

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules,  
2016.

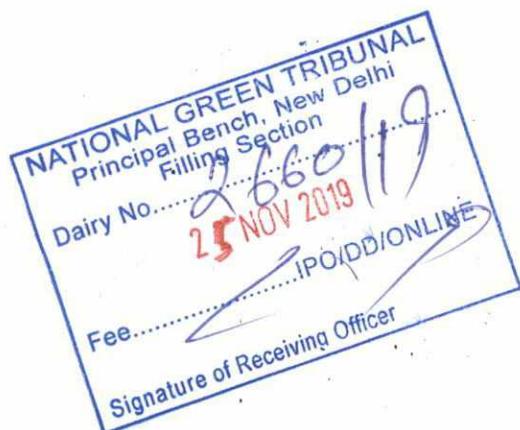
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1.	Quarterly Report on Behalf Of Respondent (Andaman and Nicobar Administration).		
2.			
3.			

  
G. INDIRA

Date: 23.11.2019.

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ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules,  
2016.

QUARTERLY REPORT ON BEHALF OF RESPONDENT  
(ANDAMAN AND NICOBAR ADMINISTRATION).

(PAPER BOOK)

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATE FOR THE RESPONDENT: G.INDIRA

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, DELHI**

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**ORIGINAL APPLICATION NO. 606 OF 2018**

**IN THE MATTER OF:**

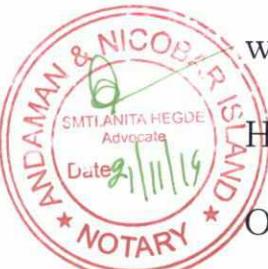
**Compliance of Municipal Solid Waste Management Rules, 2016.**

**SECOND QUARTERLY REPORT ON BEHALF OF RESPONDENT  
(ANDAMAN AND NICOBAR ADMINISTRATION).**

I, Chetan B. Sanghi, S/o. Dr. V.B. Sanghi aged about 54 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Port Blair, Andaman and Nicobar Islands do hereby solemnly affirm and state that I am conversant with the facts and circumstances from the records of the case. Thus, I am competent to swear to this Second Quarterly Report on behalf of Andaman and Nicobar Administration.

1. That this Hon'ble Tribunal vide Order dated 06.05.2019 in Original Application being O.A No.606 of 2018 directed the Chief Secretary to furnish the quarterly report every three months. In compliance with the said direction, the First Quarterly Report was filed before this Hon'ble Tribunal on 09.08.2019. This Hon'ble Tribunal after discussion with the Chief Secretary vide Order dated 06.05.2019 issued the following directions:

- i. *Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken.*



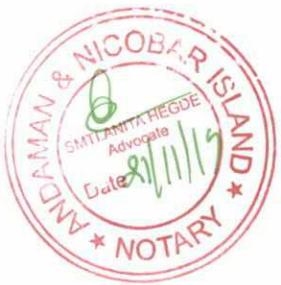
Similar steps be taken with regard to Bio-medical Waste Management Rules and Plastic Waste Management Rules. 297

- ii. Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.
- iii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.
- iv. The Chief Secretary may personally monitor the progress, at least once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste, sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.
- v. The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.
- vi. The District Magistrates or other Officers may be imparted requisite training.
- vii. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and



recovered from polluters for environmental restoration and restitution on that basis.

- viii. Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken within six months.
- ix. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.
- x. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com) to adjust their convenience.



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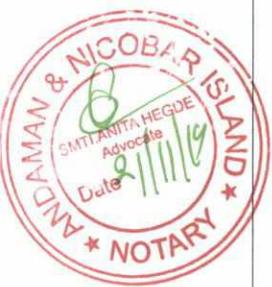
A true copy of the Order dated 06.05.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as Annexure-R-1(Pg Nos. 327 349 to.....).

2. It is submitted that the directions of the Hon'ble Tribunal have been earnestly complied with and the following status is informed to the Hon'ble Tribunal qua their directions/orders in the order dated 06.05.2019.

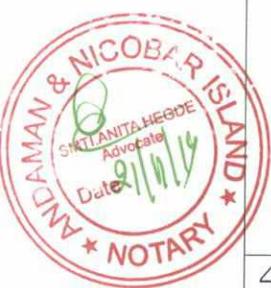
3. With regard to clause **46(i)** of the Order dated 06.05.2019 "Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken", it is submitted that the Andaman and Nicobar Administration has taken all necessary action for overall periodic review of the measures taken by the local bodies for improvement of Solid Waste Management practices in compliance with the provisions of The Solid Waste Management Rules, 2016. The steps taken for compliance of Rule 22 of said Rules, 2016 is as follows:

Sl. No.	Activity	Present Status	Revised Timeline
1.	Identification of suitable sites for setting up solid waste processing facilities.	9 Sites identified for setting up Solid Waste Resource Management (SWRM) Centers namely:  i. Anarkali ii. Jogger's Park	N/A

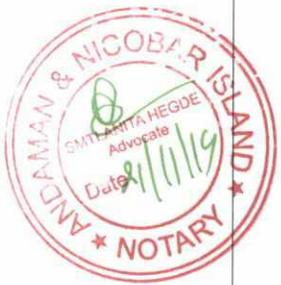
		<p>iii. MES Road iv. Near Education Office v. Dollygunj vi. Brookshabad vii. Garacharma viii. BathuBasti ix. School Line</p> <p>These 9 SWRM Centers shall cater to all 24 municipal wards of Port Blair Municipal Council.</p> <p>Presently, The Port Blair Municipal Council (PBMC) processes the dry solid waste at the Dry Waste Resource Centre at Brookshabad and Anarkali. The wet waste is processed at the Organic waste processing centers at Brookshabad, Gandhi Park, Anarkali, School Line &amp; Junglighat composting yard.</p>	
2.	Identification of suitable sites for setting up common regional	Identified. The Common regional sanitary landfill for all 24 Municipal wards is situated at	N/A



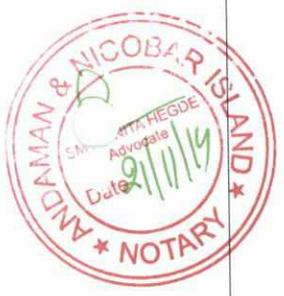
	sanitary landfill facilities	Brookshabad, Port Blair.	
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	<p>The common regional sanitary landfill situated at Brookshabad caters to all 24 municipal wards and is situated on government land.</p> <p>The A&amp;N Administration does not propose to procure land for developing sanitary landfill.</p> <p>Industries Department has allocated one unit with area 1500 sq.m for plastic processing in IEs. Additionally, a total of 500 sq.m area in IEs has been earmarked for Solid Waste Processing and Disposal facility.</p>	N/A
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary	The Port Blair Municipal Council (PBMC) has initiated a pilot project for complete waste management in 6 wards wherein recyclable, organic and	N/A



	waste domestic hazardous and inert solid wastes at source.	domestic hazardous waste is being collected from door to door.  The PBMC is enforcing all bulk waste generators such as Hotels, Private community halls and market areas to practice waste segregation at source.  Fines are being imposed to violators regularly under the PBMC Solid Waste Handling & Management Bye-Laws, 2017.	
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	The PBMC has achieved the following: i. 100% door to door waste collection in all 24 municipal wards. ii. 25% segregated waste collection covering 6 municipal wards. ii. Transportation of waste in PBMC's fleet and private	Feb 2020

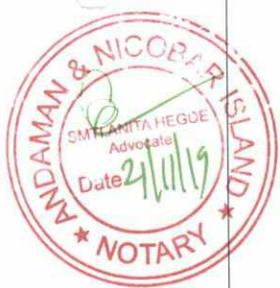


		<p>hired vehicles covered with nets.</p> <p>iv. Collected dry waste is transported and processed at the Dry Waste Resource Centre at Brookshabad and Anarkali and the wet waste is transported and processed at the organic waste processing centers at Brookshabad, Gandhi Park, Anarkali, School Line &amp; Junglighat composting yard.</p> <p>v. The rejected waste is disposed at the common regional sanitary landfill at Brookshabad, Port Blair.</p>	
6.	Ensure separate storage, collection and transportation of construction	C&D waste are collected on call basis through designated PBMC call center and stored in the custody of	N/A

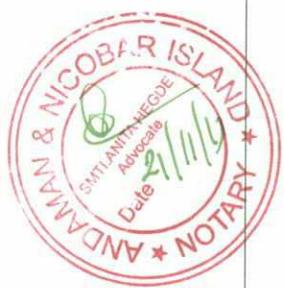


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	and demolition wastes.	concerned engineering site office. Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.	
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	The PBMC is the only urban local body and is complying with the norms.	N/A
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	The RD&P has formulated and notified 26 Solid Waste Management Clusters.  7 clusters are under construction and 4 clusters will begin construction shortly. Tenders for rest are at various stages.	March 2020
9.	Setting up common or standalone sanitary	The landfill at Brookshabad is being utilized for processing and	N/A



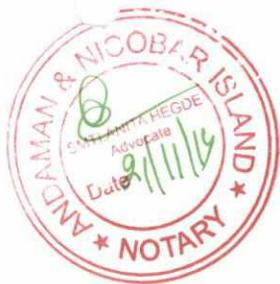
	landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	disposal of residual wastes and untreatable inert wastes as permitted under the Rules.	
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	The vast expanse of rural areas makes it logistically difficult to bring all waste to a common landfill.  The RD&P has formulated and notified 26 Solid Waste Management Clusters to achieve the target of zero landfill.	March 2021
11.	Bio-remediation or capping of old and abandoned dump sites.	The PBMC has covered the common regional sanitary landfill at Brookshabad with green capping and is in	March 2021



		the process of bio-mining with authorized agencies.	
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The Major Steps taken by the Administration to address the issues of Solid Waste Management in compliance with the provisions of The Solid Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) The Port Blair Municipal Council (PBMC) has successfully implemented door to door collection of segregated waste in 6 municipal wards. The segregated collected waste is transported to Solid Waste Resource Management (SWRM) Centers cum secondary segregation units for further processing. The recyclable waste is sent to mainland for recycling.
- ii) 24lands comprising of area 200 sq.mtr each have been identified by PBMC to cater to all 24 municipal wards for setting up of Solid Waste Resource Management (SWRM) Centres. A consolidated list of identified lands is annexed and marked hereto as **Annexure-R-2(Pg Nos. 350 to 351)**.
- iii) The Port Blair Municipal Council (PBMC) has sensitized citizens on source segregation of waste by providing color coded bins. Household level service charges are being collected. Further, compartmentalized vehicles will be



operationalized by the Department to transport the segregated waste to the nearest segregation unit for further processing by May, 2020.

iv) As per the directions issued by the Chairman, State Level Advisory Committee (SLAC) in the 7<sup>th</sup> SLAC meeting held on 19.09.2019, The PBMC and RD&P strives to achieve the target of zero landfill by 2022. A graph to demonstrate the progress made is annexed and marked hereto as **Annexure-R-3(Pg Nos. 352.....to.....)**.

v) The Department of Rural Development and Panchayat (RD&P), with regard to scientific disposal of solid waste, has formulated and notified 26 clusters for 70 Gram Panchayats and proposed to develop Solid Waste Collection Centers for each of these clusters. The Solid waste collection centers for 26 clusters will involve collection of source segregated waste from residential and commercial units, construction of vermi compost pits for processing of wet waste for making organic compost and storage facility for organic compost. The segregated dry waste is proposed to be transported from each collection centre for onward transmission to mainland for recycling. A true copy of the Action Plan for implementation of Solid Waste Management is annexed and marked hereto as **Annexure-R-4(Pg Nos. 353 357.....to.....)**.



- vi) Out of 26 clusters, 7 clusters are under construction and 4 clusters will begin construction shortly. A Performance Guarantee (PG) letter was issued to the lowest bidders of 11 clusters for depositing the Earnest Money Deposit (EMD). Tenders for the remaining clusters is under process.
- vii) The Rural Development and Panchayat (RD&P) has initiated door to door collection from all commercial establishments who are the bulk waste generators in Swaraj Dweep (Havelock island) and Shaheed Dweep (Neil island) and collected around 12,000 kgs dry waste including plastic, glass, tetra packs and other metal wastes and transported to mainland for recycling. Around 15,000 kgs of plastic waste was collected from various Gram Panchayats and transported to mainland for recycling. Letter No. 3-245/RD/SBM/2019/3733 dated 20.11.2019 is annexed and marked hereto as **Annexure-R-5(Pg Nos.....to.....)**.

- viii) The Rural Development and Panchayat(RD&P) under Andaman and Nicobar Islands Gram Panchayat (Levy of Taxes and Fees) Rules, 2002 have imposed taxes on Hotels operating in their respective jurisdiction charging them Rs. 10/bed/day under framework of part II of the said Rules i.e “Tax owner and occupier of building”. A meeting was held with Representatives of Resorts and




Restaurants on 30.07.2019 in Swaraj Dweep (Havelock Island) and a frame work for collection of fees was finalized. A true Copy of the proceedings of the meeting held on 30.07.2019 is annexed and marked hereto as **Annexure-R-6(Pg Nos. 357 to 359)**.

- ix) The Port Blair Municipal Council as per the Minutes of the meeting held on 14.10.2019 with Stakeholders cum Waste generators operating within Port Blair City, informed that Stakeholders viz ACCI, Hoteliers & other Associations shall finance for wet organic waste management facility like Bio-methanation/Bio-gas or compost plant under CSR. The identification and setting apart of the land is under progress. A true copy of the Minutes of meeting held on 14.10.2019 is annexed and marked hereto as **Annexure-R-7(Pg Nos. 360, 361)**.
- x) The Port Blair Municipal Council has dedicated 03 trucks for segregated collection of PET/Plastic, Glass, cardboard etc from commercial establishments.
- xi) The Port Blair Municipal Council has dedicated 02 autos for collection of cattle dung, egg shells, tea powder and squashed lemon from various small shops.
- xii) The Port Blair Municipal Council has framed and notified the Solid Waste Handling & Management Bye Laws, 2017 and Rs.23,77,200 has been collected as spot fines and charges from violators under the Bye Laws.



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- xiii) The Port Blair Municipal Council has authorized 02 waste vendors to collect and transport plastic waste, cardboard, paper, metal, glass and other dry wastes to mainland for recycling.
- xiv) The Port Blair Municipal Council has authorized 01 waste vendor to collect and transport used oil waste (Hazardous) and E-waste to mainland for recycling.
- xv) The State Level Advisory Body (SLAB) for Solid Waste Management in the Union Territory of Andaman and Nicobar Islands in terms of Rule 23 of Solid Waste Management Rules, 2016 has been constituted under Order No.359 dated 02.02.2018 by the Administration. Thereafter, vide Order No. 414 dated 12.02.2019, a State Level Advisory Committee was constituted under the chairmanship of the Chief Secretary wherein SLAB had been superseded and subsumed. So far 8 monthly SLAC meetings have been convened and monthly monitoring of SWM Rules, 2016, PWM Rules 2016 and BMW Rules, 2016 is being done. A true copy of the Order No.359 dated 02.02.2018 and Order No. 414 dated 12.02.2019 issued by the Administration constituting State Level Advisory Body and State Level Advisory Committee is annexed and marked hereto as **Annexure-R-8(Pg Nos. 362 364 to.....)**.
- xvi) The Central Pollution Control Board vide letter No. B-17011/7/MSW/2019/7159 dated 27.09.2019 prepared



templates for six thematic areas namely Solid waste, E-Waste, Biomedical Waste, Noise, Hazardous Waste and Sewage Treatment Plant to facilitate submission of the requisite information in compliance with the Order dated 12.09.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018. The requisite information in the prescribed templates was sent to Central Pollution Control Board vide email dated 13.11.2019. A true copy of the Compliance Report submitted in the prescribed templates to the Central Pollution Control Board is annexed and marked hereto as **Annexure-R-9(Pg Nos. 365 383 to.....)**.

xvii) The ANPCC(Andaman and Nicobar Pollution Control Committee) vide letter No.2-13/PCC/SWM(2016)/2016/174 dated 30.07.2019 submitted consolidated Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of provision of Sub-rule (3) of Rule 24 of The Solid Waste Management Rules,2016. A true copy of the Consolidated Annual Report submitted to the Central Pollution Control Board is annexed and marked hereto as **Annexure-R-10(Pg Nos. 384 395 to.....)**.



4. With regard to clause **46(i)** of the Order dated 06.05.2019- "Similar steps be taken with regard to Plastic Waste Management Rules, 2016", it is submitted that the Steps taken

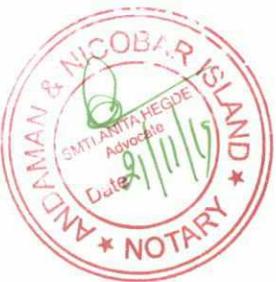
by the Administration to address the issues of Plastic Waste Management in compliance with the provisions of The Plastic Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) The Rural Development and Panchayat (RD&P), with regard to scientific disposal of plastic waste, has formulated and notified 26 clusters and proposed to develop Plastic Waste Collection Centers for each of these clusters.
- ii) Out of 26 clusters, tenders have been floated for setting up of plastic waste collection centers for all 26 clusters involving collection of source segregated waste from residential and commercial units, shredding of plastic waste and storage facility for plastic waste. The segregated plastic waste is either utilized for road construction activities in accordance with Notification No.07 dated 10.01.2019 or transported from each collection centre for onward transmission to mainland for recycling.
- iii) The Rural Development and Panchayat (RD&P), in the first phase, has initiated collection, segregation and transportation of plastic waste from Swaraj Dweep (Havelock Island) and Shaheed Dweep (Neil Island).
- iv) The Rural Development and Panchayat (RD&P) has framed and notified the Andaman & Nicobar Islands Panchayati Raj Institutions and Tribal Councils Rural Areas Solid Waste (Handling and Management) Bye Law, 2019 to include spot fines against the violators.



v) The A&N Administration vide Notification No.225 dated 24.09.2019 revised the Notification No.202 dated 02.08.2010 issued for banning the use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature. The revised Notification strengthened the enforcement agencies by constituting a Task Force at Tehsil level and only allowing 100% compostable/biodegradable bags certified by Central Pollution Control Board in the Union Territory of Andaman and Nicobar Islands. The Administration is conducting regular enforcement drives and 397 kgs of plastic and non-woven cloth bags have been recovered and penalties imposed for 87 No's of shops. A true copy of the Notification No. 225 dated 24.09.2019 issued by the A&N Administration is annexed and marked hereto as **Annexure-R-11(Pg Nos. 396 to 399)**.

vi) The Andaman and Nicobar Administration vide Notification No.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory. The Zilla Parishad, South Andaman have used 50kg plastic for a road stretch of 110 meters at Beodnabad. 2.3 km rural road stretch using waste plastic was constructed in Nicobar District and 3 km road stretch was constructed in Port Blair Municipal area. The Andaman Public Works Department (APWD) has supplied 250 kgs of shredded plastic waste which could be

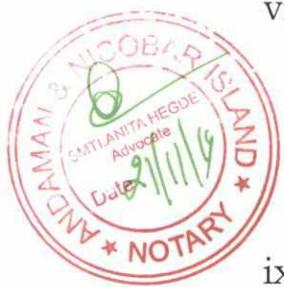


used in various roads across Port Blair for repairs and maintenance.

- vii) Further, Port Blair Municipal Council Letter no. 32/EE-III/WKS/RWKS/MC/18-19/202 dated 07.08.2019 informed the Secretary, Science and Technology that Council is set to utilize approximately 9.5 tonnes of plastic for construction of black top road under CRF as well as other plan schemes. These initiatives are expected to give a much desired impetus to reuse of plastic waste generated in the Union Territory of Andaman and Nicobar Islands. A true copy of the Letter no. 32/EE-III/WKS/RWKS/MC/18-19/202 dated 07.08.2019 sent by the Port Blair Municipal Council to the Secretary, Science and Technology is annexed and marked hereto as **Annexure-R-12(Pg Nos. 398 to.....)**.

- viii) The Rural Development and Panchayat (RD&P) and Zilla Parishad will be installing 30 Water ATMs at different places within 3 months.

- ix) The Andaman and Nicobar Pollution Control Committee vide Notification No.223 dated 30.08.2019 grants 100% freight exemption on transportation of glass and plastic waste to mainland for recycling (Scheme extended upto 2021). Till date, 1465 MT of plastic waste and 2523 MT



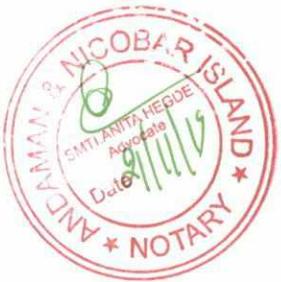
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glass waste have been transported under the said scheme.

A true copy of the Notification No.223 dated 30.08.2019 issued by the Andaman and Nicobar Pollution Control Committee is annexed and marked hereto as **Annexure-R-13(Pg Nos.....to.....)**.

- x) The A&N Administration vide Notification No. 186 dated 05.09.2019 banned the manufacture, storage, use, import, transportation, distribution and sale of single use plastic items. The ban was effective from 05.11.2019. A true copy of the Notification No. 186 dated 05.09.2019 issued by the Andaman and Nicobar Administration is annexed and marked hereto as **Annexure-R-14(Pg Nos.....to.....)**.

- xi) A Committee had been constituted vide Order No.69 dated 19.07.2019 for examining the import of single use plastic items/packaging and to put in place Extended Producers Responsibility(EPR) modalities under Rule 9 of The Plastic Waste Management Rules, 2016. A one-day consultative workshop was held on 15.11.2019 wherein the major PIBOs (Producers, Importers and Brand Owners) supplying plastic packaged goods to the Union Territory of Andaman and Nicobar Islands submitted their EPR Proposals in coordination with local bodies. The Administration is, within one year, committed to put in place robust EPR mechanisms making all brand owners liable for taking



back the plastic waste generated as a result of their products.

xii) The Administration has conducted 2 exhibitions displaying Alternatives to single use plastic in the months of May, 2019 and August, 2019 for promoting smooth transition to non-plastic alternatives.

xiii) During the Swachhata Hi Seva (SHS) Campaign from 11.09.2019 to 02.10.2019, the A&N Administration organized mass awareness programs in all the Municipalities, Panchayats, and Educational Institutions by conducting rallies, lectures, film shows. The A&N Administration has distributed 38,000 free cloth bags to general public as an eco-friendly alternative to single use plastic and also set up weekly plastic exchange points at various markets wherein a free cloth bag is distributed in exchange for waste plastic carry bags/bottles etc.

xiv) The ANPCC (Andaman and Nicobar Pollution Control Committee) vide letter No.2-16/PCC/PWM(2016)/2016/176 dated 30.07.2019 has submitted the Annual Report for the year 2018-2019 in Form VI to the Central Pollution Control Board in terms of provision of Sub-rule (3) of Rule 17 of The Plastic Waste Management Rules, 2016. A true copy of the Annual Report submitted by the ANPCC (Andaman and Nicobar Pollution Control Committee) is annexed and marked hereto as Annexure-R-15(Pg Nos. 403 to 427).

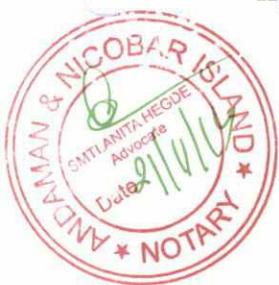


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5. With regard to clause **46(i)** "Similar steps be taken with regard to Bio-Medical Waste Management Rules, 2016", it is submitted that the Steps taken by the Administration to address the issues of Bio-Medical Waste Management in compliance with the provisions of Bio-Medical Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) At present, there is no common Bio-Medical Waste disposal system in the Union Territory of Andaman and Nicobar Islands due to geographical expanse and lower waste volumes generated per unit area. Hence, the incinerator installed at GB Pant Hospital with a capacity of disposing 100 kg per hour is being utilized for disposing Bio-Medical Waste being generated at Port Blair town by government and as well as private Health Care Facilities (HCFs).
- ii) At present, 6 incinerators at various HCFs are operational in South Andaman district, North and Middle Andaman District and Nicobar Districts as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	GB Pant Hospital	100 kg/hour
		CHC Bambooflat	50 kg/hour
2.	Nicobar	CHC Nancowry	50 kg/hour
3.	North and Middle Andaman	Dr. R.P Hospital Mayabunder	50 kg/hour
		CHC Diglipur	50 kg/hour
		CHC Rangat	50g/hour



The above mentioned Bio-Medical incinerators are being utilized for disposing Bio-Medical waste generated in the government HCFs as well as private HCFs and in other small HCFs the Bio-Medical Waste are being disposed through deep burial in accordance with the provisions of Bio-Medical Waste Management Rules, 2016.

- iii) 6 autoclaves and 7 Bio-medical Shredders have been purchased and transported to 7 HCF's at PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell bay, PHC Swaraj Dweep, PHC Billiground and GB Pant Hospital.
- iv) The Barcode implementation for ANI's BMW is to be initiated shortly by Directorate of Health Services (DHS).
- v) The Directorate of Health Services has initiated proposal for procurement of 5 BMW incinerators at different HCFs as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	PHC Garacharma	100 kg/hour
		PHC Hutbay	50 kg/hour
		PHC SwarajDweep (Havelock)	50 kg/hour
2.	Nicobar	BJR Hospital Car Nicobar	50 kg/hour
		PHC Campbell bay	50 kg/hour

The work is expected to be completed by March, 2020. The

A true copy of the Report submitted is annexed and marked

hereto as **Annexure-R-16(Pg Nos. 428 to 431)**

- vi) The Andaman and Nicobar Pollution Control Committee vide letter No.2-15/PCC/BWM(2016)/2016/175 dated



30.07.2019 submitted an Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of provision of Sub-rule (2) of Rule 13 of The Bio-Medical Waste Management Rules, 2016. A true copy of the Annual Report submitted by the Andaman and Nicobar Pollution Control Committee is annexed and marked hereto as **Annexure-R-17(Pg Nos. 432 to 437)**.

6. With regard to clause **46(ii)** of the Order dated 06.05.2019- "Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year" it is submitted that :

i) The following 6 villages of South Andaman District have been selected for model villages for waste management:

- 1) Gram Panchayat Chouldhari
- 2) Gram Panchayat Shaheed Dweep (Neil Island)
- 3) Gram Panchayat Ram Krishnapur
- 4) Gram Panchayat Manarghat
- 5) Gram Panchayat Wandoor
- 6) Gram Panchayat Beodnabad

ii) The following 03 village of Nicobar District have been selected for model villages for waste management:



*[Handwritten signature]*

- 1) Gandhi Nagar
- 2) Rajiv Nagar, Ward No. 4
- 3) Kamal Basti.

iii) Similarly, in the North and Middle Andaman District the following 3 villages have been selected:

- 1) Radhanagar Panchayat, Diglipur Tehsil
- 2) Rampur Panchayat, Mayabunder Tehsil
- 3) Shivapuram Panchayat, Rangat Tehsil

The Department of RD&P is putting thrust in ensuring IEC Activities and awareness programmes in all model villages for educating the household about source segregation. They also plan to distribute 03 color coded bins to each household, procurement for which is underway. The model villages will achieve 100% source segregation by February 2020.

7. With regard to clause **46(iii)** of the Order dated 06.05.2019- "A quarterly report be furnished by the Chief Secretary every 3 months" it is submitted that the First Quarterly Report was filed before this Hon'ble Tribunal on 09.08.2019. The Administration is filing the 2<sup>nd</sup> Quarterly Report by way of this Affidavit.

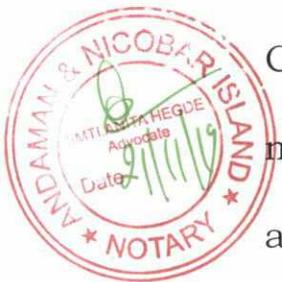
8. With regard to clause **46(iv)** of the Order dated 06.05.2019- "the Chief Secretary may personally monitor the progress with all District Magistrates with special focus on Solid Waste



Management, Bio-Medical Waste, Sewage Management, Coastal Zone Pollution, Sand mining, and Education of tourists about protection of environment”, it is submitted that the Andaman and Nicobar Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee with Chief Secretary as Chairman. Till date, the Committee has convened eight meetings as per the orders of this Hon’ble Tribunal and regular review on compliance of the directions issued by this Hon’ble Tribunal are being carried out. A true copy of the Minutes of the 7<sup>th</sup> and 8<sup>th</sup> Meetings of State Level Advisory Committee held on 19.09.2019 and 07.11.2019 respectively is annexed and marked hereto as **Annexure-R-18(Pg Nos. 438 to 445)**.

9. With regard to clause **46(v)** of the Order dated 06.05.2019, “The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks”, it is submitted that a District Level Task Force Committee was constituted and review meetings are being convened under the Chairmanship of Deputy Commissioner, South Andaman to monitor the status of compliance of environmental norms with all stakeholder departments of the Administration, local bodies and Private Organizations.

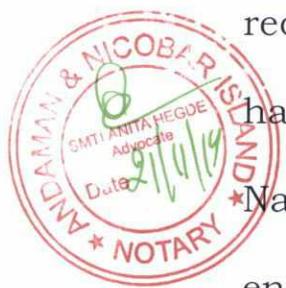
For effective monitoring and enforcement of the directions of the Hon’ble NGT, a monitoring committee was also constituted under the Chairmanship of Revenue Inspector for surprise check of vendors and a District Enforcement Committee was



constituted under the Chairmanship of the Additional District Magistrate to monitor the clinical establishments.

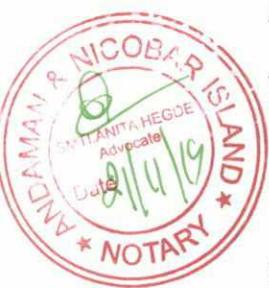
10. With regard to clause **46(vi)** of the Order dated 06.05.2019, “The District Magistrate or other Officers may be imparted requisite training”, it is submitted that a one-day workshop in consultation with CPCB Kolkata for all senior officers of the Administration on effective implementation of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 was conducted on 04.09.2019.

11. With regard to clause **46(vii)** of the Order dated 06.05.2019- “Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis”, it is submitted that Andaman and Nicobar Pollution Control committee (ANPCC) with a recommendation from Central Pollution Control Board, Kolkata has nominated National Environment Engineering Research Institute (NEERI) for taking up the estimation work for environmental degradation and cost of restoration. The CSIR-NEERI team visited Port Blair City, Swaraj Dweep (Havelock) island and Shaheed Dweep (Neil) island between 14.10.2019 and 18.10.2019. The CSIR-NEERI team conducted a primary survey and submitted a preliminary action plan. The team



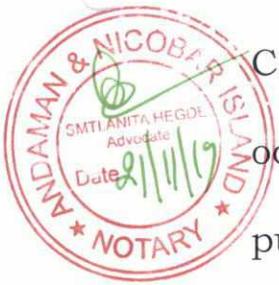
proposes a three-phase plan respectively for Port Blair City, Swaraj Dweep (Havelock island) and Shaheed Dweep (Neil island) wherein an environmental damage cost assessment and a preparation of Environmental Status Report (ESR) will be submitted to Andaman and Nicobar Pollution Islands Pollution Control Committee within 3 months. A true copy of the preliminary Action Plan is annexed and marked hereto as **Annexure-R-19(Pg Nos. 446 to 449)**.

12. With regard to clause **46(viii)** of the Order dated 06.05.2019- “Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken, within six months”, it is submitted that a Performance audit was conducted during June 18-20. It has been pointed out that lack of technical manpower hampered the effective enforcement and monitoring of the Rules by Andaman and Nicobar Pollution Islands Pollution Control Committee. The Report has been placed before the State Level Advisory Committee and it has been decided that there will be engagement of technical staff on short term contractual basis until such time the regular posts are created. The Andaman and Nicobar Pollution Control Committee has initiated the selection process for appointing technical staff on short term contractual basis in accordance with the performance audit report. A true copy of the Performance Audit report is annexed and marked hereto as **Annexure-R-20(Pg Nos. 450 to 457)**



13. With regard to clause **46(ix)** of the Order dated 06.05.2019-  
 “Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws”, it is submitted that Andaman and Nicobar Pollution Control Committee has framed a policy for rewarding positive environment actions of individuals, localities and institutions. Accordingly, an application inviting bonafide citizens/organizations of the Union Territory of Andaman and Nicobar Islands was published on 14.11.2019 for award of Commendation Certificate. The awards will be given on the occasion of Republic Day 2020. A true copy of the Application published on 14.11.2019 is annexed and marked hereto as **458 457**  
**Annexure-R-21(Pg Nos.....to.....).**

14. With regard to clause **46(x)** of the Order dated 06.05.2019-  
 “Submission of Compliance Report and Presence of Chief Secretary before the Hon’ble NGT”, it is submitted that the 1<sup>st</sup>Quarterly Report was filed before this Hon’ble Tribunal on



09.08.2019 and the Compliance Report is being filed by way of present Quarterly Report for kind consideration of this Hon'ble Tribunal. As per the directions issued vide Order dated 12.09.2019 by this Hon'ble Tribunal in O.A No. 606 of 2018, it is submitted that the personal appearance of the Chief Secretary of Andaman and Nicobar Islands before this Hon'ble Tribunal was rescheduled to 17.01.2020. A true copy of the Order dated 12.09.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as **Annexure-R-22(Pg Nos. 460 to 464)**.

15. With regard to the directions issued by this Hon'ble Tribunal vide order dated 26.08.2019 in O.A No. 804 of 2017 wherein it was directed to include the status of compliance in the compliance reports being submitted in O.A No. 606 of 2018, it is submitted that none of the 134 contaminated sites and 195 probable contaminated sites are situated in the Union Territory of Andaman and Nicobar Islands. Further, directions have been issued vide Order No.119 dated 06.11.2019 to all concerned stakeholder departments to ensure compliance of HOWM Rules, 2016 within the timelines specified by this Hon'ble Tribunal. A true copy of the Order No.119 dated 06.11.2019 is annexed and marked hereto as **Annexure-R-23(Pg Nos. 465 to 466)**.

16. In view of the factual position stated above and in view of the directions issued by this Hon'ble Tribunal vide Order dated 06.05.2019 in Original Application No.606 of



2018 titled as Compliance of Municipal Solid Waste Management Rules, 2016, the Administration has taken all necessary action for its compliance in toto. Thus, keeping in view of the position stated above, the question in respect of any impediment does not come in the way of implementation of directions, if any, issued by this Hon'ble Tribunal and the Andaman and Nicobar Administration will implement the same in true letter and spirit.

17. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus render justice.

VERIFICATION

Verified at Port Blair on this the ....<sup>5<sup>th</sup></sup> 21..... day of November, 2019 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

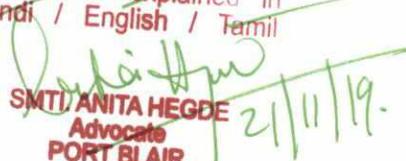
  
DEPONENT  
मुख्य सचिव / Chief Secretary  
अ. तथा नि. प्रशासन / A&N Administration  
पोर्ट ब्लेयर / Port Blair

  
DEPONENT

मुख्य सचिव / Chief Secretary  
अ. तथा नि. प्रशासन / A&N Administration  
पोर्ट ब्लेयर / Port Blair

  
SMT. ANITA HEGDE  
Advocate  
NOTARY PUBLIC  
A & N ISLAND  
PORT BLAIR

Affirmed Before me after the contents were read over & explained in Simple Hindi / English / Tamil

  
SMT. ANITA HEGDE  
Advocate  
PORT BLAIR

SI No. 2249  
Date 21/11/19

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ANNEXURE R-1

ANNEXURE R-1

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016  
(Union Territory of Andaman and Nicobar)

Date of hearing: 06.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s): Shri. Chetan B. Sanghi, Chief Secretary, Union  
Territory of Andaman and Nicobar  
Ms. Anamika, Member Secretary, ANPCC  
Mr. Kuldip Singh Thakur, Joint Resident  
Commissioner  
Mr. Rishikesh, Senior Scientific Officer, A& N  
Administration  
Mr. Mrinal Kanti Mandal, Mrs. G. Indira, Mr. K.V  
Jagdishvaran, Ms. Rangoli Seth, Advocates

**ORDER**

1. The issue for consideration is status of compliance of orders of this Tribunal on the subject of solid waste management and allied issues.
1. **PROCEEDINGS IN ALMITRA PATEL:**
2. The matter arose before this Tribunal on transfer of proceedings in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India &Ors.*, by the Hon'ble Supreme Court, vide order dated 02.09.2014.

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3. We may note that the issue has been subject matter of consideration before the Hon'ble Supreme Court in several proceedings, including in *Municipal Council, Ratlam vs. Vardhichand*<sup>1</sup> and *B.L. Wadhera v. Union of India and Ors.*<sup>2</sup> It has been categorically laid down that clean environment is fundamental right of citizens under Article 21 and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. For doing so, financial inability cannot be pleaded.
4. The Hon'ble Supreme Court had appointed Barman Committee which gave report on 06.01.1998 and it was duly accepted. The same led to draft for management of MSW Rules, 1999 which were replaced by 2000 Rules and are now succeeded by 2016 Rules. The Hon'ble Supreme Court gave directions for proper management of municipal solid waste, *inter-alia*, vide orders dated 24.08.2000, 04.10.2004, 15.05.2007 and 19.07.2010.
5. All the States were parties before the Hon'ble Supreme Court and draft action plans were prepared which were to be updated, as per revised Rules.
6. It has been observed by the Hon'ble Supreme Court in *Almitra H. Patel and Anr. v. Union of India and Ors.*<sup>3</sup> that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees. Domestic garbage and sewage along

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<sup>1</sup> (1980) 4 SCC 162

<sup>2</sup> (1996) 2 SCC 594

<sup>3</sup> (2000) 2 SCC 678

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with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums have multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open. Accordingly, the Court directed that provisions pertaining to sanitation and public health under the DMC Act, 1957, the New Delhi Municipal Council Act, 1994 and Cantonments Act, 1994 be complied with, streets and public premises be cleaned daily, statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks.

7. The Hon'ble Supreme Court again in *Almitra H. Patel and Anr. v. Union of India and Ors.*<sup>4</sup> while further reviewing the progress noted the following suggestions for consideration by the State Governments and Central Government and SPCBs/PCCs:-

"1. As a result of the Hon'ble Supreme Court's orders on 26.7.2004, in Maharashtra the number of authorizations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3%

<sup>4</sup> (2004) 13 SCC 538

authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31.12.2001, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.

3. Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.

4. States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitizing/stabilizing, which is always the first step in composting viz. inoculate the waste with cowdung solution or bioculture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.

5. Unless each State creates a focused 'solid waste management cell' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.

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6. *The admitted position is that the MSW Rules have not been complied with even after four years. None of the functionaries have bothered or discharged their duties to ensure compliance. Even existing dumps have not been improved. Thus, deeper thought and urgent and immediate action is necessary to ensure compliance in future.*"

8. After transfer of proceedings to this Tribunal on 02.09.2014, the matter was taken up from time to time and several directions were issued. Finally vide order dated 22.12.2016, after noticing that the SWM Rules, 2016 had been notified on 08.04.2016 which laid down elaborate mechanism to deal with the solid waste management, the Tribunal directed as follows:

1. *Every State and Union Territory shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay.*
2. *The directions contained in this judgment shall apply to the entire country. All the State Governments and Union Territories shall be obliged to implement and enforce these directions without any alteration or reservation.*
3. *All the State Governments and Union Territories shall prepare an action plan in terms of the Rules of 2016 and the directions in this judgment, within four weeks from the date of pronouncement of the judgment. The action plan would relate to the management and disposal of waste in the entire State. The steps are required to be taken in a time bound manner. Establishment and operationalization of the plants for processing and disposal of the waste and selection and specifications of landfill sites which have to be constructed, be prepared and maintained strictly in accordance with the Rules of 2016.*
4. *The period of six months specified under Rule 6(b), 18, 23 of the Rules of 2016 has already lapsed. All the stakeholders including the Central Government and respective State Governments/UTs have failed to*

take action in terms thereof within the stipulated period. By way of last opportunity, we direct that the period of six months shall be reckoned w.e.f. 1<sup>st</sup> January, 2017. There shall be no extension given to any stakeholders for compliance with these provisions any further.

The period of one year specified under Rule 11(f) 12(a), 15(e), 22(1) and 22(2) has lapsed. The concerned stakeholders have obviously not taken effective steps in discharging their statutory obligations under these provisions. Therefore, we direct that the said period of one year shall commence with effect from 1<sup>st</sup> July, 2017. For this also, no extension shall be provided.

Any State or Union Territory which now fails to comply with the statutory obligations as afore indicated shall be liable to be proceeded against in accordance with Section 15 of the Environment (Protection) Act, 1986. Besides that, it would also be liable to pay environmental compensation, as may be imposed by this Tribunal. In addition to this, the senior most officer in-charge in the State Government/Urban Local Body shall be liable to be personally proceeded against for violation of the Rules and orders passed by this Tribunal.

5. The Central Government, State Government, Local Authorities and citizens shall perform their respective obligations/duties as contemplated under the Rules of 2016, now, without any further delay or demur.
6. All the State Governments, its departments and local authorities shall operate in complete co-ordination and cooperation with each other and ensure that the solid waste generated in the State, is managed, processed and disposed of strictly in accordance with the Rules of 2016.
7. Wherever a Waste to Energy plant is established for processing of the waste, it shall be ensured that there is mandatory and proper segregation prior to incineration relatable to the quantum of the waste.
8. It shall be mandatory to provide for a buffer zone around plants and landfill sites whether they are geographically integrated or are located separately. The buffer zone necessarily need not be of 500 meters wherever there is a land constraint. The purpose of the buffer zone should be to segregate the

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plant by means of a green belt from surrounding areas so as to prevent and control pollution, besides, the site of the project should be horticulturally beautified. This should be decided by the authorities concerned and the Rules are silent with regard to extent of buffer zone. However, the Urban Development Manual provides for the same. Hence, we hold that this provision is not mandatory, but is directory.

We make it clear that buffer zone and green belt are essential and their extent would have to be decided on a case to case basis.

9. We direct that the Committees constituted under Rule-5 would meet at least once in three months and not once in a year as stipulated under the Rules of 2016. The minutes of the meeting shall be placed in the public domain. Directions, on the basis of the minutes, shall be issued immediately after the meeting, to the concerned States, local bodies, departments and Project Proponents.
10. The State Government and the local authorities shall issue directives to all concerned, making it mandatory for the power generation and cement plants within its jurisdiction to buy and use RDF as fuel in their respective plants, wherever such plant is located within a 100 km radius of the facility.  

In other words, it will be obligatory on the part of the State, local authorities to create a market for consumption of RDF. It is also for the reason that, even in Waste to Energy plants, Waste-RDF-Energy is a preferred choice.
11. In Waste to Energy plant by direct incineration, absolute segregation shall be mandatory and be part of the terms and conditions of the contract.
12. The tipping fee, wherever payable to the concessionaire/operator of the facility, will not only be relatable to the quantum of waste supplied to the concessionaire/operator but also to the efficient and regular functioning of the plant. Wherever, tipping fee is related to load of the waste, proper computerised weighing machines should be connected to the online system of the concerned departments and local authorities mandatorily.

13. Wherever, the waste is to be collected by the concessionaire/operator of the facility, there it shall be obligatory for him to segregate inert and C&D waste at source/collection point and then transport it in accordance with the Rules of 2016 to the identified sites.
14. The landfill sites shall be subjected to bio-stabilisation within six months from the date of pronouncement of the order. The windrows should be turned at regular intervals. At the landfill sites, every effort should be made to prevent leachate and generation of Methane. The stabilized waste should be subjected to composting, which should then be utilized as compost, ready for use as organic manure.
15. Landfills should preferably be used only for depositing of inert waste and rejects. However, if the authorities are compelled to use the landfill for good and valid reasons, then the waste (other than inert) to be deposited at such landfill sites be segregated and handled in terms of Direction 13.
16. The deposited non-biodegradable and inert waste of such waste now brought to land fill sites should be definitely and scientifically segregated and to be used for filling up of appropriate areas and for construction of roads and embankments in all road projects all over the country. To this effect, there should be a specific stipulation in the contract awarding work to concessionaire/operator of the facility.
17. The State Government, Local Authorities, Pollution Control Boards of the respective States, Pollution Control Committees of the UTs and the concerned departments would ensure that they open or cause to be opened in discharge of Extended Producer Responsibility, appropriate number of centers in every colony of every district in the State which would collect or require residents of the locality to deposit the domestic hazardous waste like fluorescent tubes, bulbs, batteries, electronic items, syringe, expired medicines and such other allied items. Hazardous waste, so collected by the centers should be either sent for recycling, wherever possible and the remnant thereof should be transported to the hazardous waste disposal facility.
18. We direct MoEF&CC, and the State Governments to consider and pass appropriate directions in relation

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to ban on short life PVC and chlorinated plastics as expeditiously as possible and, in any case, not later than six months from the date of pronouncement of this judgment.

19. The directions and orders passed in this judgment shall not affect any existing contracts, however, we still direct that the parties to the contract relating to management or disposal of waste should, by mutual consent, bring their performance, rights and liabilities in consonance with this judgment of the Tribunal and the Rules of 2016. However, to all the concessionaire/operators of facility even under process, this judgment and the Rules of 2016 shall completely and comprehensively apply.
20. We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.
21. All the local authorities, concessionaire, operator of the facility shall be obliged to display on their respective websites the data in relation to the functioning of the plant and its adherence to the prescribed parameters. This data shall be placed in the public domain and any person would be entitled to approach the authority, if the plant is not operating as per specified parameters.
22. We direct the CPCB and the respective State Boards to conduct survey and research by monitoring the incidents of such waste burning and to submit a report to the Tribunal as to what pollutants are emitted by such illegal and unauthorized burning of waste.
23. That the directions contained in the judgment of the Tribunal in the case of 'Kudrat Sandhu Vs. Govt. of NCT & Ors', O.A. No. 281 of 2016, shall mutatis mutandis apply to this judgment and consequently to all the stakeholders all over the country.

24. That any States/UTs, local authorities, concessionaires, facility operators, any stakeholders, generators of waste and any person who violates or fails to comply with the Rules of 2016 in the entire country and the directions contained in this judgment shall be liable for penal action in accordance with Section-15 of the Environment (Protection) Act, 1986 and shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010 to the extent determined by the Tribunal.
25. That the State Governments/UTs, public authorities, concessionaire/operators shall take all steps to create public awareness about the facilities available, processing of the waste, obligations of the public at large, public authorities, concessionaire and facility operators under the Rules and this judgment. They shall hold program for public awareness for that purpose at regular intervals. This program should be conducted in the local languages of the concerned States/UTs/Districts.
26. We expect all the concerned authorities to take note of the fact that the Rules of 2016 recognize only a landfill site and not dumping site and to take appropriate actions in that behalf.
27. We further direct that the directions contained in this judgment and the obligations contained under the Rules of 2016 should be circulated and published in the local languages.
28. Every Advisory Committee in the State shall also act as a Monitoring Committee for proper implementation of these directions and the Rules of 2016.
29. Copy of this judgment be circulated to all the Chief Secretaries/Advisers of States/UTs by the Registry of the Tribunal. The said authorities are hereby directed to take immediate steps to comply with all the directions contained in this judgment and submit a report of compliance to the Tribunal within one month from the date they receive copy of this judgment."

## II. PREVIOUS PROCEEDINGS IN PRESENT MATTER:

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9. The Tribunal in a review meeting on the administrative side with the CPCB and municipal solid waste management experts, on 23.07.2018 considered the matter in the light of annual report prepared by the CPCB in April 2018 under Rule 24 of the MSW Rules and noticed serious deficiencies. Accordingly, it was decided to take up the issue of execution of judgment dated 22.12.2016 in *Mrs. Almitra H. Patel & Anr. Vs. Union of India & Ors (supra)*, by way of interaction with all the States/UTs through video conferencing. For this purpose, meetings were held on 02.08.2018, 07.08.2018, 08.08.2018, 13.08.2018 and 20.08.2018.
10. At the conclusion of the interaction, the Tribunal declared that the mandatory provision of the Rules and directions should be implemented in a time bound manner. Following specific steps were required to be taken:
- i. Action plans were to be submitted by all the States to CPCB latest by 31.10.2018 and executed in the outer deadline of 31.12.2019 which should be overseen by the Principal Secretaries of Urban and Rural Development Departments of the States.
  - ii. The States should have Monitoring Committees headed by the Secretary, Urban Development Department with the Secretary of Environment Department as Members and CPCB and State Pollution Control Boards (SPCBs) assisting the Committees.
  - iii. They should have interaction with the local bodies once in two weeks.

- iv. Local bodies are to furnish their reports to State Committees twice a month.
- v. The State Committees may take a call on technical and policy issues.
- vi. Local bodies may have suitable nodal officers. Bigger local bodies may have their own Committees headed by Senior Officers.
- vii. Public involvement may be encouraged and status of the steps taken be put in public domain.
- viii. The State Level Committees are to give their reports to the Regional Monitoring Committees on monthly basis.<sup>5</sup>
- ix. Instead of every local body separately floating tenders, the standardized technical specifications be involved and adopted.<sup>6</sup>
- x. Best practices may be adopted, including setting up of Control Rooms where citizens can upload photos of garbage which may be looked into by the specified representatives of local bodies, at local level as well as State level.
- xi. It was directed that mechanism be evolved for citizens to receive and give information.
- xii. CCTV cameras be installed at dumping sites.
- xiii. GPS be installed in garbage collection vans. This may be monitored appropriately.<sup>7</sup>

11. Performance audit was to be conducted for 500 ULBs with population of 1 lakh and above initially, as suggested by the MoHUA as follows:

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<sup>5</sup> Para 21

<sup>6</sup> Para 22

<sup>7</sup> Para 23

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	Key Parameters/ Indicators	Description of Parameters/Indicators for physical evaluation
1	Door to Door Collection	Door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. Transportation in covered vehicles to processing or disposal facilities
2	Source Segregation	Segregation of waste by households into Biodegradable, non-biodegradable, domestic hazardous.
3	Litter Bins & Waste Storage Bins	<ul style="list-style-type: none"> <li>• Installation of Twin-bin/ segregated litter bins in commercial &amp; public areas at every 50-100 meters.</li> <li>• Installation of Waste storage bins in strategic locations across the city, as per requirement (Unless Binless)</li> <li>• Elimination of Garbage Vulnerable Points.</li> </ul>
4	Transfer Stations	Installation of Transfer Stations instead of secondary storage bins in cities with population above 5 lakhs.
5	Separate transportation	<ul style="list-style-type: none"> <li>• Compartmentalization of vehicles for the collection of different fractions of waste.</li> <li>• Use of GPS in collection and transportation vehicles to be made mandatory at least in cities with population above 5 lakh along with the publication of route map.</li> </ul>
6	Public Sweeping	<ul style="list-style-type: none"> <li>• All public and commercial areas to have twice daily sweeping, including night sweeping and residential areas to have daily sweeping.</li> </ul>
7	Waste Processing <ul style="list-style-type: none"> <li>• Wet Waste</li> <li>• Dry Waste</li> <li>• MRF Facility</li> </ul>	<ul style="list-style-type: none"> <li>• Separate space for segregation, storage, decentralised processing of solid waste to be demarcated</li> <li>• Establishing systems for home/decentralised and centralised composting</li> <li>• Setting up of MRF Facilities.</li> </ul>
8	Scientific Landfill	<ul style="list-style-type: none"> <li>• Setting up common or regional sanitary landfills by all local bodies for the disposal of permitted waste under the rules</li> <li>• Systems for the treatment of legacy waste to be established.</li> </ul>
9	C&D Waste	Ensure separate storage, collection and transportation of construction and demolition wastes.
10	Plastic Waste	Implementation of ban on plastics below <50 microns thickness and single use plastics.

11	<b>Bulk Waste Generators (BWGs)</b>	Bulk waste generators to set up decentralized waste processing facilities as per SWM Rules, 2016.
12	<b>RDF</b>	Mandatory arrangements have to be made by cement plants to collect and use RDF, from the RDF plants, located within 200 kms.
13	<b>Preventing solid waste from entering into water bodies</b>	Installation of suitable mechanisms such as screen mesh, grill, nets, etc. in water bodies such as nallahs, drains, to arrest solid waste from entering into water bodies.
14	<b>User Fees</b>	Waste Generators paying user fee for solid waste management, as specified in the bye-laws of the local bodies.
15	<b>Penalty provision</b>	Prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the byelaws framed.
16	<b>Notification of Bye Laws</b>	Frame bye-laws incorporating the provisions of MSW Rules, 2016 and ensuring timely implementation.
17	<b>Citizen Grievance Redressal</b>	Resolution of complaints on Swachhata App within SLA.
18	<b>Monitoring mechanism</b>	States/ULBs to update month wise targets/action plans on the online MIS.

12. The Regional Committees were to be headed either by former High Court Judges or by Senior Retired Officers and Apex Committees by a former Supreme Court Judge.<sup>8</sup> Common problems faced and suggestions were to be noted in tabular chart.<sup>9</sup> The Committees were to function for a period of one year subject to further orders.<sup>10</sup>

13. The matter was again taken up on 16.01.2019 in light of reports received from some of the Committees, especially from the State of Uttar Pradesh.

<sup>8</sup> Paras 18 and 20

<sup>9</sup> Para 14

<sup>10</sup> Para 18

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are not adequate. There is reluctance even to declare some major cities as fully compliant with the environment norms. The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving of contracts. There is no satisfactory plan for reuse of the treated water or use of treated sewage or waste and for segregation and collection of solid waste, for managing the legacy waste or other wastes, etc.

38. Since we have found gap in steps taken and steps required to be taken to remedy the unsatisfactory state of environment, we had an interaction with the Chief Secretary about the way forward. The gap in the mandate of law on the one hand and actual compliance with law on the other has manifested itself in the form of polluted water, air and land. Its actual measurement in terms of monetary value or the loss on account of adverse impact on public health and environment or otherwise in terms of number of deaths or diseases does not appear to have been duly and exhaustively undertaken by the official machinery so far for the country or for any particular area. The private reports mention number of deaths and diseases. Death by pollution may be comparable to an offence of homicide and any disease on that account may be likewise comparable to attempt to murder or grievous hurt. Polluter is, thus, liable to be dealt with in the same manner as a person committing any other heinous crime as per law of the land. Mere fact that such polluter creates wealth or employment does not make the offence less serious. The statutory framework prohibits polluting activity and provides for penal consequences. Further, the 'Polluter

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Pays' principle requires compensation to be recovered to meet the cost of remedying the adverse impact of pollution. Governance of such laws can be held to be satisfactory if the magnitude of punishment of law violators corresponds to the extent of violation of law and the compensation recovered is adequate to meet the cost of damage. There is enough evidence of pollution but no data is shown of corresponding convictions or recovery of adequate compensation for restoration of environment. This calls for authentic study of the extent of damage to the environment and to the public health so that policy makers and law enforcers can bridge the gap.

39. In case extent of convictions for the environment related offences do not correspond to the extent of crime, paradigm shift in policies and strategies for implementation of law may need to be considered. Similarly, the mechanism for recovery of compensation may need to be revised on that pattern. Such review of policy cannot be left to the local bodies or the Pollution Control Boards but has to be at highest level in the State and further review at the national level. As noted in some of the studies, the ranking of the country in compliance of environmental norms needs to be brought to respectable higher position which may be possible only if there is change in policies and strategies for implementation of necessary norms at every level in right direction. The scale of compensation needs to be suitably revised so that the same is deterrent and adequate to meet the cost of reversing the pollution.
40. Authentic data is required to be compiled which is necessary for proper policy making. The Rules provide for such data to be collected at the

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state level as well as at the national level. If such data is not furnished timely from ground level with all the requisite details, the policy making remains deficient. Since none of the States is fully compliant with the mandate of statutory waste management rules under various headings, as already noted, remedial measures are necessary. We consider it necessary to observe that at least some major cities/towns/villages be first developed as model and thereafter successful experiment replicated in remaining cities/towns/villages.

41. Though environment is priceless and no amount of compensation may be sufficient for real restoration of environment to its pristine glory, the 'Polluter Pays' principle requires cost of restoration to be recovered which should be deterrent and also include Net Present Value (NPV) for environmental services forgone forever. Though such compensation is to be primarily recovered from polluters, where authorities fail to implement law and recover compensation on account of collusion or inaction, such authorities can also be made accountable and required to pay compensation. Strong central mechanism of auditing the compliance of environmental laws by the States and the Union Territories (UTs) is necessary. We are also of the view that to encourage enforcement of environmental laws, cognizance of performance or otherwise need to be taken by authorities allocating funds. Incentives can be given to encourage compliance and those deficient in compliance may be required to comply as a condition for getting grants or part of such grants. Such a policy may be a step in the right direction for achieving sustainable development goals. We take note of

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discussion on the subject in the minutes of National Development Council held on 01.10.1990.<sup>33</sup> Therein a formula called "Gadgil - Mukerjee" formula is referred to envisaging grants to meet environmental problems. We may add that while such grants may be necessary, there may be a condition requiring measurable and demonstrable improvement in time bound manner as a condition for the grant. Accordingly, vide order dated 24.04.2019 a copy of this order has been sent to Niti Aayog, Finance Commission and MoEF&CC to consider the observations, particularly in this para.

42. One major hurdle in compliance of the Rules is lack of institutional training mechanism. Scheme of Rules and strategies for implementation, including technology to be used, best practices to be employed need to be identified. Resource persons, target group of persons to be trained, location at which training is to be undertaken need to be worked out.
43. It is also necessary to have an Environment Plan for the country as well as for the States which may identify and publish gaps in compliance of environmental law and indicate action plan to remedy the same. Compliance of environmental norms also requires carrying capacity study not only of eco-sensitive areas but also areas where violation of environmental laws has clearly surfaced out based on scientific data published by CPCB such as non-attainment cities in terms of air quality, critically polluted industrial clusters on account of air/water

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<sup>33</sup>[http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg\\_state\\_finan0106.pdf](http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg_state_finan0106.pdf)

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pollution, polluted river stretches etc. Drastic remedial measures may be necessary to deal with the same which should not merely be responsive but proactive by way of planning population density, vehicle numbers, nature and quality of vehicles, nature and quality of activity to be allowed. Absence of such measures may render it difficult to meaningfully implement the accepted norms of 'Sustainable Development' or 'Intergenerational Equity'. Such planning is part of 'Precautionary' principle. 'Polluter Pays' principle can be meaningfully implemented only when assessment of damage is realistic and compensation recovered matches the extent of damage. As per census of India 2011, there are 475 places with 981 overgrowths (OGs) have been identified as Urban Agglomeration (UA). The number of total towns in India is 7,935 (Statutory Towns 4,041 + Census Towns 3,894). There are total 6,166 Urban Agglomeration/towns which constitutes the urban frame of the country. During FY 2017-2018, out of 35 SPCBs/PCCs only 16 SPCBs/ PCCs reported the status of Solid Waste Management Rules, 2016.<sup>34</sup> In view of these statistics, emergent and stringent measures are required for compliance of environmental norms.

- 44. We discussed with the Chief Secretary the above unsatisfactory situation of environment and about need for having an effective monitoring cell directly attached to the office of the Chief Secretary with experts in environment and related issues to assist the Chief Secretary.

<sup>34</sup> Annual report of CPCB for the year 2017-18 accessible at: [http://cpcb.nic.in/uploads/hwmd/MSW\\_AnnualReport\\_2017-18.pdf](http://cpcb.nic.in/uploads/hwmd/MSW_AnnualReport_2017-18.pdf)

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45. The presence of Chief Secretary before this Tribunal was directed with an expectation that there will be realization of seriousness at the highest level which may percolate in the administration.

**IV. DIRECTIONS:**

46. In view of above, after discussion with the Chief Secretary, following further directions are issued:
- i. Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.
  - ii. Apart from Port Blair City and port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliant within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.
  - iii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.
  - iv. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste,

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- sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.
- v. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
  - vi. The District Magistrates or other Officers may be imparted requisite training.
  - vii. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
  - viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.
  - ix. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.

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- x. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com) to adjust their convenience.
47. The issue of recovery of damages from the States for their failure to comply with the environmental norms, including the statutory rules and orders of this Tribunal, will be considered will be considered later. The Tribunal may also consider the requirement of performance guarantee of a particular amount in case progress achieved is not found to be satisfactory.
48. There is need to develop an institutional training mechanism involving technical, social and environmental issues for training of officers concerned with enforcement of environment norms at ground level. Training may be ongoing process at national level, State level and other appropriate levels as may be found necessary. Accordingly, CPCB has been directed to prepare such program<sup>15</sup> indicating persons required to be imparted training, subjects of training, resource persons, location of training, duration of training programmes etc. CPCB will be free to

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<sup>15</sup>Vide order dated 22.04.2019, in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2018 (State of Meghalaya).

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coordinate with available training institutions for use of infrastructure such as judicial academies, police academies, administrative academies, forest academies etc. as may be found viable. CPCB will be free to utilize funds collected by way of environmental compensation for this purpose also in same manner as for carrying capacity study and also take help from State Boards or any institution.

A copy of the compliance report furnished by the Chief Secretary be sent to CPCB as already directed vide order dated 24.04.2019 for the State of Karnataka (*supra*).

Put up the report which may be received on 13.08.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 6, 2019  
Original Application No. 606/2018

Annexure R-2

35512



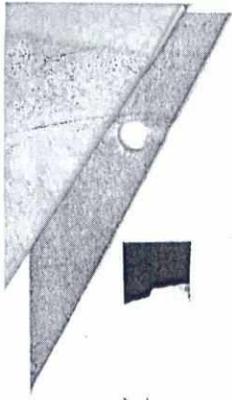
नगरपालिका परिषद का कार्यालय  
OFFICE OF THE MUNICIPAL COUNCIL  
पोर्ट ब्लेयर  
PORT BLAIR

ANNEXURE R-2

Dated, the 27<sup>th</sup> June, 2019**NOTE**

With reference to the meeting held on dated, 24/06/2019 in the Conference Hall; a joint inspection was made alongwith concerned Ward Councillor & Sanitary Inspectors, during inspection following sites were found suitable and proposed for establishment of de-centralized 'Solid Liquid Recovery Material Centre' (SLRMC).

Ward No.	Locations of proposed Site	Status of land pertains to/other remarks	Requirement of land	Village Name	Survey No.
1	Haddo Jetty, near gate no. 03	Land pertains to PMB.	200 sq mtrs	Haddo	
2	Near Van Vikas Bhawan, Haddo	Land pertains to Forest Dept.	200 sq mtrs	Haddo	
3	a) Megapode Junction b) Opposite Grave Yard, Anarkali	Pertains to Forest Dept. Pertains to Revenue Dept.	200 sq mtrs	Megapode Junction Anarkali	
4	a) Back side of private Bus Stand	Set a part of in favour of PBMC	200 sq mtrs	Mohanpura	
5	Adjacent to Nagarpalika Vidyalaya	Pertains to Revenue Dept.	200 sq mtrs	Near Netaji Stadium, Aberdeen Bazar	
6 & 7	Behind Khetan Kalyan Mandappam, Junglighat	Set a part of in favour of PBMC	200 sq mtrs	NGOs' Colony, Junglighat	
8	Near IOC, Bunlyadabad	Land pertains to PBMC	200 sq mtrs	Bunlyadabad	
9	At Junglighat, Machi Basti Ram Mandir	Land pertains to PBMC	200 sq mtrs	Machi Basti, Dairy Farm	
10	Hawa Ghar junction opposite Uma Shankar Hotel	Pertains to Revenue Dept.	200 sq mtrs	Hawaghar Junction	
11	Near Community Hall, Mazar Pahad	Land pertains to PBMC	200 sq mtrs	Mazar Pahad, South Point	
12	Diggi Road Opposite Prem Kishen house	Land pertains to Revenue Dept.	200 sq mtrs	Nayagaon	
13	Opposite Guru Mandir VIP Road	Land pertains to PBMC	200 sq mtrs	VIP Road, Junglighat	
14	Adjacent to APWD road section near Vijay Baugh	Land pertains to Revenue Dept.	200 sq mtrs	Vijay Baugh Road, Dairy Farm	
15	Near HUDCO Colony school line	Land pertains to Revenue Dept.	200 sq mtrs	School Line	
16	Near HUDCO Colony school line	Land pertains to Revenue Dept.	200 sq mtrs	School Line	
17	Behind Mini stadium, Dollygunj	Land belongs to Revenue/Animal Husbandry	1000 sq mtrs	Dollygunj	
18	Near Graveyard, Garacharma	Land pertains to PBMC	200 Sq mtrs	Garacharma	
19	Near Parking place back side of ANIIDCO wine shop, Bathubasthi.	Land belongs to Revenue/Animal Husbandry	200 Sq mtrs	Bathubasthi	
20	Pahargaon Junction near, Mahanagar entrance	Land pertains to Revenue Dept.	200 Sq mtrs	New Pahargaon	
21	Near site office Brookshabad	Land pertains to Revenue Dept.	200 Sq mtrs	Brookshabad	



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22	Near Brichgunj site office	Land pertains to Revenue Dept.	200 Sq mtrs	Brichgunj	
23	Near APWD site office (harod godown)	Land pertains to Revenue Dept.	200 Sq mtrs	Birdline	
24	Rajaji Nagar, Garacharma	Land pertains to Revenue Dept.	200 Sq mtrs	Garacharma	

Submitted please.

Executive Engineer-III Works (SWM), PBMC

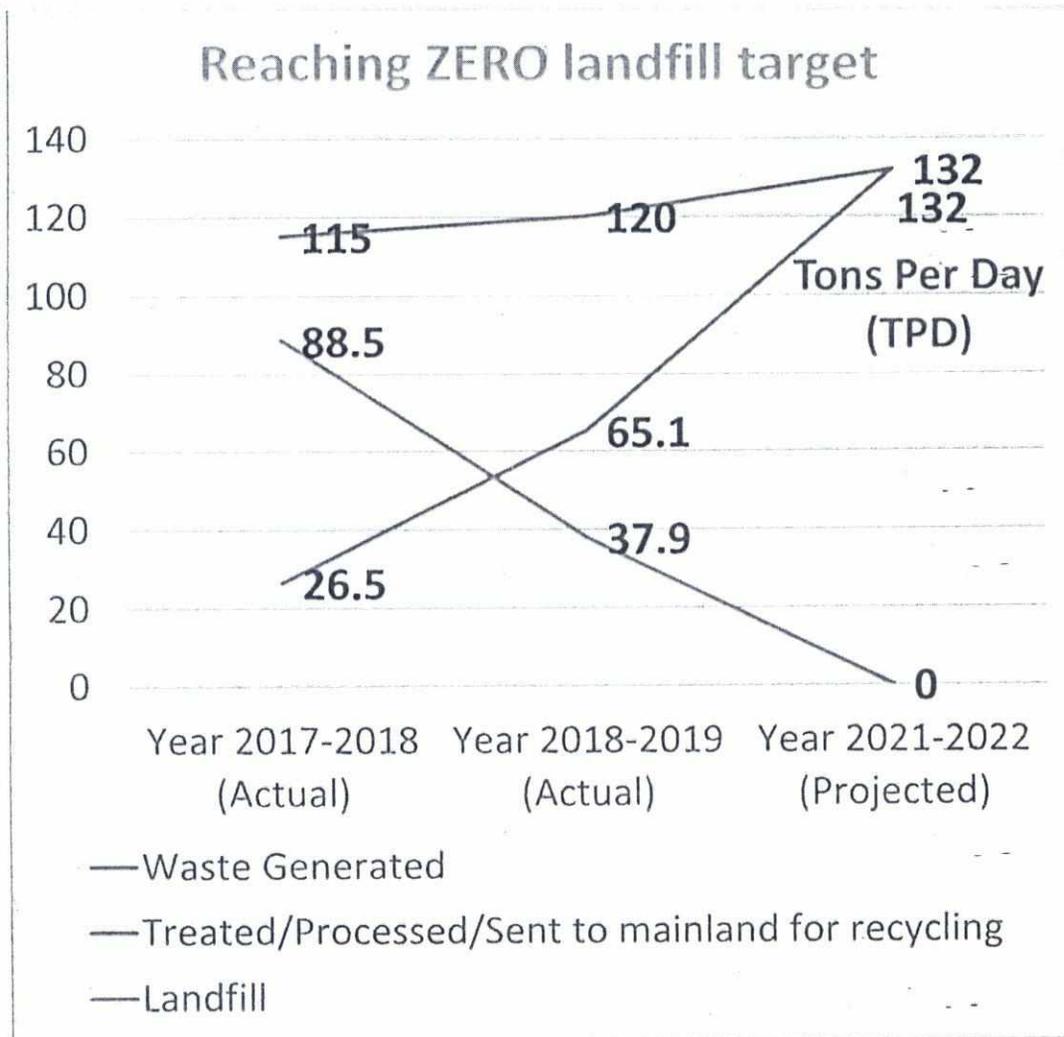
Sanitary Officer,  
PBMC  
01/06/19

Secretary, PBMC

ANNEXURE R 3  
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Annexure R-3

A Graph to demonstrate the progress made on achieving the target of zero landfill by 2022



~~ANNEXURE R-2~~ Annexure R-4

ANNEXURE R4  
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PROPOSED ANNUAL CALENDER AND DETAILED ACTION PLAN FOR IMPLEMENTATION OF SWM

1.	<b>Activities to be Done</b>	Identification of Garbage Point by GPs	Formation of Cluster	Tentative Period for preparation of Estimate & NIT (15 days)	Tentative Period for tendering, acceptance and Award of work (30 days)	Period of Completion of work and start working (90 days)
2.	<b>Timelines for Achievement</b>	By 30.05.2019	By 15.06.2019	By 30.06.2019	By 30.07.2019	By 30.10.2019
3.	<b>Remarks</b>	completed	24 Clusters formed	Preparation of Estimate completed	Tender floated for 12 Clusters. 04 nos. tender opened and work awarded.	

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## SOLID WASTE MANAGEMENT UNDER SWACHH BHARAT MISSION (GRAMIN)

Block	Name of Cluster		No. of GPs covered	Name of Gram Panchayat	No. of Household	Plastic Waste Generated per week
Prothrapur	Cluster-I	Shyamnagar	2	Shyam Nagar (Swaraj Dweep)	714	300 Kg
				Govindnagar (Swaraj Dweep)	1129	500 Kg
				<b>Total</b>	<b>1843</b>	<b>800 KGs</b>
	Cluster-II	Neil Kendra	1	Neil Kendra (Saheed Dweep)	917	250 Kg
	Cluster -III	Beodnabad	2	Beodnabad	869	60 Kg
				Calicut	1168	50 Kg
				Sippighat	996	50 Kg
				<b>Total</b>	<b>3033</b>	<b>160 Kgs</b>
Ferrargunj	Cluster -I	Wandoor	3	Wandoor	1112	20 Kg
				Humfrygunj	635	10 Kg
				Guptapara	1128	10 Kg
				<b>2875</b>	<b>40 Kgs</b>	
	Cluster -II	Chouldari	3	Choldhari	980	100 Kg
				Mithakhari	652	50 Kg
				Namunaghar	735	10 Kg
				<b>2367</b>	<b>160 Kgs</b>	
Ferrargunj	Cluster -III	Shore Point	6	Shorepoint	846	75 Kg
				Bambooflat-I	794	50 Kg
				Bambooflat-II	1101	25 Kg
				Hopetown	715	25 Kg
				Stewratgunj	685	25 Kg
				Wimberlygunj	801	60 Kg
				<b>4942</b>	<b>260 KGs</b>	

	Cluster -IV	Mannarghat	3	Mannarghat	746	100 Kg
				Shoalbay	531	10 Kg
				Kanyapuram	452	25 Kg
					983	135 Kgs
	Cluster -V	Ferrargunj	2	Ferrargunj	722	90 Kg
				Brindaban	731	10 Kg
					1453	100 Kgs
	Cluster -VI	Tushnabad	2	Tushnabad	447	25 Kgs
				Collinpur	576	50 Kg
					1023	75 Kgs
Little Andaman	Cluster -I	Netaji nagar	2	HutBay	1098	30 Kg
				Netaji nagar	954	20 Kg
					2052	50 Kgs
	Cluster -II	R.K.Pur	3	Vivekananda Pur	598	25 Kg
				R.K.Pur	1450	15 Kg
				Rabindranagar	686	25 Kg
					2734	65 Kgs
Campbell Bay	Cluster -I	Campbell Bay	3	Campbell Bay	845	20 Kg
				Laxminagar	514	10 Kg
				Govindnagar	697	10 Kg
					2056	40 Kgs
Rangat	Cluster -I	Rangat	4	Dasarathpur	772	10 Kg
				Rangat	940	60 Kg
				Parnashala	619	5 Kg
				Sabari	291	40 Kg
					2622	115 Kgs
	Cluster -II	Nilambur	2	Sundergarh (Baratang)	643	12 Kg
				Nilambur (Baratang)	778	75 Kg
					1421	87 Kgs
	Cluster -III	Kadamtala	2	Kadamtala	815	60 Kg

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				Uttara	604	10 Kg
					1419	70 Kgs
	Cluster -IV	Bakultala	3	Bakultala	441	30 Kg
				Urmilapur	528	10 Kg
				Kaushalya Nagar	569	10 Kg
					1538	50 Kgs
	Cluster -V	Long Island	1	Long Island	323	30 Kg
		Nimbutala	1	Nimbutala	854	30 Kg
		Shivapuram	4	Basantipur	611	15 Kg
				Harinagar	863	50 Kg
				Swadeshnagar	937	20 Kg
				Shivapuram	865	15 Kg
					3276	100 Kgs
Mayabunder	Cluster-I	Rampur	3	Mayabunder	805	75 Kg
				Pokhadera	629	15 Kg
				Rampur	880	10 Kg
					2314	100 Kgs
	Cluster-II	Tugapur	2	Chainpur	369	5 Kg
				Pahalgaon	1137	10 Kg
					1506	15 Kgs
Diglipur	Cluster-I	Madhupur	6	Subashgarm	1237	150 Kg
				R.K.Gram	966	20 Kg
				Diglipur	893	20 Kg
				Madhupur	1161	55 Kg
				Laxmipur	658	10 Kg
				Sitanagar	686	20 Kg
					5601	275 Kgs
	Cluster-II	Kalighat	3	Nabagram	569	15 Kg
				Kalighat	569	30 Kg

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				Romnagar	345	25 Kg
					1483	70 Kgs
	Cluster-III	Kishorinagar	2	Kishorinagar	624	15 Kg
				Paschimsagar	439	10 Kg
					1063	25 Kgs
	Cluster-IV	Durgapur	2	Shibpur	742	15 Kg
				Keralapuram	832	25 Kg
					1574	40 Kgs
	Cluster-V	Radhanagar	2	Radhanagar	765	15 Kg
				Gandhinagar	1076	10 Kg
					1841	25 Kgs

Annexure 505A  
R-5



एक कदम स्वच्छता की ओर  
No.3-245/RD/SBM/2019/3733

अण्डमान तथा निकोबार प्रशासन  
ANDAMAN AND NICOBAR ADMINISTRATION  
ग्रामीण विकास पंचायती राज संस्थान एवं शहरी स्थानीय निकाय निदेशालय  
Directorate of RD, PRIs and Urban Local Bodies  
पोर्टब्लेयर /Port Blair  
\*\*\*\*\*

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**ANNEXURE R-5**

**MOST URGENT**  
e-mail - [rd.ut.and@gmail.com](mailto:rd.ut.and@gmail.com)  
Phone/Fax No - 0312-242739

Dated/दिनांक 27<sup>th</sup> Nov, 2019

To

The Member Secretary, ANPCC  
Department of Science & Technology,  
A & N Administration,  
Dollygunj.

**Subject:- Disposal of plastic waste and other dry waste from rural areas - reg.**

Madam,

I am directed to inform that around 12,000 Kgs of dry waste including plastic waste, glass bottles, tetra packs and other metals have been shifted to Port Blair from Swaraj Dweep and Saheed Dweep by the respective Gram Panchayats and handed over to the local Scrap Dealer for transportation to the mainland for recycling.

Apart from these, around 15,000 Kgs of plastic waste collected during 'Swachhata Hi Seva' Campaign by various Gram Panchayats has also been handed over to the local Scrap Dealer for transportation to the mainland for recycling.

This is for your kind information and necessary action please.

Yours faithfully

  
NODAL OFFICER  
(SBM-GRAMIN)

Copy to:

1. PS to Secretary (RD/P) for kind information of the Secretary.
2. PA to Director (RD/P) for kind information of the Director.

  
NODAL OFFICER

Annexure R-6

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**ANNEXURE R-6**

A Meeting have been Convened at the Office of The Gram Panchayat, Govind Nagar,  
Swaraj Dweep at 10:30AM on 25<sup>th</sup> July, 2019 under the Chairmanship of Pradhan, G.P  
Govind Nagar.

**Agenda of the Meeting**

1. Segregation of Wet & Dry waste
2. Disposal of Wet & Dry waste of all the Hotels / Resorts & Restaurants under the jurisdiction of G.P. Govind Nagar by the Gram Panchayat on a nominal sanitation charges.

The panchayat secretary welcomed all the representatives of all the hotels/resorts & restaurants and briefed them the process of segregating wet & dry waste and also informed them that the dry waste will be collected by the Gram Panchayat on fortnightly basis or as per the requirement during the month of August and thereafter from September onwards the panchayat will start collecting dry waste on weekly basis.

The Pradhan then informed them that as per the order from the Director, Directorate of RD, PRIs & ULBs every Hotels / Resorts have to pay monthly sanitation charges of Rs. 10 per room/day and it has to be paid by 5<sup>th</sup> of every month. The sanitation charges will be collected in advance. The hoteliers put forward their grievances and stated that Rs.10per room / day will be very high and they will not be in a position to bear the charges and requested the Pradhan & PRI members to lower the charges. After a prolong discussion between the Pradhan, PRI Members & Hoteliers all of them came into a conclusion to categorise the hotels in terms of No. of Rooms and fix a flat charges as per the category.

Following category of hotels / resorts and restaurants was formed -

1. Restaurants with not more than 10 Tables - Rs. 3000/-
2. Restaurants with more than 10 Tables - Rs. 7000/-
3. Restaurants with BAR an additional Rs. 5000/-
4. Only BAR - Rs. 5000/-
5. Hotels/Lodges without Restaurant and upto 10 Nos. Guest Rooms - Rs. 1500/-
6. Hotels /Resorts with Rooms upto 10Nos. - Rs. 3000/-
7. Hotels /Resorts with Rooms in between 11-30 Nos. - Rs. 6000/-
8. Hotels /Resorts with Rooms in between 31-50 Nos. - Rs. 9000/-
9. Hotels / Resorts with Rooms More than 50 - Rs. 14,000/-
10. Every Hotels / Resorts operating a BAR will have to pay an additional amount of Rs. 5000/-.

All the present representatives of the Hotels / Resorts & Restaurants unanimously agreed on the above mentioned charges and hence a resolution was passed by the PRI members  
above monthly sanitation charges.

*[Signature]*  
Panchayat Secretary  
Gram Panchayat Govind Nagar  
Swaraj Dweep

Annexure R-7

MINUTES OF MEETING WITH STAKEHOLDERS CUM WASTE GENERATORS OPERATING WITHIN PORT BLAIR CITY HELD ON 14.10.2019 AT 10:00A.M. IN THE CONFERENCE HALL OF PBMC

Stakeholders & representative present during the meeting is enclosed at Annexure-I:

At the outset, Executive Engineer, SWM, PBMC welcomed the gathering and highlighted the directions passed by Hon'ble National Green Tribunal under the provision of Solid Waste Management Rules, 2016 to all ULBs to meet out the timeline of waste processing.

Highlighting the current scenario of dumping yard, EE (SWM) informed that, due to release of combustible gases especially methane from organic waste causes burning of waste which further emits toxic gases. In this regard the management of organic waste is important concern, therefore this meeting is called.

Further, EE (SWM) informed that, as per Solid Waste Management Rules, 2016 of MoEF&CC, Govt., the bulk waste generators are those generates more than 100kgs, however, as per the PBMC's-Solid Waste (Handling & Management) Rules, 2017, the definition are those generates than 50kgs. of wastes, and they shall have their own management facilities for wet/ organic waste like food waste & green wastes and segregate dry waste & hand over to PBMC.

Shri. Girish Arora, President, ACCI informed that, most of the hoteliers were handing over segregated waste into two categories viz. Dry & Wet organic waste. He also informed that, most of the hoteliers do not falls under purview of bulk waste generator; however, the hotelier will comply with the direction of PBMC and handover the segregated wet waste if facility provided/ operated.

EE (SWM) informed that, PBMC has conducted a meeting with Private Marriage Community Halls to install their own organic waste management facility like, composting or bio-methanation/ bio-gas plant. Soon they will come up with a plan of implementation.

After detailed discussions following deliberations were made:

1. Stakeholders viz. ACCI, Hoteliers & Other Associations shall finance for wet organic waste management facility like Bio-methanation/ bio-gas or compost plant, under CSR. The land will be identified & set apart for the purpose by PBMC.
2. PBMC will devise the route map of waste collection from waste generator & engage workers with vehicles, for collection, transportation & processing charges shall be borne by the stakeholders as mentioned at S.No.:01.
3. Collection of organic waste from all waste generators shall be made during night hours since traffic & collection is hassle free in addition to Dry waste, which is already being collected.

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4. After installation of organic waste management facility, all the waste generators shall handover wet organic waste in a container/ bucket of required capacity to the collection vehicles.
5. The Hoteller shall document the report of initiatives done by many hotels on phasing out of single use/ other plastics and introduced alternatives/ substitutes as a contribution towards make the plastic free society, to the Office of EE (SWM), PBMC for onward submission to the Ministry of Housing & Urban Affairs, Govt., for appraisal.

The meeting ended with vote of thanks.

Executive Engineer-III (Works & SWM)  
Municipal Council



No.: 70/EE-III/SWM/MC/2019-20/16/  
नगरपालिका परिषद् का कार्यालय  
OFFICE OF THE MUNICIPAL COUNCIL  
पोर्ट ब्लेयर  
PORT BLAIR

Port Blair, dated 21/10/2019

**Distribution to:**

1. The President, Andaman Chambers of Commerce & Industry, Port Blair
2. The President, Hoteliers Association
3. The President, AATO, Port Blair
4. The President, RSN, Dolly gunj, Port Blair
5. The Proprietor, Arasu & Co., Mohanpura
6. The President, Andaman Bar Association, Port Blair
7. The President, Youth Chambers of Commerce & Industry, Port Blair
8. The President, Grains & Grocers Association, Port Blair,
9. The Manager, ITC-Fortune Resort Bay Island, Port Blair

**Copy also to:**

1. PA to Secretary, PBMC for kind Information of Secretary, PBMC
2. PA to Superintending Engineer, PBMC for kind Information of SE, PBMC.
3. The Revenue Officer, PBMC for Information.
4. The Sanitary Officer, PBMC for Information.
5. The AE (SWM), PBMC, for Information.

Executive Engineer-III (Works & SWM)  
Municipal Council

Scanned by CamScanner

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अ.डमान तथा निकोबार प्रशासन

**ANNEXURE-R8**

ANNEXURE R-4 R-8

Keep in file

अण्डमान तथा निकोबार प्रशासन  
Andaman and Nicobar Administration  
सचिवालय /Secretariat

8/2/18

\*\*\*\* \*\*

विज्ञान तथा प्रौद्योगिकी  
Science & Technology  
D No 1572  
R.Date/ प्राप्ति दिनांक 05/02/18Port Blair, dated the 02<sup>nd</sup> February, 2018. (179)**ORDER No. 359**

The Hon'ble Lt. Governor, Andaman & Nicobar Islands is pleased to Constitute a State Level Advisory Body for Solid Waste Management in Andaman and Nicobar Islands (SWM) in pursuance of Para 23 of Solid Waste Management Rules of State Level Advisory Body (SLAB):

Sl. No	Designation	Member
1.	Principal Secretary, Urban Development, A&N Administration Port Blair	Chairperson, ex-officio
2.	Director (RD/Panchayat), A&N Admn. Port Blair	Member, ex-officio
3.	Deputy Commissioner(SA), A&N Islands	Member, ex-officio
4.	Sr. Scientific Officer, (Science & Technology)/Pollution Control Board, A&N Administration Port Blair	Member, ex-officio
5.	Principal, DBRATT, Dolly Gunj, Port Blair	Member, ex-officio
6.	Chief Engineer/Town Planner, APWD Port Blair	Member
7.	1. Secretary, PBMC 2. CEO, Zilla Parishad, South Andaman 3. Assistant Secretary (Panchayat), A&N Admn. Port Blair	Member
8.	Director of Industries, A&N Admn. Port Blair	Member
9.	Executive Engineer (SWM), Port Blair Municipal Council	Member
10.	1. Director of Agriculture, A&N Admn. Port Blair 2. Labour Commissioner, A&N Admn. Port Blair	Member

उप सचिव (श.वि)

Deputy Secretary(UD)

(F.No.3-56/97-UD(PF))

Office Order BookCopy forwarded to:-

1. The Secretary to Hon'ble Lt. Governor for information.
2. The Sr. PS to Chief Secretary for information of Chief Secretary, A & N Administration
3. All concerned for information.

उप सचिव (श.वि)

Deputy Secretary(UD)

present in person

Deputy Secretary

[F. No. 3-190(145)/20

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ANNEXURE  
R-4R-8

अण्डमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
सचिवालय / SECRETARIAT

दिनांक: 13/02/19

Port Blair, dated the 12<sup>th</sup> February, 2019

ORDER NO. 414

In pursuance of Order dated 16.01.2019 passed in OA No. 606 of 2018 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and in pursuance of Section 23 of the Solid Waste Management Rules, 2016 and in supersession of Order No. 359 dated 02.01.2019, the Lieutenant Governor (Administrator), A&N Islands is pleased to constitute the State Level Advisory Committee of UT of A&N Islands comprising the following Members:-

Sl. No.	Designation	Member
1.	Chief Secretary, A & N Administration	Chairperson
2.	Principal Secretary (Urban Development) A & N Administration	Member
3.	Principal Secretary (Environment & Forests) A & N Administration	Member
4.	Secretary (Revenue), A&N Administration	Member
5.	Secretary (Health), A & N Administration	Member
5.	Secretary (Rural Development), A & N Administration	Member
7.	Secretary (Science & Technology), A & N Administration	Member
8.	Secretary, Port Blair Municipal Council	Member
9.	Secretary (Industries), A & N Administration	Member
10.	One member from Central Pollution Control Board, Zonal Office at Kolkata	Member
11.	Officer on Special Duty (Environment & Forests), A & N Administration	Member
12.	Member Secretary (Pollution Control Committee), Department of Science & Technology, A & N Islands	Member Secretary

Functions of the State Level Committee:

- i) The Committee may hold their first meeting positively before 15.02.2019 and thereafter hold meetings periodically as per the direction of the Chairperson of the Committee.
- ii) Prepare an Action Plan latest by 31.12.2019.
- iii) The CPCB may prepare Standard Operating Procedure (SOP) for implementation of Clause (J) to the Schedule-I of the SWM Rules, 2016 relating to Bio-mining and disposal of legacy waste within one month and circulate the same to the SPCBs and PCCs who in turn may communicate to the Chief Secretary (Chairperson of the Committee) for its implementation.
- iv) The Apex Monitoring Committee may interact with the State Committees in such manner as may be found necessary and give its report to this Tribunal once in a quarter. Apex Monitoring Committee may interact with the State Level Committees atleast once in a month.
- v) The Chief Secretary (Chairperson of the Committee) to remain present in person alongwith reports on 01.05.2019.

Deputy Secretary (UD)  
[F. No. 3-190(145)/2019-UD]

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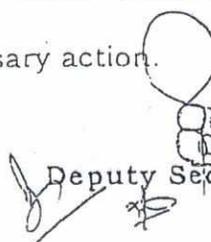
~~364~~

-2-

ORDER BOOK

Copy to: -

1. The Secretary to LG for kind information of Hon'ble Lt. Governor, A & N Islands, Port Blair.
2. SPS to CS for kind information of Chief Secretary, A & N Administration.
3. All concerned for information and necessary action.

  
Deputy Secretary (U.D)

ANNEXURE R-9

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Annexure R-89

Gmail - O.A No. 606 of 2018 - Format from CPCB - reg

<https://mail.google.com/mail/u/0/h/Intvxbynsmrul/?&th=16>

365



Science Technology <dstandamans@gmail.com>

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**O.A No. 606 of 2018 - Format from CPCB - reg**

2 messages

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**DST A & N Islands** <dstandamans@gmail.com>  
To: "mscb.cpcb" <mscb.cpcb@nic.in>

Wed, Nov 13, 2019 at 5:35 PM

Sir,

I am directed to refer your letter no. B-17011/7/MSW/2019/7159 dated 27.09.2019 regarding submission of compliance report in the matter of O.A No. 606 of 2018. The requisite information in the performa is attached for your perusal and necessary action.

Yours faithfully,  
Rishikesh  
Senior Scientific Officer - II

--  
Andaman & Nicobar Pollution Control Committee  
Department of Science and Technology  
Dolly Gunj  
Port Blair-744103  
Andaman and Nicobar Islands  
Ph.:03192-250370  
e-mail: dstandamans@gmail.com

Save Trees. Print only when necessary.

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 O.A No. 606 of 2018 - Format CPCB.docx  
40K

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**DST A & N Islands** <dstandamans@gmail.com>  
To: divsinha <divsinha@yahoo.com>

Wed, Nov.13, 2019 at 5:39 PM

[Quoted text hidden]

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 O.A No. 606 of 2018 - Format CPCB.docx  
40K

	Name of State/UT		Andaman & Nicobar Islands				
	Name & Designation of Nodal officer		Avinash Kumar Singh, Executive Engineer-III (Works & SWM), Port Blair Municipal Council				
		(1)	(2)	(3)	(4)	(5)	(6)
			Remarks	Current Status	Desirable level as per statutes	Gap between Current status and desired levels	Timeframe for addressing the Gap
Sl. No.	Items	State/UT response					
8	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO, SPCB & District Legal Services Authority) for Awareness has been created.	100	The State Level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been constituted and the implementation of the rules are being reviewed every month.	100	100	0	Implemented.
12	Percentage of ULBs which have framed byelaws incorporating provisions of SWM Rules (15e)?	100	PBMC has notified & implemented its SWM Bye-laws, 2017	100	100	0	Implemented
30	Percentage of operators of Solid Waste processing facility who have submitted Annual report.	100	PBMC has submitted its SWM Annual Reports to ANPCC.	100	100	0	Implemented
31	Percentage of ULBs which have appointed nodal officer/committee.	100	Shri.Avinash Kumar Singh, Executive Engineer-III (Works	100	100	0	Implemented

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			& SWM), PBMC has been appointed as Nodal Officer.					
34	Percentage of ULBs which have submitted Annual Report in Form IV to Secy, UD and SPCB.	100	PBMC has submitted its Annual Reports to ANPCC.	100	100	0		Implemented
36	Percentage of ULBs where Sweeping is carried out twice or more in public areas.	100	Sweeping is carried out <b>twice</b> in public areas.	100	100	0		Implemented
37	Percentage of ULBs where Sweeping is carried out once or more in residential areas.	100	Sweeping is carried out <b>once</b> in residential areas	100	100	0		Implemented
38	Percentage of ULBs in which user fees has been incorporated in Byelaws.	100	PBMC has notified & implemented its SWM Bye-laws, 2017	100	100	0		Implemented
39	Percentage of ULBs having Door to door collection system.	100	In all the 24 wards of Port Blair Municipal area, door to door collection is being carried out on daily basis.	100	100	0		Implemented
40	Percentage of ULBs transporting wastes in covered vehicles.	100	All the waste is transported in vehicles covered with nets.	100	100	0		Implemented
41	Percentage of ULBs having GPS installed on garbage collection vans (>5 lakh population)	N/A As population is below 5 lakhs.						
42	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste.	60	Only 60% of vehicles for collection of different fractions of waste are compartmentalised. The procurement of more	60	100	40		May 2020

			compartmentalised vehicles is under process.				
43	Percentage of ULBs having Computerized weighing machine for weighing solid waste.	0	Under process	0	100	0	July 2020
44	Percentage of ULBs having tipping fee based on quantum of waste generated/processed.	N/A	PBMC is processing on its own.	-	-	-	-
45	Percentage of ULBs having twin-bin system installed at public places.	100	All the public places are installed with twin-bin (blue bin for dry & green bin for wet waste collection)	100	100	0	Implemented.
46	Percentage of ULBs having transfer stations instead of secondary storage bins.	60	Segregation centre cum secondary collection for extended wards are under construction.	60	100	40	July 2020
47	Percentage of ULBs in which PPE has been provided to workers	100	PPE provided at regular intervals	100	100	0	Implemented
48	Percentage of ULBs in which Capacity building of local bodies has been taken up by State Dept. of UD	100	Being done by PBMC to its Sanitation & SM Staffs	100	100	0	Implemented
49	Percentage of ULBs in which workers have been educated on Door to door collection of waste	100	Regular orientation workshops are being conducted and rewards for best workers are awarded.	100	100	0	Implemented
50	Percentage of ULBs in which Training has been imparted to waste pickers/waste collectors	100	Regular orientation workshops are being conducted	100	100	0	Implemented
51	Percentage of ULBs having separated Street sweepings collection and disposal system	100	separate street sweeping schedules are prepared and maintained by all SIs.	100	100	0	Implemented
52	Percentage of ULBs in which Segregation of waste at household level/source has been	25	PBMC has started door to door	25	100	75	February 2020

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	implemented		collection of segregated waste in 6 pilot wards.  As per the Minutes of the 8 <sup>th</sup> SLAC meeting, directions have been issued to PBMC to implement door to door collection of segregated waste in all 24 municipal wards by February 2020.				
53	Percentage of ULBs in which waste Segregation of waste by street vendors has been implemented	80	Most street vendors are segregating their waste.	80	100	20	March 2020
54	Percentage of ULBs in which Segregation of waste by RWAs, market association, gated communities, institutions(>5000 sqm area), hotels, restaurants etc has been implemented	100	Segregation of waste by RWAs, market association, gated communities, institutions(>5000 sqm area), hotels, restaurants etc are being implemented.	100	100	0	Implemented
55	Percentage of ULBs in which Segregation of waste at source for inerts and C&D Waste has been implemented	100	Segregation of waste at source for inerts and C&D Waste are being implemented.	100	100	0	Implemented
56	Percentage of ULBs in which informal sector of waste pickers, waste collector and recycling industry in reducing waste in state policy has been engaged	100	31 waste dealers have been registered and engaged.	100	100	0	Implemented
57	Percentage of ULBs in which Space for SW Segregation, storage and processing of solid waste for 200 units/5000 square has been allocated	100	Space for SW Segregation, storage and processing of solid waste for 200	100	100	0	Implemented

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			units/5000 square has been allocated.				
58	Percentage of ULBs in which scheme for registration of waste pickers and dealers has been implemented	100	31 waste dealers have been registered.	100	100	0	Implemented
59	Percentage of ULBs in which land has been identified for setting up waste processing facilities (22(1))	100	9 Suitable Sites identified at decentralised clusters for all 24 wards named as Solid Waste Resource Management (SWRM) Centers namely: i. Anarkali, ii. Jogger's Park, iii. MES Road, iv. Near Education Office, v. Dollygunj, vi. Brookshabad, vii. Garacharma, viii. BathuBasti, ix. School Line	100	100	0	Implemented
60	Percentage of ULBs in which non-biodegradable waste and inert waste are used for filling up of construction areas and construction roads	100	The A&N Administration vide Notification no.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory.	100	100	0	Implemented
61	Percentage of ULBs in which Usage of RDF by Cement plants/Power Plants/industries located within 200 km of such facility has been implemented	N/A	Not applicable due to absence of such industries in A & N Islands. However the plastic wastes are transported through authorised waste	-	-	-	-

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			processors for recycling.				
65	Percentage of ULBs in which home/decentralised and composting has been initiated	100	The wet waste is processed at the Organic waste processing centers, at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat composting yard.	100	100	0	Implemented
66	Percentage of ULBs in which Storage of Horticulture waste on generators own premises has been initiated	100	Storage of Horticulture waste on generators own premises has been initiated.	100	100	0	Implemented
67	Percentage of ULBs in which setting up of solid waste and processing facilities has been incorporated in Master Plan of the city	100	Yes, it has been incorporated in the Master Plan for the city.	100	100	0	Implemented
68	Percentage of ULBs in which 5% or 5 sheds in SEZ, IE, Industrial park have been allocated for recovery and recycling facility	100	PBMC has allocated space for waste processing at 3 locations namely Brookshabad, Anarkali and Gandhi Park.  Industries Department has allocated one unit with area 1500 sq.m for plastic processing in IEs. Additionally, 500 sq.m area in IEs has been earmarked for Solid Waste Processing and Disposal facility.	100	100	0	Implemented

69	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	100	Set up.	100	100	0	Implemented
70	Percentage of ULBs in which Waste from vegetable, flower, fish, meat, poultry market is processed in biomethanation plant	60	Waste processing in biomethanation plant is under process.	60	100	40	July 2020
71	Percentage of ULBs in which use of Chemical fertilizers in parks has been phased out	100	Use of Chemical fertilizers in parks has been phased out completely.	100	100	0	Implemented
72	Percentage Number of Waste processing based on Waste to Energy/RDF	N/A As there is no Waste to Energy/RDF plants in ANI.	-	-	-	-	-
73	Percentage of Waste processing units based on Composting/ Biomethanation	60	Under process	60	100	40	July 2020
77	Percentage of ULBs in which Biodegradable waste is sent to Compost/Biomethanation plant	60	Under process	60	100	40	July 2020
78	Percentage of ULBs in which Biodegradable waste is sent to MRF/Secondary storage facility	40	Under process	0	40	40	July 2020
79	Percentage of W to E plants having Facilities for segregation of waste prior to processing of waste in W to E plants	N/A As there is no Waste to Energy plants in ANI.	-	-	-	-	-
80	Percentage increase in number of Authorisations granted	40	Authorisations granted increased by 40% as compared to last year.	40	100	60	July 2020
81	Percentage of ULBs displaying data related to functioning of plant and its adherence to prescribed parameters displayed on ULB's website	0	Under process	0	100	100	July 2020

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83	Percentage of ULBs in which land has been identified for landfill site (11 f)	100	YES	100	100	0	Implemented
84	Percentage of ULBs in which land has been allocated for landfill site (Rule 12a)	100	YES	100	100	0	Implemented
85	Percentage of ULBs having own/regional operational Landfill sites	100	YES	100	100	0	Implemented
86	Percentage of landfill sites in which Provision of Green Belt/ Buffer Zone around landfill site has been made	100	YES	100	100	0	Implemented
87	Percentage of landfill sites for which Buffer Zone has been notified	0	Under process	-	-	-	-
88	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of leachate	100		100	100	0	Implemented
89	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of methane gas	100		100	100	0	Implemented
90	Percentage of landfill/dumpsites in which CCTV has been installed	100		100	100	0	Implemented
91	Percentage of ULBs having Decentralized waste disposal facilities	100		100	100	0	
92	Percentage of landfill sites in which landfilling or dumping of mixed waste is continued	100		100	100	0	
93	Percentage of landfill sites in which only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive waste is disposed	100		100	100	0	
94	Percentage of ULBs in which investigation of old/existing dumpsites for bio-mining has been initiated	0	An EOI was called. However, as per the latest directions of Hon'ble NGT order dated 18.10.2019, it will be executed through GeM Portal.	0	100	0	
102	Percentage of ULBs which have framed Byelaws incorporating User fees and spot fines for littering	100		100	100	0	Implemented

105	Percentage of ULBs having Citizen Grievance redressal mechanism	100		100	100	0	Implemented
106	Percentage of ULBs uploading Month wise details of SWM targets on MIS	100		100	100	0	Implemented
	For item 2,5,10,22,30,62,63,64,98,99,104: Detailed Information to be uploaded						

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**FORMAT FOR SEWAGE MANAGEMENT**

Sl. No.	Action Point	A	B	C= A-B	D
		Existing status	Desired/ Projected	Gap	Timeline
1.	Estimated Sewage Generation	27.00 MLD	N/A	N/A	5 Years
2.	Treatment Capacity (Projection for 05 years to be taken into consideration)	0.5 MLD	26.5 MLD	26.5 MLD	
3.	Status of Sewerage System (in Km)	NIL	132.73 km		
4.	No. of STPs (Details to be provided as per Annexure)	NIL	2 STP + 4 Sub-STP		
5.	Has bulk users identified for reuse of treated water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD? (Y/N)	YES			
6.	Quantity of treated waste water being used by Bulk User (in MLD)	NIL	19.62 MLD		
	Industrial Clusters,	NIL	-		
	Metro Rail	NIL	-		
	Indian Railways	NIL	-		
	Infrastructure Projects	NIL	-		
	Agriculture	NIL	-		
	Bus Depots and	NIL	-		
	PWD	NIL	-		
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.) being developed through treated waste water	NIL	-		

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ANNEXURE-

**FORMAT FOR SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE**

Sl. No.	City/town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP Commissioned, in (Year)	Status (Operational/ Non-Operational/ Under Construction)	STP Installed Capacity (in MLD)	Actual utilisation of installed Capacity (in MLD)	Technology (UASB/ ASP/ OP/ SBR/ MBR/ FAB etc.)	Consent Status	Compliance Status					
											pH	TSS	COD	BOD		
1	Port Blair	2	1. Brookshabad (15 MLD) 2. Mazarpahad (10 MLD)		Proposed	Proposed	Nil	-	SBR	-	-----					
		4 Sub-STP	1. Haddo (0.371 MLD) 2. Bahadur Line (0.112 MLD) 3. AttamPahad (0.285 MLD) 4. Behind Airport (Shiv Mandir), PatherGudda (0.112 MLD)		Proposed	Proposed	Nil	-	Phytorid / Soil Bio-Technology	-						

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FORMAT FOR NOISE POLLUTION

Sl. No.	Content	Current Status	Desirable	Gap	Time Line
1	No. of stations for Ambient Noise Monitoring	None	14 stations	14 stations	1 year
2	No. of stations in Industrial Zone	None	2 stations	2 stations	1 year
3	No. of stations in Commercial Zone	None	4 stations	4 stations	1 year
4	No. of stations in Residential Zone	None	4 Stations	4 Stations	1 year
5	No. of stations in Silence Zone	None	4 Stations	4 Stations	1 year
6	Compliance of Ambient Standards (No. of Stations) Industrial Zone Commercial Zone Residential Zone Silence Zone	Monitoring of ambient standards are being carried out during festival season and field inspections. The Reports are within permissible limits.	14	14	1 year
7	Identification of Hot Spots	None	4	4	1 year
8	Designated Authorities defined as per Noise Rules (Y/N) (Details to be provide)	The Deputy Commissioner and The Police Commissioner	-	-	-
9	Has Methodology been prepared for granting permission for installation of Public Address System? (Y/N) (Details to be provide)	Yes.	-	-	-
10	Has Methodology been prepared for redressal of complaint on noise pollution? (Y/N) (Details to be provide)	Yes.	-	-	-
11	No. of Police Stations equipped with sound level meter	None	Under process		
12	No. of police Stations having officers trained as per Noise Pollution Rules by SPCBs/PCs.	None	Under process		
13	Has protocol been developed for taking appropriate action against the defaulters?	Yes. Till date, 131 vehicles have been booked for creating noise pollution.			
14	No. of cities in which Noise Mapping has been done (if applicable)#	NIL.			

Note: List of cities asked for Noise mapping is attached

18/11

Questionnaire for monitoring of compliance to Bio-Medical Waste Management Rules, 2016

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Ques 1. Why inventory on numbers of Healthcare facilities is still incomplete in State/UT, as required under BMWM Rules, 2016?

- Inventory of HCF's for the UT of ANI has been completed.

Ques 2. What is the reason that inventory is still under process?

- Not applicable.

Ques 3. As observed that non-bedded HCFs have not applied for authorisation, why such HCFs are allowed to operate without authorisation under BMWM Rules, 2016?

- ANPCC has taken measures to ensure that no non-bedded HCF's are allowed to operate without authorisation. So far, 61 HCF's have been issued authorisation and remaining are under process since the HCF's located at far flung places and due to shortage of technical manpower, inspection and issue of authorisation takes time.

Ques 4. How many applications are still under process with State Boards for grant of authorisation?

- 58 applications are under process for grant of authorisation, out of which 14 Private HCF's applications are pending and 44 Government HCF's applications are pending.

Ques 5. In case of no Common Biomedical Waste Treatment Facility in Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland & Sikkim State/UT, how generated biomedical waste being treated and disposed?

- All the Bio-medical Waste generated in Government and Private HCFs are being treated and disposed through the incinerator installed in GB Pant Hospital in Port Blair.

Ques 6. Why still there is no proposal submitted by Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland & Sikkim State/UT for setting up CBWTF?

- Due to geographical expanse and lower waste volumes generated per unit area in these islands, it was proposed to install 5 Nos of captive incinerators at PHC Garacharma, BJR Hospital Car Nicobar, PH Campbell Bay, PHC Hut Bay, PHC Swaraj Dweep instead of a CBWTF.

Ques 7. Why Barcode system is not implemented in Andaman & Nicobar, Arunachal Pradesh, Assam, J&K, Lakshadweep, Mizoram, Orissa, Puducherry, Sikkim, Uttar Pradesh, West Bengal, Chandigarh, Delh Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu, so far even when the deadline is over as per BMWM Rules, 2016?

- The Barcode implementation for ANI's BMWM is to be initiated shortly by Directorate of Health Services (DHS).

Ques 8. Whether State/UT has constituted State Advisory Committee so as to review the implementation status?

- Yes, the Andaman and Nicobar Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee with Chief Secretary as Chairman. Till date, the Committee has convene eight meetings as per the orders of the Hon'ble Tribunal and regular review on implementation of the SWM Rules 2016, BMWM Rules 2016 and PWM Rules, 2016 are being carried out.

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Ques 9. What steps have been taken by Advisory Committee so as ensure implementation of BMWM Rules, 2016?

- On the directions of SLAC issued during regular review meetings, 6 autoclaves and 7 Bio-medical shredders have been installed at PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell Bay, PHC Havelock, PHC Billiground and GB Pant Hospital.
- On the directions of SLAC, an integrated BMWM plan has been put in place by Directorate of Health services whereby waste from all private HCF's located in Port Blair are being transported to incinerator at GB Pant Hospital for scientific disposal.
- During the 8<sup>th</sup> SLAC meeting held on 07.11.2019, the Department of Health Services informed that the sites for installation of 5 BMW incinerators have been identified and the sanction for construction shed for installation of BMW incinerators has been conveyed to APWD. The SLAC has set March 2020 as the deadline for procurement and installation of 5 Nos of incinerators at PHC Garacharma, B. Hospital Car Nicobar, PHC Campbell Bay, PHC Hut Bay, PHC Swaraj Dweep respectively. The Chairman, SLAC directed Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the completion of the work in a time bound manner.

Ques 10. How many HCFs other than hospitals, nursing homes etc. such as veterinary hospitals, animal houses, and AYUSH hospitals have been monitored?

- 5 veterinary hospitals and 1 Ayush Hospital monitored so far.

Ques 11. What is the frequency for conducting training or capacity building programmes for State Board officials and for staff of HCFs?

- A one-day workshop in consultation with CPCB Kolkata for all senior officers of the Administration on effective implementation of SWM Rules, 2016, PWM Rules, 2016 and BMWM Rules, 2016 v conducted on 04.09.2019.
- Daily orientation training of duty staff in HCF's are being done by respective HCF's.

Ques 12. What is the status of installation of Continuous Online Emission Monitoring System with CBWTF and why it has not been implemented by all CBWTFs? What follow-up action has been taken by State Boards?

- No CBWTF, since A&N Administration has decided to install 5 Nos of incinerators at various locations.

Ques 13. How OCEMS data received by State Boards is being validated?

- N/A

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Ques 14. What is the status of compliance to BMW Rules, 2016 by CBWTFs? What action has been taken against defaulting facilities?

- The proposal received for construction of shed/room for installation of incinerators at various places:
  1. PHC Garacharma
  2. BJR Hospital, Car Nicobar
  3. PHC, Campbell Bay
  4. PHC, Hut Bay
  5. PHC, Swaraj Dweep
- C/o Room for incinerator at Garacharma is already included in the ongoing work of "Construction of District Hospital at Garacharma".
- The estimate of incinerator of Car Nicobar, Campbell Bay, Hut Bay & Swaraj Dweep has been received. Action is being initiated for tendering and execution of works.
- Work will be completed before March 2020.
- No defaulters noted as yet.

Ques 15. What is the frequency of monitoring of Healthcare Facilities for verification of compliance to BMW Rules?

- Continuous day to day monitoring of the HCF's is being done by occupiers and the Nodal Officer (BMW).

**Format for compliance of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016**

1. All the chief secretary of the all States/UTs have to provide compliance status report on implementation of recommendations made by Monitoring Committee in its interim report as well as final report monitor of provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016 in compliance with Hon'ble Tribunals orders dated 12.04.2019 and 26.08.2019 in O.A 804/2017 in the matter of Rajiv Narayan & Anr. Vs. Union of India & Ors. (copies of Hon'ble NGT orders enclosed), as per the following format;

S. No.	Directions of Hon'ble Tribunal in O.A no. 804/2017	Action Plan along with time line for implementation of orders of Hon'ble Tribunal	Current Status of implementation	Gaps identified for implementing the directions of Hon'ble Tribunal	Details of state level committee constituted for the purpose of compliance of HOWM Rules, 2016
1	Vide orders dated 12.04.2019 Hon'ble NGT directed that " <i>Having regard to the sensitiveness of the issue and impact of noncompliance on environment and public health, the above recommendations need to be fully</i>	The only hazardous waste produced in these islands are oil sludge from storage tanks and used lube oil & residual oil paint. The quantity of	Vide Order No. 119 dated 06.11.2019, all concerned departments are directed to	-	The State level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been

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	<i>implemented and monitored by the Chief Secretaries at State Level."</i>	waste generated during the year 2018-2019 as per this office records are 0.160 KL/year.  List of 134 contaminated sites and list of 195 probable contaminated sites obtained from CPCB. None of these sites are in ANI.	implement the directions of Hon'ble NGT.		constituted and the implementation of the rules are being reviewed every month.
2.	Vide orders dated 26.08.2019 Hon'ble NGT directed that "All the Chief Secretaries of the States/UTs may be directed to submit biannually compliance report to CPCB by collecting information from the State Government/Departments like Labour/Industries/Environment and SPCBs/PCCs."		The biannual report will be submitted to CPCB before 26.02.2020.		
3.	Vide orders dated 26.08.2019 Hon'ble NGT directed that "The committee recommends Hon'ble Tribunal to direct Chief Secretaries of States to ensure effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of Labour."		The concerned departments will ensure effective and urgent implementation of the provisions.		

\*please provide, Name and designation of designated officers for ensuring compliance to provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016

1. The Principal Chief Conservator of Forest, A&N Administration
2. The Secretary (Shipping), A&N Administration
3. The Secretary (Labour), A&N Administration
4. The Secretary (RD&P), A&N Administration

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5. The DC, South Andaman, A&N Administration
6. The Secretary (UD), A&N Administration
7. The Chief Executive Officer, Zilla Parishad, SA, A&N Administration
8. The DC, North & Middle Andaman, A&N Administration
9. The DC, Nicobar, A&N Administration
10. The Secretary (PBMC), A&N Administration
11. The Police Superintendent, Police Motor Transport, A&N Administration
12. The Secretary (Industries), A&N Administration
13. The Chief Engineer, APWD, A&N Administration
14. The Chief Port Administrative, PMB, A&N Administration
15. The Superintendent Engineer, Electricity, A&N Administration.
16. The Director (Shipping), A&N Administration.
17. The Director (RD), A&N Administration.
18. The Director (Transport), A&N Administration.
19. The Director (Health), A&N Administration.
20. The Manager, IOC, Port Blair.

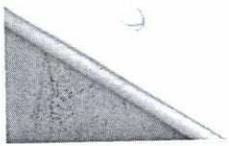
**Format for seeking information w.r.t Compliance to E-waste Rules.**

In the present OA 512/2018 (Shailesh Singh Vs. State of Uttar Pradesh) filed before Hon'ble NGT, Principal Bench, N-Delhi, the issue under consideration is management of e-waste consistent with the E-waste (Management) Rules, 2016. The grievance in this application is against unauthorised recycling/collection/dismantling units, burning and selling of e-waste and unscientific disposal of e-waste in violation of the Rules causing contamination of ground water, air pollution and soil acidification.

In compliance with the directions of the Hon'ble NGT, CPCB prepared an action plan for enforcement of E-Waste(M) Rules, 2016. The stakeholders responsible for implementation of the said action plan included, CPCB, SPCBs/PCCs, Custom Department, Ministry of commerce, Ministry of electronics & telecommunication & District Administration of all the states. CPCB has also written to the PS to Chief Secretaries for compliance of the action plan and requested for submission of Action Taken Report (ATR). Only few state governments (District Administration) have responded so far.

CPCB may again write to all the Chief Secretaries seeking information w.r.t to compliance of E-Waste Rules in their respective states. The format for seeking information is as below:

Sl.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Current Status	Desirable level of compliance in terms of statues	Gap between current status and desired level	Proposal for attending the gap with timelines	Name, designation, contact number of designated officer for ensuring compliance to the provisions



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									under statues
a.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Being conducted.	100	-	-	-	The Secretary, Labour & The Secretary, Industry
b.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/District Administration/CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	M/s Penquin Marine Services has been authorised for collection, storage and transportation of Hazardous waste (used Oil) and E-waste to mainland for recycling.	-	-	-	-	
c.	Governance frame work for monitoring compliance	SPCB/PCCs/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated. Time frame - Three (3) months	The State Level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been constituted and the implementation of the rules are being reviewed every month.	100	-	-	-	

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d.	Capacity building at district/State/CPCB level	SPCB/PCCs/District Administration/CPCB	Special workshops to educate functionaries in government/NGO's be run over one year.	Will be conducted.	100	-	-	
e.	IEC plan be firm up and executed	SPCB/PCCs/District Administration/CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.  Time Frame – Three (3) months.  The IEC Plan to be executed over one year.	Will be framed.	100	-	-	
f.	Strengthen system of enforcement	SPCB/PCCs/District Administration/CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The quarterly reports shall be filed to CPCB.	100	-	-	

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ANNEXURE R-10

A

ANNEXURE  R-10

No. 2-13/PCC/SWM(2016)/2016/174  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370

Dated 30  
29-07-2019

To

Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, CBD-cum-Office Complex  
East Arjun Nagar, Shahdara  
New Delhi-110 032

Subject: Annual Report for 2018-19 on implementation of Solid Waste Management Rules, 2016-  
regarding.

Sir,

As per the provisions contained therein "The Solid Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation of the Solid Waste Management Rules, 2016, we are enclosing the Annual Report for the year 2018-19 on the basis of information furnished by Port Blair Municipal Council (PBMC) in the desired format in Form-V for necessary information.

Encl: A/a.

Yours faithfully,

  
Member Secretary

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No. 2-13/PCC/SWM(2016)/2016/  
 अंडमान तथा निकोबार प्रशासन  
 ANDAMAN & NICOBAR ADMINISTRATION  
 प्रदूषण नियंत्रण समिति  
 POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF SCIENCE AND TECHNOLOGY  
 Dollygunj, Port Blair Ph. No.250370 Tel. Fax 251395

Form - V  
 [see rule 24(3)]

Format of annual report to be submitted by the State Pollution Control Board or Pollution Control Committees to the Central Pollution Control Board  
 (Annual Report 2018-19)  
 PART A

To,

The Chairman  
 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi- 110 0032

1	Name of the State/Union territory	Andaman and Nicobar Islands
2	Name & address of the State Pollution Control	Andaman Nicobar Pollution Control Committee, Science and Technology Bhawan, Dollygunj Post, Port Blair, South Andaman
3	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	01 No. - Port Blair Municipal Council 01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
4	No. of authorization application Received	Nil
5	A Summary Statement on progress made by local body in respect of solid waste management	Annexure-I
6	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	Annexure-II
7	A summary statement on progress made by local bodies in respect of implementation of Schedule II	Annexure-III

Date: -07-2019

*A. S. K. G. S.*  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Commi  
 विज्ञान तथा पर्यावरणीय  
 Science & Technology  
 अ. तथा, डि. प्रशासन पोर्ट ब्लेयर  
 A & N Administration, Port B

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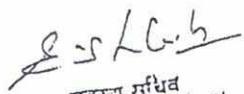
## Part B

Towns/cities	
Total number of towns/cities	01 No. - Port Blair Town
Total number of ULBs	01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
Number of class I & class II cities/towns	Port Blair is a capital city of UT of Andaman and Nicobar Islands
Authorisation status (names/number)	
Number of applications received	Nil
Number of authorisations granted	Nil
Authorisations under scrutiny	Nil
Solid Waste Generation status	
Solid waste generation in the state (TPD)	105-120
collected	103-117
treated	65.1
landfilled	37.9
Compliance to Schedule I of SW Rules (Number/names of towns/capacity)	
Good practices in cities/towns	1. Around 70% of solid waste at source is collected in segregated form. 2. Streets are swepted on daily basis. 3. Spot fine imposed on littering. 4. Plastic collection centres are established.
House-to-house collection	Door to door collection is carried out in all the 24 wards of Port Blair Town.
Segregation	Around 70% of solid waste at source is collected in segregated form
Storage	80% of household waste is storage at source in domestic bins.
Covered transportation	Transportation of waste is carried out through tarpaulin covered vehicles.

## PROCESSING OF SW (NUMBER/NAMES OF TOWNS/CAPACITY):

Solid waste processing facilities setup:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat			

  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रशासन  
 Science & Technology  
 अ. तथा नि. प्रशासन  
 A & N Administration, Port Blair

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**Processing facility operational:**

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat	-	-	-

**Processing facility under installation/planned:**

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
	-	-	-	-

**Waste-to-Energy Plants: (Number/names of towns/capacity): Nil**

Sl. No.	Plant Location	Status of operation	Power generation (MW)	Remarks
		-	-	-

**Disposal of solid waste (number/names of towns/capacity):**

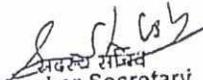
Landfill sites identified	01 at Brookshabad, Port Blair.
Landfill constructed	-
Landfill under construction	-
Landfill in operation	-
Landfill exhausted	-
Landfilled capped	-
<b>Solid Waste Dumpsites (number/names of towns/capacity):</b>	
Total number of existing dumpsites	01 at Brookshabad, Port Blair
Dumpsites reclaimed/capped	01 at Brookshabad, Port Blair(old site)
Dumpsites converted to sanitary landfill	-

**Monitoring at Waste processing/Landfills sites: Nil**

Sl. No.	Name of facilities	Ambient air	Groundwater	Leachate quality	Compost quality	VOCs

**Status of Action Plan prepared by Municipalities**

Total number of municipalities:	01 at Port Blair
Number of Action Plan submitted:	01 Nos.

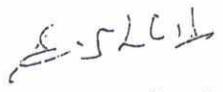
  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Commi

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Annexure-I

**A Summary Statement on progress made by local body in respect of solid waste management:**

- (i) PBMC has its own squad for Public awareness i.e Swachhata Awareness Team(SAT), the team is engaged for creating awareness among various stakeholder, including schools & collage going children, public & religious places.
- (ii) PBMC has enlisted 31 waste dealer & issued ID cards for collection of segregated waste within ward jurisdiction.
- (iii) The Solid Waste Management Bye-Laws, 2017 to regulate waste management in Port Blair city is notified in the Gazette of A&N Island confirming to MoEF& CC the Solid Waste Management Rules, 2016.
- (iv) PBMC has incorporated the provisions of levy of user fee as door to door monthly charge for stakeholder under the Scheduled -III of Bye-laws, 2017.
- (v) PBMC has incorporated the provision of spot fines in case of failure on part of non-compliance of provisions such as littering, segregation, etc.
- (vi) PBMC has 03 segregation unit at Dry Resource Centres, Anarkali and School line and also has 05 Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat.

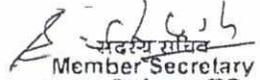
  
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Science & Technology  
आ. तथा. नि. प्रशासन, पोर्ट ब्लेयर  
A & N Administration, Port Blair

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Annexure-II

**A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal**

- (i) Port Blair Municipal Council (PBMC) is doing door to door collection in all the 24 wards of the Port Blair city.
- (ii) At Port Blair city, 65 % of the waste is collected through motorized vehicles, 25 % by containerized tricycle/hard cart and remaining 10 % of other devices whereas in Rural area, 60% are lifted through motorized vehicles, 10 % by containers tricycle, hand carts and rest 30 % by other devices.
- (iii) Street sweeping is done twice a day in all the areas by PBMC
- (iv) At Port Blair city, 150 No. masonry bins, 04 nos. cement concrete cylinder bins, 59 Nos. covered rooms, 08 plastic container and 489 Nos. of 1.1m<sup>3</sup> bins, 109 Nos. of 2 to 5 m<sup>3</sup> container are used for storing waste in the Port Blair city whereas 5000 Nos. of 1.1m<sup>3</sup> bins are used in rural area to store the waste generated.
- (v) 90 % of waste at PBMC area are lifted from storage depot manually and 10 % is done through mechanical lifting.
- (vi) PBMC has 28 tipping trucks, 01 compactor, 02 JCBs for water collection, segregation and disposal. 03 Nos. dedicated trucks are used for collecting only PET/Plastic waste, Glass and cardboard waste. At non municipal area, tractor, non tipping trucks and tipping trucks are used for collection of waste.
- (vii) 50-54 % of total waste generated are processed either by vermi composting or with organic mulching & microbial composting. Out of the 5 TPD vermin compost generated, 10 tons are sold and rest are utilized in parks maintained by PBMC. In rural area, out of 3 TPD collected, 0 TPD are processed every day through composting.
- (viii) PBMC has banned non-woven cloth & plastic carry bags in entire Port Blair to reduce the generation of plastic waste and also installed 1 No Water ATM to reduce the waste plastic packaged drinking water bottles.
- (ix) PBMC has also authorized waste collector to install shredding units for collection and sale of plastic waste for onward supply to road construction agencies.
- (x) 03 Nos. Vendors are authorized to collect the plastic waste, cardboard waste, paper waste, metal, used oil and glass waste to collect, segregated and send to mainland for recycling.

  
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विज्ञान तथा पौष्टिकी  
Science & Technology  
अ. तथा. नि. प्रशासन, पोर्ट ब्लेयर  
A & N Administration, Port Blair

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Annexure-III

**A summary statement on progress made by local bodies in respect of implementation of Schedule II**

At present in Port Blair Town, 01 No. landfill site at **Brookshabad** has been identified by the PBMC and for the rural area 24 clusters (copy enclosed ) has been found and annual calendar for implementation of SWM rule have been prepared.

PROPOSED ANNUAL CALENDER AND DETAILED ACTION PLAN FOR IMPLEMENTATION OF SWM

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1.	<b>Activities to be Done</b>	Identification of Garbage Point by GPs	Formation of Cluster	Tentative Period for preparation of Estimate & NIT (15 days)	Tentative Period for tendering, acceptance and Award of work (30 days)	Period of Completion of work and start working (90 days)
2.	<b>Timelines for Achievement</b>	By 30.05.2019	By 15.06.2019	By 30.06.2019	By 30.07.2019	By 30.10.2019
3.	<b>Remarks</b>	completed	24 Clusters formed	Preparation of Estimate completed	Tender floated for 12 Clusters. 04 nos. tender opened and work awarded.	

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SOLID WASTE MANAGEMENT UNDER SWACHH BHARAT MISSION (GRAMIN)

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Block	Name of Cluster		No. of GPs covered	Name of Gram Panchayat	No. of Household	Plastic Waste Generated per week
Prothrapur	Cluster-I	Shyamnagar	2	Shyam Nagar (Swaraj Dweep)	714	300 Kg
				Govindnagar (Swaraj Dweep)	1129	500 Kg
				<b>Total</b>	<b>1843</b>	<b>800 KGs</b>
	Cluster-II	Neil Kendra	1	Neil Kendra (Saheed Dweep)	917	250 Kg
	Cluster -III	Beodnabad	2	Beodnabad	869	60 Kg
				Calicut	1168	50 Kg
				Sippighat	996	50 Kg
				<b>Total</b>	<b>3033</b>	<b>160 Kgs</b>
Ferrargunj	Cluster -I	Wandoor	3	Wandoor	1112	20 Kg
				Humfrygunj	635	10 Kg
				Guptapara	1128	10 Kg
				<b>2875</b>	<b>40 Kgs</b>	
	Cluster -II	Chouldari	3	Choldhari	980	100 Kg
				Mithakhari	652	50 Kg
				Namunaghar	735	10 Kg
				<b>2367</b>	<b>160 Kgs</b>	
Ferrargunj	Cluster -III	Shore Point	6	Shorepoint	846	75 Kg
				Bambooflat-I	794	50 Kg
				Bambooflat-II	1101	25 Kg
				Hopetown	715	25 Kg
				Stewratgunj	685	25 Kg
				Wimberlygunj	801	60 Kg
				<b>4942</b>	<b>260 KGs</b>	

	Cluster -IV	Mannarghat	3	Mannarghat	746	100 Kg
				Shoalbay	531	10 Kg
				Kanyapuram	452	25 Kg
					983	135 Kgs
	Cluster -V	Ferrargunj	2	Ferrargunj	722	90 Kg
				Brindaban	731	10 Kg
					1453	100 Kgs
	Cluster -VI	Tushnabad	2	Tushnabad	447	25 Kgs
				Collinpur	576	50 Kg
					1023	75 Kgs
Little Andaman	Cluster -I	Netaji nagar	2	HutBay	1098	30 Kg
				Netaji nagar	954	20 Kg
					2052	50 Kgs
	Cluster -II	R.K.Pur	3	Vivekananda Pur	598	25 Kg
				R.K.Pur	1450	15 Kg
				Rabindranagar	686	25 Kg
					2734	65 Kgs
Campbell Bay	Cluster -I	Campbell Bay	3	Campbell Bay	845	20 Kg
				taxminagar	514	10 Kg
				Govindnagar	697	10 Kg
					2056	40 Kgs
Rangat	Cluster -I	Rangat	4	Dasarathpur	772	10 Kg
				Rangat	940	60 Kg
				Parnashala	619	5 Kg
				Sabari	291	40 Kg
					2622	115 Kgs
	Cluster -II	Nilambur	2	Sundergorh (Baratang)	643	12 Kg
				Nilambur (Baratang)	778	75 Kg
					1421	87 Kgs
	Cluster -III	Kadamtala	2	Kadamtala	815	60 Kg

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				Uttara	604	10 Kg
					1419	70 Kgs
	Cluster -IV	Bakultala	3	Bakultala	441	30 Kg
				Urmilapur	528	10 Kg
				Kaushalya Nagar	569	10 Kg
					1538	50 Kgs
	Cluster -V	Long Island	1	Long Island	323	30 Kg
		Nimbutala	1	Nimbutala	854	30 Kg
		Shivapuram	4	Basantipur	611	15 Kg
				Harinagar	863	50 Kg
				Swadeshnagar	937	20 Kg
				Shivapuram	865	15 Kg
					3276	100 Kgs
Mayabunder	Cluster-I	Rampur	3	Mayabunder	805	75 Kg
				Pokhadera	629	15 Kg
				Rampur	880	10 Kg
					2314	100 Kgs
	Cluster-II	Tugapur	2	Chainpur	369	5 Kg
				Pahalgaon	1137	10 Kg
					1506	15 Kgs
Diglipur	Cluster-I	Madhupur	6	Subashgarm	1237	150 Kg
				R.K.Gram	966	20 Kg
				Diglipur	893	20 Kg
				Madhupur	1161	55 Kg
				Laxmipur	658	10 Kg
				Sitanagar	686	20 Kg
					5601	275 Kgs
	Cluster-II	Kalighat	3	Nabagram	569	15 Kg
				Kalighat	569	30 Kg

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				Ramnagar	345	25 Kg
					1483	70 Kgs
	Cluster-III	Kishorinagar	2	Kishorinagar	624	15 Kg
				Paschimsagar	439	10 Kg
					1063	25 Kgs
	Cluster-IV	Durgapur	2	Shibpur	742	15 Kg
				Keralapuram	832	25 Kg
					1574	40 Kgs
	Cluster-V	Radhanagar	2	Radhanagar	765	15 Kg
				Gandhinagar	1076	10 Kg
					1841	25 Kgs

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Annexure R-11

ANNEXURE-11

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निकोबार राजपत्र  
Nicobar Gazette

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

सं. 225, पोर्ट ब्लेयर, मंगलवार, 24 सितम्बर, 2019  
No. 225, Port Blair, Tuesday, September 24, 2019

ANDAMAN AND NICOBAR ADMINISTRATION  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
DOLLYGUNJ, PORT BLAIR

NOTIFICATION

Port Blair, dated the 24<sup>th</sup> September, 2019.

No. -222/2019/No. [1-1/PS to Secy. FY/S&T/CS&CA/AH&VS/2019/77].— WHEREAS, it has been noticed that extensive use is being made of plastic carry bags, which by reason of their chemical or physico-chemical properties, are liable to cause harm to human beings, other living creatures, plants, micro-organisms and the environment of Andaman and Nicobar Islands. The negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets, ports/harbours, part of reserved forests, national parks both marine and terrestrial, wildlife sanctuaries, biological parks, gardens and water reservoirs in the Andaman and Nicobar Islands frequented by the tourists and others.

AND, WHEREAS, The Administration had imposed complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands vide A & N Gazette Notification No. 202 dated 02-08-2010.

NOW, THEREFORE, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10<sup>th</sup> September, 1992 and in supersession of Andaman and Nicobar Gazette Notification No. 202 dated 02-08-2010, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands is please to lay down the following revised directions for imposing complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

1. 100 % compostable/biodegradable bags duly certified by Central Pollution Control Board, Ministry of Environment, Forests & Climate Change, New Delhi, only will be allowed for usage, storage, import, manufacture, transportation, distribution or sale and disposal in the Union Territory of Andaman and Nicobar Islands.

2. The Administrator, Union Territory of Andaman and Nicobar Islands, directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely :

1. The Administrator, Union Territory of Andaman and Nicobar Islands, directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely :

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- i. The District Magistrates /Assistant Commissioners / Tehsildars of all Districts.
- ii. The Secretary, Port Blair Municipal Council.
- iii. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
- iv. The Divisional Forest Officers/Deputy Conservator of Forests / Range Officers in Reserved Forests / Protected Areas.
- v. **The Enforcement Officers of Department of Consumer Affairs and Legal Metrology.**
- vi. The Station House Officers of all Police Stations.

3. The Deputy Commissioners of all the Districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags in their respective jurisdictions.

4. **The Task Force constituted at Tehsil Level with the following composition shall be mandated to carryout regular inspection in accordance with the Notification and submit the monthly report to Department of Science and Technology, A & N Administration through the concerned Deputy Commissioners.**

(i) Tehsildar of respective Tehsil	Chairman
(ii) Station House Officers(s) of the Tehsil	Member
(iii) Industries Promotion Officers(s)	Member
(iv) Assistant Engineer (PRI/Zilla Parishad)	Member
(v) Assistant Conservators of Forests	Member

The above officers shall be empowered with powers of levying Fines, filing FIRs, closing of commercial operations and sealing of establishment.

5. **The registration of repeated offenders/shopkeepers should be suspended for a period of 7 days under the Shops and Establishment Regulation Act by the Registering Authority.**

The Administrator, Union Territory of Andaman and Nicobar Islands hereby, further directs that the Member Secretary, Andaman Nicobar Administration Pollution Control Committee shall coordinate and monitor the enforcement of the above orders and also authorizes him to file complaints under Section 19 of the Environment (Protection) Act, 1986.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

It is further ordered, that the above directions shall come into force from the date of publication in the Gazette and shall be applicable in the entire Union Territory of Andaman and Nicobar Islands.

**By order and in the name of the Lieutenant Governor,  
Andaman and Nicobar Islands.**

Sd./-

(Nitika Pawar)

**Secretary (Science & Technology)  
Andaman and Nicobar Administration**

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Annexure R-12



No: 32/EE-III/WKS/RWKS/MC/18-19/202  
नगर पालिका परिषद् का कार्यालय  
OFFICE OF THE MUNICIPAL COUNCIL  
पोर्ट ब्लेयर  
PORT BLAIR

रचित ( ) का निजी अनुपात 466  
Personal section of Secretary ( S & T )  
प्रति ( ) दिनांक ( )  
R.O. No. 1409 Date 21/8/19

Dated 07.08.2019

To,  
The Secretary  
Science and Technology  
A & N Administration

**Sub: Information regarding utilization of waste plastic in construction of Municipal Roads regarding.**

Madam

It is to inform that Port Blair Municipal Council is going to utilize waste plastic in construction of Black Top Road under CRF as well as other plan schemes for a quantity of 9.5 Tonne.

Thanking you

Yours Sincerely

Executive Engineer-III (Works & SWM)  
Municipal Council

Copy To.

1. The PA to Secretary, PBMC for kind information of Secretary, PBMC.
2. The Steno to Superintending Engineer, PBMC for kind information of Superintending Engineer.

Executive Engineer-III (Works & SWM)  
Municipal Council

Annexure R-13

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ANNEXURE R-13

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निकोबार राजपत्र  
Nicobar Gazette

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

सं. 223, पोर्ट ब्लेयर, शुक्रवार, 30 अगस्त, 2019  
No. 223, Port Blair, Friday, August 30, 2019

अण्डमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

**NOTIFICATION**

Port Blair, dated the 30<sup>th</sup> August, 2019.

No. 220/2019/F.No. 2-1/PCC/Plastic/2004.— The Lt. Governor, Andaman and Nicobar Administration is please to extend the duration of the scheme titled "Andaman and Nicobar Islands Scheme for exemption of Freight Charges for Transportation of Plastic, Glass and E- Waste" notified vide A & N Gazette No. 109 dated 28-06-2016 for a period of 2 years and the scheme shall remain in operation upto 31<sup>st</sup> August, 2021.

All other provisions and terms & conditions mentioned in the Andaman and Nicobar Gazette Notification No. 109 dated 28-06-2016 will remain the same and applicable while implementing the scheme.

By order and in the name of the Lieutenant Governor,  
Andaman & Nicobar Islands.

Sd./-  
(Nitika Pawar)  
Secretary (Science and Technology)

ANNEXURE R-14

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EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

निकोबार राजपत्र  
Nicobar Gazette

सं. 186, पोर्ट ब्लेयर, बृहस्पतिवार, 5 सितम्बर, 2019  
No. 186, Port Blair, Thursday, September 5, 2019

अण्डमान तथा निकोबार प्रशासन  
ANDAMAN AND NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair

### NOTIFICATION

Port Blair, dated the 5<sup>th</sup> September, 2019.

No. 183/2019/F. No. 2-16/PCC/PWM(2016)/2016/301.—WHEREAS, Andaman and Nicobar Administration published draft notification inviting suggestions/objections for imposing ban on single use plastic items in the Union Territory of Andaman and Nicobar Islands.

WHEREAS, all objections and suggestions received in response to the draft notification dated 10.03.2019 have been duly considered.

WHEREAS, the ease and convenience of using disposable plastic items and accumulation of these single-use plastic products strewn indiscriminately in and around the commercial and residential areas, beaches, tourist places etc., has led to the ominous plastic pollution affecting the coastal waters and environment in general.

WHEREAS, plastic is composed of major toxic pollutants and owing to their non-biodegradable nature causes harm to air, water, soil, flora and fauna and is liable to cause harm to human beings, and all other living creatures deteriorating the ecology and environment of Andaman and Nicobar Islands.

AND, WHEREAS, the negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets and ports / harbours in the Andaman and Nicobar Islands frequented by the public at large, posing a threat not just for the environment, but also related management of plastic wastes on these Islands.

AND, WHEREAS, it is the obligation of every citizen staying and visiting these Islands to protect and preserve the pristine eco-system of these Islands with piety for handing over an unaffected environment to our future generation.

NOW, THEREFORE, with the view to protect and improve the quality of environment, to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands due to extensive use of single use plastic items and with a devout effort to make these Islands 'plastic waste free', in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10<sup>th</sup> September, 1992, the Lieutenant Governor (Administrator), Andaman and Nicobar Islands,

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2 THE ANDAMAN AND NICOBAR EXTRAORDINARY GAZETTE, SEPTEMBER 5, 2019

hereby imposes complete ban on usage, storage, import, manufacture, transportation, distribution, sale and disposal of the following plastic items in whatever manner and whatever form that be in the Union Territory of Andaman and Nicobar Islands:

S.No.	Items	Description
1	PET Bottles- Water & Beverages, including alcohol	<2L(Less than 2 litres)
2	Single-use Plastic / Polystyrene / Styrofoam Plates / Bowls / Tumblers / Cups / Cutleries and related table wares	All size
3	Plastic Straws	All size
4	Plastic Bodied Cigarette Lighters	All size
5	Sachets (Shampoo, Conditioner and similar personal care items, Mouth-fresheners, Pickle/Jam/Sauces, Spices, condiments, etc.)	< 15 ML (or equivalent in weight)
6	Single-use, plastic bodied use & throw Pens	All size
7	Polythene/Plastic / Polypropylene Carry Bags including all types of blended carry bags (with or without handles)	All size
8	Plastic Sheet / Pouches (transparent / coloured / layered) used for packaging of Water, Cooked Food, Gift items, etc. including Bubble-Wraps	All size
9	Ear Buds with Plastic Stick	All make

The plastic used for the following purposes are exempted :-

- The plastic carry bags manufactured exclusively for export purpose.
- The plastic bags which constitute or form an integral part of packaging in which goods are sealed prior to use at manufacturing/processing units.
- The plastic bags and sheets used in Forestry and Horticulture nurseries.
- The plastic used for packing of milk and milk products (dairy products), oil, medicine and medical equipments.
- Carry Bags made from compostable plastic bearing a label "compostable" and conforming to the Indian Standard : IS or ISO 17088:2008 titled as specifications for "Compostable Plastic".

**Explanation 1:** "Plastic" means, material which contains as an essential ingredient of high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-material like acrylonitrile butadiene styrene, polyphenylene oxide, Polycarbonate and polybutylene terephthalate.

**Explanation 2:** "Use and Throwing Plastic" means, items such as plastic carry bags or plastic flags, plastic sheet used for food wrapping, spreading on dining table etc. plastic plates plastic coated tea cups and plastic tumbler, water pouches and packets, plastic straws irrespective of thickness.

**Explanation 3:** "Plastic Sheet" means one time use and throw away made of plastic.

**Explanation 4:** "Carry Bag" means bag made from plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.

**Explanation 5:** The word "Compostable Plastic" means plastic that undergoes degradation by biological process during composting to yield carbon dioxide, water, inorganic compound and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastic, and does not leave visible, distinguishable or toxic traits.

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It is further directed that the following Officers shall implement these orders related to usage, storage, import, manufacture, transportation, distribution, sale and disposal of the above referred plastic items and are authorized to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely :-

1. The District Magistrates / Assistant Commissioners / Tehsildars of all Districts.
2. The Secretary, Port Blair Municipal Council.
3. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
4. The Divisional Forest Officers / Deputy Conservator of Forests in Reserved Forests / Protected Areas in their respective jurisdictions.
5. The Station House Officers of all Police Stations.
6. Food Inspector, Department of Food & Safety.

The District Magistrates of all the Districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution, sale and disposal of the above listed single-use plastic items in their respective jurisdictions.

The Andaman Nicobar Pollution Control Committee shall coordinate and monitor the enforcement of the above orders.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

The Notification shall come into force after 60 days from the date on which it is issued.

By order and in the name of the Lieutenant Governor,  
Andaman and Nicobar Islands.

Sd./-

(Nitika Pawar)

Secretary (Sci. & Tech.)

Andaman and Nicobar Administration.

ANNEXURE - R-12<sup>15</sup>

**ANNEXURE R-15**

No.2-16/PCC/PWM(2016)/2016/176  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370

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Dated 30-07-2019

To

The Member Secretary  
Central Pollution Control Board  
Ministry of Environment, Forests & Climate Change, GoI  
Parivesh Bhawan, CBD Cum-Office- Complex  
East Arjun Nagar, Shahdara  
Delhi- 110032

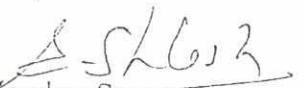
Subject: Annual Report on Plastic Waste Management for the year 2018-19 as per Plastic Waste Management Rules, 2016- regd

Sir,

As per the provisions contained therein "the Plastic Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation Rules, kindly find enclosed Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands for information and necessary action.

Encl: As above

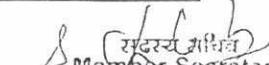
Yours faithfully,

  
Member Secretary

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**Form-VI**  
**Status of Implementation of PWM Rules, 2016 for the year 2018-19**

Name of the SPCB/PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing/ recycling units. (in residential/unapproved areas)	Details of PWM e.g. e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of the notification or executive order)	Status of Marking Labeling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory (SLA) Body along with its recommendations on Implementation (Rule 16)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								
Andaman Nicobar Administration Pollution Control Committee (ANPCC)	1850 MT of plastic waste from Municipal Council and 149 MT from Gram panchayats	There is no plastic manufacturing or recycling unit operates in Andaman and Nicobar Islands (ANI).			Nil	Annexure-A	Andaman and Nicobar Administration has imposed complete ban on usage of plastic carry bags through Andaman Nicobar Gazette Notification No. 202 dated 02-08-2015 (Annexure-B)	Does not arise, since manufacturing of the plastic carry bags are completely ban in ANI	Does not arise	05 Nos. of SLAC meeting are held till date and minutes are enclosed. (Annexure-C)	Nil	01 No-Municipal authority and 70 Nos. of Gram Panchayat

  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 दिवस २०१८-१९

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## ANNEXURE-A

## SUMMARY OF THE MECHANISMS PUT IN PLACE FOR PLASTIC WASTE MANAGEMENT BY PORT BLAIR MUNICIPAL COUNCIL

S.No.	-Particulars	Details
1.	Installation of Water ATM	In order to reduce the load of PET bottles waste generated from packaged drinking water, PBMC has initiated to setup 16 Water ATMs in & around city in which 01 Water ATM has already been installed. whereas for rest of 15 Water ATMs contract awarded to firm after bidding through GeM Portal.
2.	Reverse vending machine	In order to have an onsite pre-processing i.e. crushing or shredding unit along with other attractive features in a form of Reverse vending machine, PBMC has requested Lions Club of Port Blair to setup at Port Blair, based on the outcomes, PBMC will procure and install within public places.
3.	Transportation of waste through Govt. vessels under scheme	The Andaman & Nicobar Administration has also introduced the scheme titled <u>Andaman &amp; Nicobar Islands scheme for exemption of freight charge for transportation of plastic glass and e-waste</u> vide Notification No.: 109, dated 28.06.2016, which encourage the local waste dealers to transport the waste.
4.	Subsidy for waste management industries by Industries dept.	The industries Department of A&N Administration is also encouraging to setup eco-friendly establishments in order to reduce the load of waste.
5.	Allowed to use compostable plastic	PBMC has allowed its vendors to sale of compostable bags purchased through certified manufacturers/ sellers as available on CPCB's website as per Rule 4(h) of Plastic Waste Management Rules, 2016 and as amended 2018. And press release is also published in print & electronic media for information of all concern & general public w.r.t. letter of GPCB Notice vide No.: B-170117/PWM (Comp)/2017, dated: 07 01 2019.
6.	Ban on plastic carry bags	To protect and improve the quality of environment and to prevent, control and abate the environment pollution by plastic carry bags, the Andaman & Nicobar Administration has imposed complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman & Nicobar Islands vide notification No. 202 dated 02.08 2010 which is being complied with the same.
7.	Ban on use of plastic and non-woven cloth bags	In year 2018, with the theme of World Environment Day i.e. "Beat Plastic Pollution" PBMC has initiated to ban on plastic carry bags & non-woven cloth bags from 5th June, 2018 and declared completely ban on plastic carry bags & non-woven cloth bags in presence of Hon'ble Minister of S&T, MoEF&CC, Earth Sciences, Gol., Hon'ble Lt. Governor and other Sr. Officials of A&N Administration with the involvement of all stake holders and associations and same has been

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		<p>notified the general public and all concern through print &amp; electronic media for information &amp; Compliance.</p> <p>PBMC has made a vigilance squad vide its order No.: 36, dated 25.01.2019, till date more than 40kilograms of plastic &amp; non-woven carry bags seized and equivalent fine has been imposed.</p>
8.	Segregation cum collection Centres established	Total 02 dry resource centres were developed and are in operation, in which segregated dry waste is pre-processed for onward transportation to mainland for recycling by the authorised contractors.
9.	Night collection through 03 vehicles	In view to collect the waste at the place of origination, PBMC has dedicated 03 vehicles for segregated collection from Bars, Hotels, Restaurants, Grains & Grocers shop, etc during night hours every day.
10.	Day collection	The collected waste is segregated in the sections of all Sanitary Inspector's sites and are being transported to Dry Resources centres during day time.
11.	Collection Centres at sanitary site offices in all wards	All the PBMC's Sanitary Inspectors sites have been designated as collection centres, in which any individuals can deposit their waste i.e. Plastic, Glass, etc.
12.	Waste collectors authorized	PBMC has authorised unorganised waste collectors/ dealers by issuing an Identity card provisionally subject to final verification by the Police Department. They will be allowed to collect the all type of waste at the door level of household & any establishments and also from the streets, etc.
13.	Use of PET bottles as hanging garden in school, college & parks	PBMC is encouraging to re-utilize the waste plastic PET bottles as hanging garden. Under which the Govt. Sr Sec. School, Garacharama, has been selected and with the help of school students have developed hanging garden by using PET plastic. Also hanging PET bottles are being sold by PBMC in the Flea Market & Gandhi Park compost Yard, approximately, 500Nos. of PET bottles used as hanging gardens in Garacharama School, and approximately 1550Nos. of PET bottle set has been sold to various organization & general public, copy of photograph enclosed as Annexure-C.
14.	Plastic road	PBMC has constructed a road using shredded plastic waste in the year 2017 covering an area of 821.00 sq.mtr. and used in seal coat by using 8-10%, however planning to expand it in other upcoming road works. PBMC, after notification of enhanced rates of plastic in the print & electronic media, received 30 waste dealers/traders and showed their interest to supply of waste plastics as per the revised rates and 01 firm namely M/s. OM Vir Sai Consultancy, installed a shredding machine at Calicut and other firms showing their interest to set up the same in upcoming days. As per the details received from the firm, that, APWD has already procured 1000kgs (1Ton) of shredded/ processed plastic to utilize it in 1.2Km road stretch in Port Blair.
15.	Bailing & transportation	PBMC has setup 02 baling units at its Dry Resource centre, the baled plastic are being transported to mainland for onward processing.
16.	Biodegradable bags	PBMC has introduced biodegradable bags made up of soluble starch & other organic materials, which are easily soluble in water under certain temperature were introduced in market by the involvement of shopkeepers and wholesalers.

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17	Registered contractor for waste recycling units	PBMC has issued contract to 03 firms namely M/s Sankla Enterprises, M/s Penquin Marine Services and M/s T.Kaniammal Traders		
		Name of the firms	Waste type	Validity of Order
		M/s Sankla Enterprises	Plastic wastes/ plastic pet bottles, Cardboard/ paper wastes, Metal & other dry wastes, Any other wastes (empty bags)	Order No. 13, dated 12.04.2017 for 03 years
		M/s Penquin Marine Services	Used waste oil grade-I with Barrel, Used waste oil grade-II with Barrel, All type of e-wastes, Toners, e-waste (Batteries)	Order No. 04, dated 17.04.2018, for 01 year & can be extendable for 02 years
M/s T.Kaniammal Traders	Glass wastes (all forms & types)	Order No. 08, 07.06.2018 for 02 years and extendable upto further 01 year		
18	Spot fine	Under the provisions of PBMC-Solid Waste (Handling & Management) Bye-Laws, 2017 frequently penalises violators around 6228 spot fines were made and Rs. 21,49,200.00 is recovered.		
19	Tracking of waste through check post.	PBMC has developed a single entry & exit point tracking mechanism in which all waste carrying vehicles were tracked through NAKA (Check post) at Brookshabad, this will help in quantifying the incoming waste as well as to monitor its type.		
20	02 shredding machine by private	PBMC has identified 02 waste who have installed shredding units for supplying processed plastic waste to construction agencies within Port Blair city.		

**Upcoming project:**

- PBMC is in a process to setting up of Waste to Energy plant in Port Blair, to take care of municipal solid waste, bio medical waste, etc., in which the plastic will also be consumed to produce energy

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ANNEXURE

अण्डमान तथा  
Andaman And



सत्यमेव जयते  
असाधारण

निकोबार राजपत्र  
Nicobar Gazette

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

सं. 202, पोर्ट ब्लेयर, सोमवार, 2 अगस्त, 2010  
No. 202, Port Blair, Monday, August 2, 2010

ANDAMAN AND NICOBAR ADMINISTRATION

NOTIFICATION

Port Blair, dated the 2<sup>nd</sup> August, 2010

No. 187/2010/F.No. 2-1/PCC/Plastics/2004.— WHEREAS, it has been noticed that extensive use is being made of plastic carry bags, which by reason of their chemical or physico-chemical properties, are liable to cause harm to human beings, other living creatures, plants, micro-organisms and the environment of Andaman and Nicobar Islands. The negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets, ports/ harbours, part of reserved forests, national parks both marine and terrestrial, wildlife sanctuaries, biological parks, gardens and water reservoirs in the Andaman and Nicobar Islands frequented by the tourists and others.

Whereas, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O 667(E) dated 10<sup>th</sup> September, 1992 and in supersession of Andaman Nicobar Gazette Notification No. 140 dated 06-10-2009, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands issued notification published in the Gazette vide No. 98 dated 30-04-2010 inviting suggestions and objections for imposing complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

Whereas, all objections/suggestions received in response to the draft notification dated 30-04-2010 have been duly considered.

Now, therefore, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10<sup>th</sup> September, 1992 and in supersession of Notification No. 140 dated 06-10-2009, hereby imposes complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

The Administrator, Union Territory of Andaman and Nicobar Islands further directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely:-

1. The District Magistrates/Assistant Commissioners/ Tehsildars of all Districts.
2. The Secretary, Port Blair Municipal Council.
3. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
4. The Divisional Forest Officers/Deputy Conservator of Forests/ Range Officers in Reserved Forests/ Protected Areas.
5. The Station House Officers of all Police Stations.

The Deputy Commissioners of all the districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags in their respective jurisdictions.

The Administrator, Union Territory of Andaman and Nicobar Islands hereby further directs that the Member Secretary, Andaman Nicobar Administration Pollution Control Committee shall co-ordinate and monitor the enforcement of the above orders and also authorizes him to file complaints under Section 19 of the Environment (Protection) Act, 1986.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

It is further ordered that the above directions shall come into force on expiry of 60 days from the date of publication in the Gazette and shall be applicable in the entire Union Territory of Andaman and Nicobar Islands.

By order of the Lieutenant Governor (Administrator)

Sd/-  
(D.V. NEGI)  
Principal Secretary (Science & Technology)  
& Chairman, Pollution Control Committee

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ANNEX

Minutes of the first meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 18-02-2019 at 4.30 P.M.

The following officers attended the meeting:

1. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue)
2. Ms. Nitika Pawar, Secretary(Science and Technology)
3. Ms. Kriti Garg, Secretary( Health)
4. Shri. Krishna Kumar, Secretary (Rural Development)
5. Shri. H.M Lingaraju, SE(PBMC)
6. Shri. Avinash Kumar Singh, EE(SWM), PBMC
7. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman State Level Advisory Committee (SLAC).

The Chairman welcomed the Members and other participants. Thereafter the Secretary (Sc. & Tech) apprised the Chairman, SLAC on the formation of the committee in compliance of the order of the Hon'ble NGT dated 16-01-2019 passed in the matter of O.A No.606 of 2018.

Principal Secretary (Finance/Revenue) explained the purpose of SLAC for regulatory compliance of Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016 and Plastic Waste Management Rule, 2016.

The Secretary (Sc. & Tech.) gave power point presentation on the status of implementation on the Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016, Plastic Waste Management Rule, 2016 and Construction and Demolition Waste Management Rule, 2016 by the stakeholder departments in A & N Islands.

After detailed deliberation, the following decisions were taken:

1. In view of rate notification for purchase of "unprocessed plastic" at Rs.9/kg by APWD, PBMC should look into upward revision of its present rate of Rs.2/kg to further incentivize general public as well as rag pickers to collect and sell plastic at designated centres.
2. The PBMC should enhance the collection capacity for waste plastic from the source of its generation on day to day collection to reduce the plastic footprint in the city as well as into the dump site.
3. The department of Rural Development & Panchayat shall chalk out timeliness for early installation of water ATMs in the rural areas with high footfall, especially Swaraj dweep and Shaheed dweep and convey the timelines to Secretary (Sci. & Tech.) within a week. Secretary (RD & P) informed that installation will begin within 20 days.

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4. It was decided that the PBMC shall purchase 5 to 10 reverse vending machine the GEM and also develop a Standard Operating Procedure (SOP) for giving incentive to rag pickers to encourage them to collect the waste plastic and dispose through vending machine.
5. The RD & P should also explore a similar mechanism for installation and operation of reverse vending machine in the rural areas.
6. It was decided that Secretary (Sc. & Tech) shall take feedback from M/s ANIDCO on the progress of buy back scheme of Milk Pouch and bulk supply of milk in a cans to the bulk consumers.
7. Secretary (Health) shall identify high footfall PHC/CHCs and work towards procuring State-of-the-art incinerators at these health centres. Further, the existing deep burial sites should be adequately utilized in accordance with the BM waste management Rules, 2016. Secretary (Health) informed that the department is planning to procure Autoclaves & Shredders to augment existing Bio medical waste disposal infrastructure. The Chief Secretary advised that these equipments shall be viable option for low footfall far flung health centres.
8. It was decided that the ANPCC shall submit report on stack emission of BMW incinerator installed at GB Pant Hospital to appraise the committee regarding composition of gases released from the incinerator.
9. It was decided that the department of Science and Technology will take up the matter with NIOE for study of suitable submerged land which can be reclaimed utilizing the construction and demolition waste.
10. It was decided that a special task force comprising of members from PBMC, Revenue, Health, Rural Development & Panchayat, Environment & Forest shall be constituted under the Chairmanship of Secretary (Sci & Tech.) for monitoring regulatory compliance as mandated by SLAC.
11. The respective Secretaries of member departments namely Urban Development, Health, PBMC, Rural Development & Panchayat, Industries, Environment & Forest and Revenue shall be nodal officer for implementation of Solid Waste Management Rules, 2016, Bio - Medical Waste Management Rules, 2016 and Plastic Waste Management Rules 2016 and for timely reporting to SLAC.

Meeting ended with vote of thanks to the member.

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
विज्ञान एवं प्रौद्योगिकी विभाग  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
\*\*\*\*\*

No. 2-13/PCC/SWM(2016)/2016/ 37

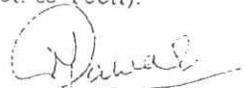
Port Blair, dated 22 February, 2019

To

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

  
Secretary (Sc. & Tech)

Minutes of the second meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 14-03-2019 at 4.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomar, PCCF/Pr. Secretary (En. & Forest)
2. Shri. Sudhir Mahajan, Secretary(Shipping)
3. Shri. I.S Misra, Secretary (industries/Revenue)
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Shri. Sunil Anchipaka, Secretary, PBMC.
6. Shri. Krishna Kumar, Secretary (Rural Development)
7. Dr. S.P Burma, Director( Health)
8. Shri. U.K Singh, S.E(PRI)
9. Shri. Avinash Kumar Singh, EE(SWM), PBMC
10. Shri. V. P Tiwari, Sanitary Officer, PBMC
11. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. The Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the first meeting of SLAC held on 13-02-2019.

1. Secretary, PBMC informed that the PBMC has revised the rates for purchase of waste plastics from Rs. 2/ Kg to Rs. 9/Kg and Rs. 25/Kg for unprocessed and processed plastic waste respectively vide notification dated 05.03.2019.

The Chairman desired that the notification should be widely publicized among general public as well as last mile rag pickers as a form of encouragement to take up plastic segregation. The Chairman further directed the PBMC to undertake a study on the impact of this upward revision on the overall collection of segregated plastic waste and place the report before the committee during the next meeting.

Thereafter, Secretary PBMC informed the committee that PBMC has obtained rate for reverse vending machine from the open market vendors as the same is not available on GeM portal. 1 reverse vending machines will be purchased and installed as per plan detailed at Annexure I.

Secretary PBMC apprised the committee that PBMC has initiated the process for purchase and installation of 16 Water ATMs to be installed at different identified

(Signature)

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(1)

sites. The details of each location and timeline for installation of Water ATMs are given at Annexure-I.

2. The Chairman directed Secretary, RD&P to submit a detailed plan on the number, locations and installation timelines in respect of Water ATMs to be installed in high footfall locations. The same has been received from the department and enclosed as Annexure-II.
3. Secretary, Science & Technology appraised the Chairman that there is an urgent need to take immediate steps to improve the condition of dump yards at Brookshabad as well as in rural areas, especially Swaraj Dweep, Shaheed Dweep and Bamboo flat. Secretary, S&T further informed that the standard guidelines for disposal of legacy waste have been issued by CPCB and the same have been circulated to the concerned departments for early necessary action.  
The Chairman directed that PBMC and Department of RD&P should take immediate steps for improvement of condition of dump yards. He further directed Secretary, RD & P to work towards setting up Vermicompost units, glass crushing unit, Bailing units in rural areas for effective disposal of segregated glass, plastic and metal waste as is being done in Dry resource park, Brookshabad and appraise SLAC on the progress in next SLAC meeting.
4. The Secretary, PBMC appraised the committee on the plan of PBMC for collection of charges from bulk waste generators and its utilization. The Chairman desired that the details of revenue so generated be placed before SLAC in next meeting.
5. For implementation of Plastic Waste Management Rules, 2016 in letter and spirit, Chairman directed Secretary RD&P to engage suitable operator for waste plastic processing unit to be set up in Swaraj Dweep and Shaheed Dweep. The department may otherwise look to engage any existing vendor who has already set up similar unit in association with PBMC.
6. The Chairman directed Department of Health Services to take immediate steps for installation of Bio medical incinerators at High foot fall PHCs. The department has

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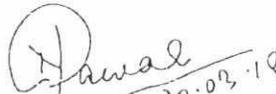
415 (91)

proposed to set up 6 Autoclaves, 7 Biomedical Shredders and 5 Biomedical incinerators as per the timelines enclosed at Annexure III.

7. It was decided in the meeting that ANPCC should take immediate steps for control of noise pollution in Port Blair in accordance with the decibel levels notified by CPCB as per the directions of Hon'ble Supreme Court. The Department of Science and Technology (DST) should also move the proposal for zonation of the city in accordance with the Noise Pollution (Regulation and Control) Rules, 2000.
8. The Chairman directed that the DST should setup one Continuous Ambient Air Quality Monitoring Station at Port Blair. Secretary, S&T informed that the department is in the process of procuring one unit with financial and technical support of CPCB. The Chairman assured full financial support from administration in case the same is not granted/ materialized by CPCB for any reasons.
9. The Chairman directed ANPCC for random inspection of the industries to verify the functioning of STPs and ETPs installed by these units, if any.
10. The Chairman directed Department of Science and Technology to undertake the monitoring of stack of the Bio-Medical incinerator installed at GB Pant Hospital and submit the report within 15 days.

The next meeting will be convened on 24.04.2019 at 3:00 pm.

Meeting ended with vote of thanks to the Members.

  
Secretary (Sc. & Tech.)  
20.03.19

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/252

Dated 20-03-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

  
Secretary (Sci. & Tech.)  
20.03.19

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Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 24-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary(En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest).
4. Ms. Nitika Pawar, Secretary(Science and Technology)
5. Ms. Kriti Garg, Secretary( Health)
6. Shri. Sunil Anchipaka, Secretary, PBMC.
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. I.S Misra, Secretary(industries/Revenue)
9. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBMC informed that the PBMC has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 22-04-2019 in different municipal wards.  
The Chairman directed the PBMC to undertake a study on the impact of the system introduced by PBMC for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.
2. Secretary, PBMC informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIIDCO too should take up the installation of one such machine.
3. Secretary, PBMC informed that 15 Nos. of water ATMs will be installed and made operational in different high footfall areas by 15<sup>th</sup> June, 2019.
4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMS will be installed by 31-09-2019 at different rural locations.
5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 24-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary(En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest).
4. Ms. Nitika Pawar, Secretary(Science and Technology)
5. Ms. Kriti Garg, Secretary( Health)
6. Shri. Sunil Anchipaka, Secretary, PBMC.
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. I.S Misra, Secretary(Industries/Revenue)
9. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBMC informed that the PBMC has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 22-04-2019 in different municipal wards.  
The Chairman directed the PBMC to undertake a study on the impact of the system introduced by PBMC for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.
2. Secretary, PBMC informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIIDCO too should take up the installation of one such machine.
3. Secretary, PBMC informed that 15 Nos. of water ATMs will be installed and made operational in different high footfall areas by 15<sup>th</sup> June, 2019.
4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMS will be installed by 31-09-2019 at different rural locations.
5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

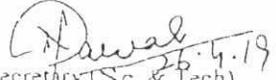
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(11)

6. Secretary, PBMC informed that an amount of Rs. 2685410.00 has been collected as special fines as per the provisions made under the PBMC Solid Waste Management Bye-Law, 2017.
7. The Chairman directed Secretary (Health) to prepare a roadmap on effective disposal of Bio-medical waste in all three districts in consultation with concerned DCs. The action plan should include strategy for seamless collection, transportation and scientific disposal of biomedical waste in accordance with the rules by utilizing existing incinerators/deep burial facilities. The action plan should be placed before the SLAC during next meeting.
8. Secretary Sc. & Tech informed the CPCB has released an amount of Rs. One Crore to setup one Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Port Blair. The Chairman directed Department of Science and Technology to submit the proposal before the screening committee to obtain MCC clearance for initiating purchase of CAAQMS.
9. The Chairman directed Department of Science and Technology to organize 2 exhibitions displaying alternatives to single use plastic available in the market with the collaboration of manufactures/producers during the month of May 2019 and July 2019 to spread awareness among public & businesses.
10. The Chairman, SLAC directed to convene the meetings of different committees constituted by the Administration under the provisions of SWM Rule, 2016, PWM Rule, 2016 and BMW Rules 2016 (list annexed) and place the minutes of the meetings before the SLAC during next meeting. The Chairman also directed that the meetings of various committees should be convened at regular intervals to review the status of implementation of these rules at their level and proceedings be reported to SLAC from time to time.

The next meeting will be convened on 29.05.2019 at 1500 hrs

Meeting ended with vote of thanks to the Members.

  
Secretary (Sc. & Tech) 26.4.19

Minutes of the fourth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 03-06-2019 at 11.30 A.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Ms. Madhu Garg, OSD (Environment).
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Sunzel Anchipaka, Secretary, PBMC
7. Shri. Deepak Virmani, Secretary (Finance)
8. Shri. Navlender Singh, Director (R.D)
9. Shri. Ajit Anand, Director (Industries)
10. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary Chairman of the State Level Advisory Committee (SLAC).

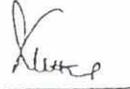
The Member Secretary (Sc. & Tech.) welcomed the Chairman, members and other participants. The Member Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the third meeting held on 24-04-2019.

1. The Secretary, PBMC informed that the PBMC has issued ID cards to 31 waste dealers for effective collection of plastic waste and its utilization in road construction.  
The Chairman directed the PBMC to submit a monthly status report showing the difference in collection and purchase of plastic waste after upward revision of the rates and submit the report in the next SLAC meeting.
2. The Secretary, PBMC informed the committee that one reverse vending machine is installed at Marina Park but the machine at present is under maintenance.  
The Chairman directed that the reverse vending machine should be made functional by 6<sup>th</sup> June 2019.
3. The Secretary, PBMC informed that 15 Nos. of water ATMs will be installed in different high footfall areas by June 2019.  
The Chairman directed to install the water ATMs at such locations which are easily accessible by the public and water is provided at cheaper rates. He also directed to provide eco- friendly alternatives like paper cups and trash cans instead of PET bottles at water ATMs which are frequently visited by tourists.

o/c

4. The Secretary, RD&P informed that one (01) water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMs will be installed by 31-07-2019 at different rural locations. The Chairman directed the RD&P to complete the installation by 31st July 2019.
5. The Chairman directed RD&P to submit an action plan based on Rule 22 of the SWM Rules of 2016 on the same day by 3.00 p.m.
6. The Chairman directed RD&P to select 3 villages in each district to be declared as model villages as per point 46(ii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
7. The Chairman directed Secretary (Health), to dispose the Bio-medical waste as per the BMW rules, 2016 by the 30<sup>th</sup> June 2019.
8. The Secretary (Sci. & Tech) informed that CPCB has sent technical specifications for Continuous Ambient Air Quality Monitoring Station (CAAQMS) and a tender bidding document. The Chairman directed ANPCC to send the tender bidding document to the finance department for further necessary action.
9. The Secretary Sci. & Tech informed that an exhibition was conducted on 29<sup>th</sup> and 30<sup>th</sup> May of 2019 displaying alternatives of single use plastic and that the second exhibition will be held in July 2019. The Chairman directed to conduct the second exhibition in a similar manner.
10. The Chairman directed DC (SA), DC (N&M Andaman) and DC (Nicobar) to hold meetings of the Steering committee and to monitor the status of compliance of environmental norms and submit a compliance report to ANPCC as per point 46(v) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
11. The Chairman directed the Secretary Sc. & Tech to take up the performance audit matter with CPCB as per point 46(viii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
12. The Chairman directed that CPCB member should also be called for the meeting. He also directed that the next review meeting to be convened between 16<sup>th</sup> to 20<sup>th</sup> June 2019 to review the progress of status of Compliance of all rules (SWM Rules, 2016, PWM Rules, 2016 & BMW Rules, 2016).

Meeting ended with vote of thanks to the Members.

  
Secretary (Sci. & Tech)

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/ 78

Dated 06-06-2019

To:

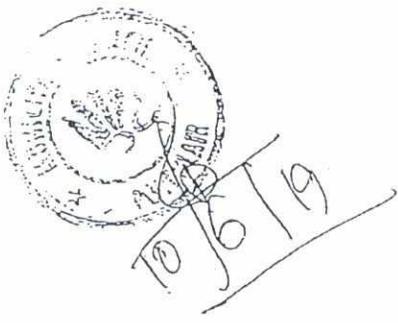
1. The Principal Secretary (UD), A & N Administration. — *Am* 10/6/19
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration — *Am* 10/6/19
4. The Secretary (Revenue), A & N Administration — *Am* 10/6/19
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration — *Am* 10/6/19
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration — *Am* 10/6/19
9. The Director, CPCB, Zonal Office Kolkata.
10. The Chief Executive Officer, Zilla Parishad, South Andaman.
11. The Director (RD & Panchayat) A & N Administration
12. The Deputy Commissioner, South Andaman — *Am* 10/6/2019

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

*Am*  
Secretary (Sc. & Tech)

O/C



Minutes of the fifth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 19-06-2019 at 05.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue)
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Shri. Krishan Kumar, Secretary (RD&P)
5. Ms. Nitika Pawar, Secretary (Science and Technology)
6. Ms. Kriti Garg, Secretary (Health)
7. Shri. Suneel Anchipaka, Secretary, PBMC/UD
8. Shri. Navlendra Singh, Director (RD&P)
9. Shri. I.S. Mishra, Secretary (Industries)
10. Ms. Anamika, Member Secretary, ANPCC
11. Shri. Abhijit Chattopadhyay, Regional Director (CPCB), Kolkata
12. Dr. S.P. Burma, Director Health Services
13. Shri. U.K. Singh, SE(PRI)
14. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants. The Member Secretary (ANPCC) presented the provisions made under SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 bringing out the actionable points for stakeholder departments as per the directions issued during the fourth meeting held on 01-06-2019. After detailed deliberation on each of the provisions of the Rules the following decisions were taken.

1. The Chairman advised the departments of PBMC, RD&P, UD and Health to submit an annual calendar outlining their detailed action plan for ensuring the implementation of Rules in accordance with the directions of Hon'ble NGT in letter and spirit over next 12 months. The annual calendar shall indicate area wise, activity wise targets with timelines. He further directed departments to break up the annual calendar into quarterly segments focussing on doing quality work over a limited area during the next three months and covering more areas in subsequent quarters. The annual calendar should be presented by concerned departments before the SLAC during next meeting.
2. The Chairman advised the Town planning division, APWD to ensure that guidelines for solid waste processing & disposal are incorporated in all existing/upcoming Master Plans in accordance with provisions of Rule 11(e) and Rule 11(h) of SWM Rules 2016. PBMC, RD&P were directed to identify land(s) for setting up the solid waste processing and

*[Handwritten signature]*

disposal facilities in their respective jurisdictions and place the same before the Committee in the next meeting.

3. The Chairman advised Department of Industries to earmark 5 % of the total plots of Special Economic Zone, Industrial Estate, and Industrial Park for storage, recycling, recovery from solid and other waste generated in these areas strictly as per provisions of Rule 11(i) of SWM Rules, 2016.
4. The Chairman advised department of Urban Development to take up capacity building exercise for all the local bodies, PBMC, Health department and other stakeholders during the month of July 2019 in consultation with CPCB, Kolkata in accordance with Rule 11 of SWM Rules 2016.
5. The Chairman advised PBMC to immediately notify the area around Brookshabad dumpsite as buffer zone in accordance with SWM Rules 2016. The earmarking of buffer zone, wherever feasible, should also be explored for other key habitations such as Swaraj Dweep, Shaheed Dweep by the concerned local bodies.
6. The Chairman advised the department of RD&P to facilitate registration of waste pickers/ waste dealers in rural areas. The department was also advised to expedite notification of their bye laws.
7. The Chairman advised PMBC and RD&P to amend their bye-laws to include spot fines against the violator and enforce the bye-laws as per provisions of Rule 15(e), 15(f) and 15(g) of SWM Rules, 2016. The Director (Sc. & Tech) may examine and give report regarding delegation of powers to DFO, SHOs etc. for imposition and collection of spot fine against the violators for wide coverage and effective implementation of bye laws.
8. The Chairman advised RD&P to issue an executive order empowering the local Panchayats to levy and collect user fee from bulk waste generators. The standard tariff slabs for shops/hotels/Bars/resorts etc should also be notified therein. Similar executive order should also be issued for imposing fines for littering in rural areas. The Chairman advised ANPCC to issue Challan/receipt books centrally.
9. The Chairman advised ANPCC to submit a report in the next meeting regarding number of waste processing units duly authorised by ANPCC as well as assess the need for more processing units required for the purpose.
10. The Chairman advised ANPCC to send the Notification No. 202 dates 02.08.2010 onfile to PBMC and RD&P for re-examining the provisions made therein with regard to complete ban on use, storage, import, manufacture, transport, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the UT of ANI. PBMC,

fr

RD&P, being implementing departments should work to firm up the provisions of the notification for effective implementation.

11. The Chairman advised CSR-SWM Consultant ANIIDCO, to get a list of companies supplying products in plastic and to examine the mechanism to take back the waste plastic by the respective companies under EPR. He advised ANPCC to provide a copy of last Annual report in r/o SWM Rules, PWM Rules and BMW Rules, 2016 to her and asked her to review the same and submit her feedback during the next meeting.
12. The Chairman advised Secretary (Sc. & Tech) to obtain data from APWD, RD&P and Zilla Parishad and other road construction departments regarding the amount of plastic used in road construction alongwith locations thereof.
13. The Chairman advised Secretary (Health) to coordinate with the CPCB Zonal Office Kolkata for inspection of the 6 incinerators already installed at various hospitals to ascertain whether these incinerators are meeting the standards/norms prescribed by the CPCB New Delhi. In case they are not up to the standards, submit an action plan for upgradation/replacement of these incinerators. The Chairman requested the Director, CPCB Zonal Office Kolkata to extend their technical guidance to health department and other stakeholders in implementing the Rules.
14. The Chairman advised department of Sc. & Tech. to tie up with department of Tourism to explore the possibility of dovetailing their plastic variant exhibition alongwith Flea Market and other tourist events so as to get maximum publicity among locals/tourists.
15. The Chairman advised PBMC, RD&P, Zilla Parishad, UD, DC -SA, N&MA and Nicobar, Health, to submit the Annual Reports in respect of SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 to ANPCC by 30<sup>th</sup> June of every year. The Chairman further directed ANPCC to ensure the submission of Annual report to CPCB within the stipulated time every year.
16. The Chairman advised UD, DC - SA, N&MA and Nicobar, Health, PBMC and RD&P to send the report of action taken on directions issued by Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 to ANPCC immediately.
17. The Chairman advised ANPCC to submit a report on remedial measures proposed to be taken on the points of the Report submitted by the Performance Audit team.
18. The Chairman advised the CSR-SWM Consultant to check the impact of upward revision of the rates for purchase of waste and processed plastic on actual collection and purchase of plastic waste.
19. The Chairman advised the department of S&T to expedite the notification of ban on manufacturing, use, storage of single use plastics.

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20. The Chairman advised Secretary, S&T to formulate a committee under the chairmanship of Secretary, RD&P with Secretary PBMC, Secretary S&T, Director S&T as members. The Committee shall review the major brands dominating the import of single use plastic such as wrappers, packaging of processed food etc. which cannot be banned. The Committee shall ask these producers to submit an action plan on how they will buy back/take back the waste so produced as a result of consumption of their products. The Committee shall also work out a mechanism to have check points in place at ports, harbours, and airports to filter such shipments. In case these manufacturing companies fail to submit a plan for complete buy back of these single use plastic items, their shipments shall not be allowed into the islands.
21. The Chairman advised the ANPCC to organise a one day workshop at Port Blair within 60 days in consultation with CPCB for all senior officers of the administration on effective implementation of these rules.
22. The Chairman advised Director CPCB Kolkata to assist ANPCC in identifying a suitable agency for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 506 of 2018.
23. The Chairman inquired about action that maybe taken against a local body if it fails to comply with the rules. The Member Secretary ANPCC informed that in cases of contravention or dereliction, the administration may act against the local body in accordance with the provisions of Environment Protection Act.
24. The Chairman advised the department of S&T to work out a policy for incentivising individuals, localities, institutions etc in consultation with PBMC and RD&P as directed by Hon'ble NGT in O.A No. 606 of 2018 vide order dated 06.05.2019.
25. The Secretary (Sc. & Tech) informed the Chairman that the Copies of Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 and SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 has been provided to all the members for their reference and taking necessary action accordingly on their part.
26. The Chairman advised ANPCC to coordinate with the department of Art & Culture to spread awareness on Solid and other waste management marking the celebrations of 150<sup>th</sup> Birth anniversary of Mahatma Gandhi.

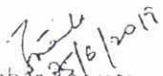
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27. The Chairman advised Member Secretary (ANPCC) to invite DC- N&MA and Nicobar districts, Tribal Council Secretary in the next SLAC Meeting.

The 6<sup>th</sup> Meeting of SLAC will be convened on 01.08.2019 at 04.00pm.

Meeting ended with vote of thanks to the Members.

  
21/8/2019  
Member Secretary (ANPCC)

अंडमान निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
दूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/93

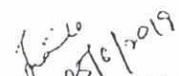
Dated <sup>25</sup>24-06-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary (Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary (PBMC), A & N Administration
14. The Secretary (Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant
17. All local Panchayat Secretaries & Tribal Secretaries through respective Deputy Commissioners.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for kind information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for kind information of the Secretary (Sci. & Tech).

  
21/6/2019  
Member Secretary (ANPCC)

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ANNEXURE R-16

Annexure  
R-15

विज्ञान एवं प्रौद्योगिकी  
Science & Technology  
D.No. 1652  
R.Date 22/10/19



**OFFICE OF THE NODAL OFFICER  
BIO-MEDICAL WASTE MANAGEMENT (BMWWM)**  
Andaman and Nicobar Administration  
Directorate of Health Services

No. BMWWM/DHS/BWWM Action Plan /2019/ 73 Date : 22 October, 2019

Dir  
880-11 To  
D.H. En.  
L.O

The Member Secretary (ANPCC)  
Pollution Control Committee  
Dept. of Science & Technology  
Dollygunj, Port Blair.

(Through Proper Channel)

Sir,

Kindly refer letter no 7-43/PCC/NGT(O.A 606/2018)/2019/380 dated 4/10/2019 received from the Member Secretary, ANPCC and a note No. PA/Secy. (Health)/2019/468 dt. 20/09/2019 received from Secretary (Health), A & N Adm. regarding update of action taken report in compliance to the Hon'ble NGT under dated 12.9.2019 in OA NO. 606/2018 (Main), accordingly, point wise compliance report is submitted below.

- 1) The Bio-Medical Waste are treated and disposed of as per the BMWWM, Rules 2016, at all Govt. as well as Private HCFs.
- 2) Incinerators installed in the following health Institutions are presently functional.

S. No.	Name and type of health institutions	Capacity of the incinerator
1.	GB Pant Hospital, Port Blair.	100 kg per hour
2.	Dr. R.P. Hospital, Mayabunder (District Hospital)	50 kg per hour
3.	CHC, Diglipur	50 kg per hour
4.	CHC, Rangat	50 kg per hour
5.	CHC, Bambooflat	50 kg per hour
6.	CHC, Nancowry	50 kg per hour

- 3) Out of the total 57 Private Institutions in South Andaman, 33 health institutions have deposited Bio medical waste to incinerator at GB Pant Hospital. All the private HCFs are asked to avail services of incinerators of the Govt. HCFs within their jurisdiction/Localities.

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- 4) The details of private HCFs of N & M Andaman.
- a) CHC Diglipur- Pvt. HCFs being identified by the CMO I/C CHC Diglipur
  - b) R.P. Hospital- No private HCFs under its jurisdiction.
  - c) CHC Rangat- 1) Chakrobarty Hospital  
2) Pillar Health Centre
  - d) There are no Private HCFs in the Nicobar group of Islands.

Two private HCFs have been issued notices to deposit bio medical waste at the incinerator in CHC Rangat.

- 5) 6 Autoclaves and 7 Bio-medical Shredders have been purchased and transported to the following HCFs. Which shall be installed shortly.

S.No	Name of the HCFs	Allocation & Installation
1.	PHC Garacharma	Autoclaves & Shredders
2	PHC Tushnabad	Autoclaves & Shredders
3,	PHC Wimberlygunj	Autoclaves & Shredders
4.	PHC Campbellbay	Autoclaves & Shredders
5.	PHC Havelock (Swaraj Dweep)	Autoclaves & Shredders
6.	PHC Billiground	Autoclaves & Shredders
7.	GB Pant Hospital	* Shredders

- 6) Letter has been originated to Chief Engineer, APWD for direction to Executive Engineers for early facilitation of installation of Autoclaves & Shredders.
- 7) The process of procurement of 5 Nos. Incinerators are under process, which shall be installed in the following HCFs before March 2020.

Sl. No	Health Institutions	location	Remarks	Present status
1.	PHC Garacharma	South Andaman	100 kg/hr capacity	The provision of Incinerator is available in the construction of proposed District Hospital
2.	BJR Hospital, Car Nicobar (District Hospital)	Nicobar	50 kg/hr capacity	Renovation of existing incinerator room including of IEI at BJR Complex Car Nicobar. Vide letter No-1729 on an estimation of 4,80,262/-
3.	PHC Campbell bay	Nicobar	50 kg/hr capacity	Division of APWD, Campbell Bay sent the estimate to SE for obtaining approval
4.	PHC Hutbay	South Andaman	50 kg/hr capacity	Construction of Shed/Room and Ash pit for installation of incinerator at Health institutions at PHC Hut bay under SD-II, MID, APWD. Vide letter no-1942 on estimate of 27,32,480/-
5.	PHC Havelock/Swaraj Dweep	South Andaman	50 kg/hr capacity	Construction of incinerator room for PHC, Swaraj Dweep under CD-I, APWD, Port Blair. Vide letter No-5556 on estimate of 34,28,437/-

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- 8) The process of implementation of Bar-Code system is at preliminary stage.
- The same was sent to CMO (Store) for implementation of Bar Code system, -In response to which CMO store has returned the proposal of implementation of Bar-code system for bio medical waste management in bedded and non bedded hospitals stating that there is no availability of IT Technical staff vide letter No. CMS/2-1/Estt/2019-20/803 dt. 27/09/19.
  - Following which, the Director of Health Services has directed to Nodal Officer (IT), DHS for implementation of Bar code system dt. 09/10/2019.
- 9) The DHS/Nodal Officer (BMWM) shall ensure compliance to provisions under statutes through following officer incharges.
- A) For BMWM activities where incinerators already exist.

S. No.	Name and type of health institutions	Name	Designation
1.	GB Pant Hospital, Port Blair.	Dr. Khodanda Ram	Sanitation - Incharge
2.	Dr. R.P. Hospital, Mayabunder (District Hospital)	Dr . Palit	Medical Superintendent
3.	CHC, Diglipur	Dr.Siddaraju	Chief Medical Officer
4.	CHC, Rangat	Dr.R.K Halder	Chief Medical Officer
5.	CHC, Bambooflat	Dr.C. Jameela Banu	Chief Medical Officer
6.	CHC, Nancowry	Dr. Rubecna Yousuf	Chief - Medical Officer

- B) For Autoclaves and Shredders.

S.No	Name of the HCFs	Name	Designation
1.	PHC Garacharma	DR. Purnima Burma	M/S I/C
2	PHC Tushnabad	Dr. Rubi Thomas	MO I/C
3,	PHC Wimberlygunj	Dr. Tamanna Sengupta	MO I/C
4.	PHC Campbellbay	Dr. Sarika Ratnam	MO I/C
5.	PHC Havelock (Swaraj Dweep)	Dr. Ravindra Pahari	MO I/C
6.	PHC Billiground	Dr. Ajit Kumar	MO I/C
7.	GB Pant Hospital	Dr. Khodanda Ram	CMO, Sanitation Incharge

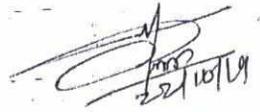
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This is issued with the approval competent authority

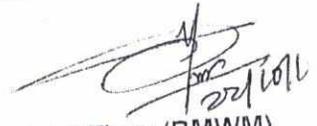
Yours faithfully



Dr. M. Joy  
Nodal Officer (BMWM)

Copy to :

1. The PA to the Secretary (Health), A & N Admn. for kind information of Secretary (Health).
2. The Director of Health Services, A & N Admn. Port Blair for kind information.



Nodal Officer (BMWM)

ANNEXURE R-15

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R-12

No.2-15/PCC/BMW(2016)/2016/175  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

Dated 30-07-2019

To

The Member Secretary,  
CPCB, Parivesh Bhawan,  
CBD cum Complex,  
East Arjun Nagar,  
Delhi 110 032

Subject: Annual Report on Bio- Medical Waste Management for the year 2018-19 as per Bio-  
Medical Waste Management Rules, 2016- regd

Sir,

In accordance with the Bio-Medical Waste Management Rules, 2016, kindly find enclosed  
Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands  
for information and necessary action.

Encl: As above

Yours faithfully,

  
Member Secretary

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No.2-15/PCC/BMW(2016)/2016  
 अंडमान तथा निकोबार प्रशासन  
 ANDAMAN & NICOBAR ADMINISTRATION  
 प्रदूषण नियंत्रण समिति  
 POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF SCIENCE AND TECHNOLOGY  
 Dolly Gunj, Port Blair Ph. No.250370

Form IV A  
 [See rule 13(2)]

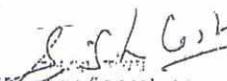
Part-I (Summary of Information)

1.	Name of the Organization	Andaman Nicobar- Pollution Control Committee
2.	Name of the Nodal Officer with contact telephone number and e-mail:	Shri. Rishikesh, Mob: 9434270824 E-mail: dstandamans@gmail.com
3.	Total no. of Health Care Facilities/ Occupiers:	
i)	Bedded Hospitals and Nursing Homes (bedded):	48 Nos.
ii)	Clinics, dispensaries	42 Nos.
iii)	Veterinary institutions	24 Nos.
iv)	Animal houses	-
v)	Pathological laboratories	3 Nos.
vi)	Blood banks	-
vii)	Clinical establishment	-
viii)	Research Institutions	01 No.
ix)	AYUSH	01 No.
	Total:	119 Nos.
4.	Total no. of beds:	1269
5.	Status of authorisation	
i)	Total number of Occupiers applied for authorisation	59 Nos.
ii)	Total number of Occupiers granted authorisation	51 Nos.
iii)	Total number of application under consideration	-
iv)	Total number of applications rejected	08 Nos.
v)	Total number of Occupiers in operation without applying for authorisation	60
6.	Quantity of Bio-medical Waste Generation (in kg/day) (please enclose district wise Bio-medical Waste Generation as per Part-2)	199.3 Kgs
i)	Bio-medical Waste Generation by bedded hospitals (in kg/day)	174 Kgs
ii)	Bio-medical Waste Generation by non-bedded hospitals (in kg/day)	25.3 Kgs

सदस्य  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology  
 अ. तथा. नि. प्रशासन, पोर्ट ब्लेयर  
 A & N Administration, Port Blair

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iii)	Any other	
7.	Bio-medical waste treatment and disposal	
a)	By Captive bio-medical waste treatment and disposal by Health Care Facilities (please enclose details as per Part-3)	Enclosed
i)	Number of Health Care Facilities having captive treatment and Disposal facilities:	
ii)	Total bio-medical waste treated and disposed by captive treatment facilities in kg/day:	
b)	Bio-medical waste treatment and disposal by Common Bio-medical Waste Treatment Facilities (please enclose details as per Part-4)	At present, there is No CBWTF operating in ANI.
i)	Number of Common Bio-medical Waste Treatment Facilities in operation	Does not arise in view of above.
ii)	Number of Common Bio-medical Waste Treatment Facilities under construction:	Nil.
iii)	Total bio-medical waste treated in kg/day	Does not arise in view of above.
iv)	Total treated bio-medical waste disposed through authorised recyclers (in Kg/day):	Does not arise in view of above.
8.	Total no. of violation by	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others please specify	
9.	Show cause notices/directions issued to defaulters	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others	
10.	Any other relevant information:	
i)	Number of workshops/ trainings conducted during the year	
ii)	Number of occupiers installed liquid waste treatment facility	19 (Chemical disinfection)
iii)	Number of captive incinerators complying to the norms	01
iv)	Number of occupiers organised trainings	09
v)	Number of occupiers constituted Biomedical Waste Management Committees	02
vi)	Number of occupiers submitted Annual Report for the previous calendar year	12
vii)	Number of occupiers practising pre-treatment of lab microbiology and Bio-technology waste	Information not available
viii)	Number of Common Bio-medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring Systems	Nil

  
 Director, Secretariat  
 Pollution Control Committee  
 Government of Andhra Pradesh  
 Health & Family Welfare  
 Department, Hyderabad  
 T. N. Amalambika, P. No. 30

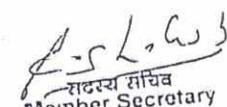
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## Part 2: District-wise Bio Medical waste generation (for the previous calendar year 2018)

S. No.	Name of the State/ Union Territory	Name of the District	Bio Medical waste generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF) in kg/day-	
				Equipment	Total
01	Andaman and Nicobar Islands	South Andaman	194	Incinerator:	02
				Autoclave:	26
				Deep Burial::	31
				Any other:	1. Microwave: 03 2. Shredder: 104 3. Hydroclave: 02 4. Needle Tip Cutter: 45
02		North & Middle Andaman	4.75	Incinerator:	02
				Autoclave:	01
				Deep Burial::	01
				Any other:	1. Needle Tip Cutter: 3
03		Nicobar	Information not available	Incinerator:	02
				Autoclave:	-
				Deep Burial::	01
				Any other:	

## Part 3: Information on Health Care Facilities having captive treatment facilities (for the previous calendar year 2018)

S. No.	Name of the address of the Health Care Facility	Quantity of Bio Medical waste generation (in Kg/day)					Total Installed Treatment capacity in kg/day				Total bio-medical waste treated and disposed by Health Care Facilities in kg/day	
		Yellow	Red	Blue	White	Total BMW generated (in Kg/Day)	Incinerator	Autoclave	Deep Burial	Any Other		
01	Directorate of Health Services, G. B Pant Hospital, Port Blair	81	84	-	0.653 gm	135.6	100 kg/h	-	0.500-1kg ash per day	-	Incinerator: 199 Kg Autoclave: - Deep: 1 kg Burial: Any other:	

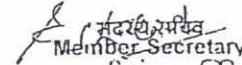
  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology  
 अ.स. नि.प्रशासन, पोर्ट ब्लेयर  
 A & Administration, Port Blair

Part 4: Information on Common Bio-Medical Waste Treatment and Disposal Facilities (for the previous calendar year 2018-19.)

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Note: At present, there is No CBWTF operating in ANI.

S. No	Name and Address of the Common Bio-Medical Waste Treatment Facilities with contact person, name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total number of Bio-Medical Waste collected from member Health Care Facilities (in kg/day)	Capacity of Treatment equipments installed by Common Bio-Medical Waste Treatment Facilities			Total Bio-Medical Waste Treated in kg/day	Method of Disposal of wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity(kg/day)		
								Incinerator				Incineration Ash: Quantity Disposed by:
							Plasma Pyrolysis					
							Autoclave				Sharps: Quantity Disposed by:	
							Hydroclave					

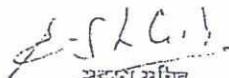
  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology

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								Microwave				Plastics: Quantity Disposed by:
								Shredder				
								Sharps encapsulati on or concrete pit				
								Deep burial pits				ETP Sludge: Quantity Disposed by:
								Any other equipment				
								Effluent Treatment Plants				
								Sub-total				

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- (a) Total number of transportation vehicles used for collection of Bio-medical Waste on daily basis by the Common Bio-Medical Waste Treatment Facilities:
- (b) List of Health Care Facilities not having membership with the Common Bio-Medical Waste Treatment Facilities and neither having captive treatment facilities:
- (c) Number of trainings organised by the Common Bio-Medical Waste Treatment Facility operators:
- (d) Number of Accidents reported by the Common Bio-Medical Waste Treatment Facilities:

  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Com-  
 विद्यालय तथा प्रौद्योगिकी  
 Science & Technol-  
 स. तथा. नि. प्रशासन, पा.  
 A & N Administration, Pa.

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R-18

ANNEXURE R-18

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**Minutes of the seventh meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 19-09-2019 at 04.00 P.M.**

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest)
2. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
3. Ms. Madhu K Garg, OSD (Environment & Forest)
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Sanjeev Mittal, Secretary (RD)
7. Shri. I.S Mishra, Secretary (Industries)
8. Shri. Krishnan Kumar, CEO, Zilla Parishad (SA)
9. Shri. Ajay K Gupta, Secretary, UD
10. Shri. Vinay Kumar Jindal, Director RD/PRI
11. Shri. D.Balaji, Chief Engineer, APWD
12. Shri. U.K Singh, SE(PRI)
13. Shri. Ramesh Kumar, ACC(HQ) Nicobar
14. Shri. H.M Lingaraju, SE PBMC

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants and apprised the Committee about the progress made on decisions taken in the 6<sup>th</sup> SLAC meeting. Thereafter, all stakeholder departments viz. PBMC, RD&P, Health also apprised the Committee about the progress made on decisions taken in the 6<sup>th</sup> SLAC. The following decisions were taken:

1. The Chairman advised ANPCC to immediately initiate the process for engagement of technical staff on short term contractual basis. The budget to meet the salary component of these staffs will be provided for which proposal may be submitted for approval.
2. The Chairman, SLAC expressed his displeasure on delay in the estimation work for environmental degradation to be carried out by National Environment Engineering Research in Nagpur (NEERI). He advised ANPCC to immediately obtain the proposal from NEERI and complete the process for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018. - -
3. The Member Secretary, ANPCC informed the Committee that the ban on single use plastic items has been published in the Andaman and Nicobar Gazette and also in the newspaper on 13.09.2019. The Chairman advised ANPCC to take prompt steps to implement the provisions of the notification so that minimum plastic waste is generated.

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4. The Member Secretary, ANPCC informed the Committee that 3 meetings of the Committee constituted to put in place EPR mechanism to check inbound single use plastic items have been convened. The action plan submitted by Manufacturers of plastic was found to be general in nature, hence an Order for submission of a detailed action plan for management of plastic waste in ANI to be prepared within 15 days failing which action against the defaulters will be taken as per the provisions made under Rule 15 of EPA, 1986. The Secretary (S&T) informed that Order has been prepared and is under submission for obtaining the views of law department.
5. The Member Secretary, ANPCC informed the Committee that a policy for rewarding positive environment actions of individuals, localities and institutions in accordance with para 46(ix) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 has been framed and is under submission to competent authority for approval. The Chairman SLAC, advised Secretary (S&T) to revisit the proposal and make the same on the lines of the framework of the administration which is already in place.
6. The Secretary (Health) informed that the sites for installation of 5 BMW incinerators have been identified and APWD is to take up construction work. The BMW incinerators installation work is expected to be completed by March 2020. The Chairman advised APWD to send the Estimate for installation of incinerators to Health Department immediately and advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the operation of these incinerators by March 2020.
7. Representatives from PBMC informed that the 2<sup>nd</sup> Plastic Waste shredding unit will start functioning from 15.10.2019. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste within 02 months and put all the mechanism for disposal for these segregated waste. The Chairman advised PBMC to ensure that by February 2020, no plastic waste should be transported to the landfill site.
8. The Chairman advised RD&P that regular performance monitoring of Panchayats should be put in place and their performance may be linked with release of GIAs/Funds. The Panchayats where littering/poor waste management is observed must be penalized by way of withholding financial support through GIAs. The Chairman advised RD&P and S&T to send team separately for verification of the work undertaken by Panchayats to deal with the waste management and submit the report before the SLAC in the next meeting.
9. The Chairman advised ANPCC to submit a report on the amount of annual plastic waste generated in ANI along with its types of plastic and their proposed disposal system within 30 days.
10. The Chairman desired that RD&P, PBMC and Health should focus on proper collection, segregation and disposal of waste to achieve the target of zero landfill. In this regard, The Chairman advised RD&P, PBMC and Health to submit a timeframe to implement these plans to S&T within 30 days.
11. The Chairman advised RD&P to install all the proposed 14 Water ATMs within 2 months positively and submit the progress report in the next SLAC meeting.

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12. The Chairman advised RD&P and DC-SA, N&MA and Nicobar to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018, fully compliant with environmental norms by 31.10.2019 and submit the compliance report to S&T by 05.11.2019 so as to include the same in the affidavit.
13. The Chairman advised ANPCC to issue an order for monitoring of effective implementation of the provisions made under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per the directions of Hon'ble NGT in the matter of O.A No. 804 of 2017 dated 26.08.2019.

The next meeting will be convened on 28.10.2019 at 1600 hrs

Meeting ended with vote of thanks to the Members.

*File*  
*25/9/2019*  
Member Secretary, ANPCC

अण्डमान एवं निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/1357

Dated: 25-09-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary(Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary(Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary(PBMC), A & N Administration
14. The Secretary(Industries), A & N Administration

15. The Director, CPCB, Zonal Office Kolkata.  
16. Ms. Garima Poonia, CSR-SWM Consultant

**Copy to:**

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

*File*  
*25/9/2019*  
Member Secretary, ANPCC

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Annexure R-18

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**Minutes of the eighth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 07-11-2019 at 03.30 P.M.**

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest)
2. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
3. Shri. Sudhir Maharjan, Secretary (Shipping), OSD (E&F) (I/c)
4. Shri. Abhishek Dev, Deputy Commissioner, SA
5. Shri. Ajay K Gupta, Secretary, UD
6. Ms. Nitika Pawar, Secretary (Science and Technology)
7. Shri. Suneel Anchipaka, Secretary, PBMC
8. Shri. Deepak Virmani, Secretary (Revenue)
9. Shri. Vinay Kumar Jindal, Director (RD/PRIs)
10. Dr Utpal Sharma, Member Secretary (I/C), ANPCC
11. Dr. Omkar Singh, Director (Health)
12. Shri. Yash Chowdhary, AC (HQ), Nicobar
13. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary, S&T, Andaman & Nicobar Administration welcomed the Chairman, Members of SLAC and other participants and with the permission of the Chair, requested all stakeholder departments to submit a Consolidated report on progress made in implementation of SWM, PWM and BMWM Rules, 2016 after the submission of previous Affidavit dated 10.08.2019 to ANPCC by 18.11.2019 to update the present status in the Affidavit to be filed before Hon'ble NGT.

Thereafter, Secretary S&T as well as other stakeholder departments viz. ANPCC, PBMC, RD&P, Health apprised the Committee about the progress made on decisions taken in the 7<sup>th</sup> SLAC. After detailed deliberation, the following decisions were taken:

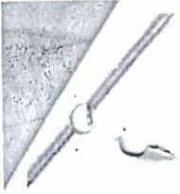
1. The Chairman, SLAC advised ANPCC to complete the process for engagement of technical staff on short term contractual basis immediately. The fund required for meeting the salary of the staff should be projected to finance department for additional fund allocation at RE stage.
  2. The Chairman advised ANPCC to obtain the proposal from NEERI and coordinate to complete the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 without any further delay.
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3. It was decided that Secretary S&T will convene a meeting with all the enforcement agencies authorized to take cognizance against the violators of the Notification banning plastic carry bags and single use plastic items. The enforcing agencies shall submit monthly report to ANPCC in the following format:

No. of Inspections carried out since 01.08.2019	No. of fines imposed and amount collected	Quantity of materials seized	No. of license suspended/case registered against the violators

4. The Chairman informed the Committee that no relaxation will be given to companies producing single use plastic items until a concerted action plan specific to these islands as per the provisions of Rule 9 of the PWM Rules, 2016 under EPR is submitted by manufacturers/importers and approved/endorsed by the local bodies (PBMC, UD and RD&P).
5. The Chairman advised Secretary S&T to convene a meeting/seminar with concerned stakeholder departments and manufacturers/importers to finalize an EPR Plan for effective management and control of plastic waste.
6. The Director (Health) informed that the sites for installation of 5 BMW incinerators have been identified and the sanction for construction of shed for installation of BMW incinerators has been conveyed to APWD. The BMW incinerators installation work is expected to be completed by March 2020. The Chairman advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the completion of the work in a time bound manner.
7. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste by February 2020 and enhance capacity for composting of bio-degradable waste, shredding of segregated plastic waste, and scientific disposal of all other recyclable waste to achieve the target of zero landfill site.
8. The Chairman desired that an analysis of amount and types of waste generated in the islands per month viz-a-viz the amount and types of waste effectively disposed/transported out the islands per month shall be placed before the committee by concerned local bodies in the next meeting. He further desired to know the amount of glass and plastic being transported out to mainland by PBMC as well as the amount of waste converted to compost by PBMC. This data shall be placed before the committee in the next SLAC meeting.



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9. The Chairman advised Secretary, RD&P to issue directions to all Panchayats for collection of certain quantum of user fee/conservation charges from all shops, households and other commercial establishments in their jurisdiction as is being done in Swaraj and Shaheed Dweep. He further stressed that the GIAs released to each panchayat shall be pre adjusted against the expected revenue they may earn from the collection of user fee in order to ensure compliance by all.
10. The Chairman desired that as directed in the previous SLAC meeting, PBMC, RD&P and Health should focus on proper source segregation, collection, transportation and disposal of waste generated to achieve the target of zero landfill and should submit a plan with timelines by the next SLAC meeting.
11. The Chairman advised Secretary, RD&P to provide timelines for installation of all the proposed Water ATMs in rural areas and to ensure utilization of waste plastic in rural road construction works in accordance with Notification No. 07 dated 10.01.2019 that have been involuntarily delayed.
12. The Chairman advised the department of RD&P and all Deputy Commissioners to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018, fully compliant with environmental norms by December 2019 and the progress may be submitted to Secretary S&T on monthly basis for onward submission to Hon'ble NGT.
13. The Chairman advised District Commissioners of all the 3 Districts for regular monitoring of status of compliance in accordance with para 46(v) of the directions issued by Hon'ble NGT order dated 06.05.2019 in O.A No. 606 of 2018 and submit the report to Secretary S&T for compilation and onward submission to Hon'ble NGT.

The next meeting will be convened on 10.12.2019 at 04.00 pm.

Meeting ended with vote of thanks to the Members.

  
Member Secretary, ANP/AC/9

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अण्डमान एवं निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/

Dated: 20-11-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary(Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
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14. The Secretary(Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

Member Secretary, ANPCC

20/11/19

ANNEXURE R-19

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Annexure R-18/19

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**Brief Report on Visit made to Andaman and Nicobar Islands**  
**(Port Blair, Swaraj Island and Shaheed Island)**

**(14<sup>th</sup> to 18<sup>th</sup> October 2019)**

**Introduction:** Andaman is a Union Territory of the Republic of India. Andaman and Nicobar group of islands are situated in the Bay of Bengal in South East direction from the Chennai city of India at a distance of nearly 1200 Km. Port Blair is the biggest city and capital of this Union Territory. The total population of the Andaman and Nicobar group of islands is 3.81 Lakhs and the literacy rate is 86.6% (2011 Census). The population of Port Blair city is 1,08,058 out of which 57,761 are male and 50,297 are female with an average literacy rate of 90.3% (2011 Census).

The present visit of Andaman from 14<sup>th</sup> to 18<sup>th</sup> October 2019 was intended to see the present status of solid waste disposal facilities in Port Blair city, Swaraj Island (previously Havelock Island) and Shaheed Island (previously Neil Island). A team of CSIR-NEERI including Er. Hemant Bherwani and Dr. Deepanjan Majumdaar visited three dump yards situated at Port Blair, Swaraj Island and Shaheed Island.

**Visit to Port Blair:** Port Blair Municipal Council is responsible for providing civic amenities in the city including sanitation facilities. At present solid waste generated from the city is being disposed at Brookshabad dumpsite. **Figure 1** shows the site photographs of Brookshabad dumpsite.

The Administration, years ago, allotted a parcel of land at Brookshabad for disposal of garbage. However, as the location falls under the (CRZ) Coastal Regulatory Zone, the dump yard could not be further utilized for this purpose.



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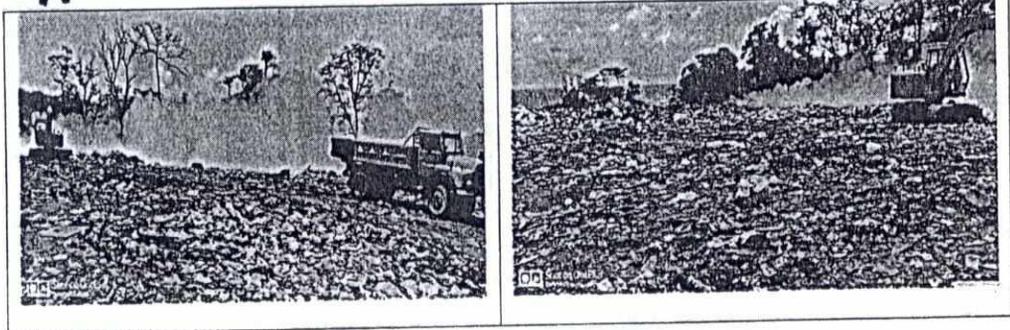


Figure 1: Site Photographs of Brookshabad Dumpsite at Port Blair

Segregation of solid waste has started in Port Blair with a dedicated facility for composting, recycling of bottles and recycling of plastics. Currently generated waste in a segregated manner is sorted at this facility. Brookshabad dumpsite, however, has a lot of legacy waste and needs a system for management. Some of the major drains of the region were also explored to see the source of contamination.

**Visit to Swaraj Island:** Swaraj Island also known as Havelock Island is a rural area in Andaman. It comes under the South Andaman Islands. **Figure 2** shows the site photographs of the dumpsite in Swaraj Island.



Figure 2: Site Photographs of Dumpsite at Swaraj Island (Havelock Island)



**Visit to Shaheed Island:** Shaheed Island also known as Neil Island is a rural area in Andaman. It comes under the South Andaman Islands. **Figure 3** shows the site photographs of dumpsite in Shaheed Island.

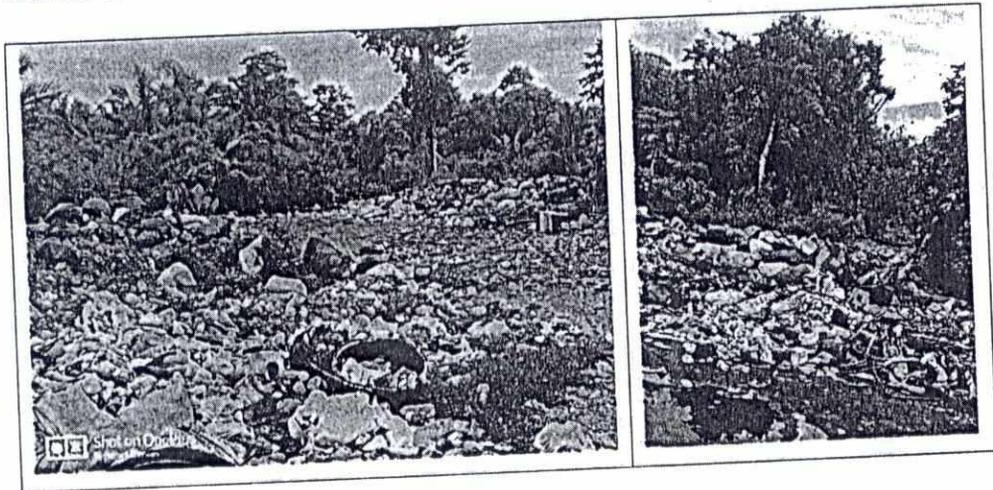


Figure 3: Site Photographs of Dumpsite at Shaheed Island (Neil Island)

#### Approach for Sustainable Environment in the Islands:

While the segregation facilities along with composting units are being planned at Andamans, the sustainable solution is to be planned for all the islands. At present, there is hardly any longterm strategy regarding solid waste management in these areas. To prepare an effective strategy for this purpose the civic administration of these areas has requested CSIR-NEERI to get expert advice and to prepare an effective solid waste management plan. The team of CSIR-NEERI has suggested three-phase plan after visiting the sites and as per the discussion with concerned officials including representatives of gram panchayats of Swaraj Island, Shaheed Island and municipal council of Port Blair.

#### Phase(I): Portblair

- Environmental damage cost assessment due to drains and dumpsite in Port Blair. This will cover the NGT case matter and determine the damages done to the environment in monetary terms.
- Assessment of environmental damages to coastal water quality. Mix of primary and secondary data shall be used for this assessment.



Phase (II): Portblair

- Preparation of Environmental Status Report (ESR) of Port Blair: Environmental status report will cover all the aspects of environment like air, water soil, biodiversity, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

Phase (III): Swaraj and Shaheed Island

- Preparation of Environmental Status Report of Swaraj Island (previously Havelock Island) and Shaheed Island (previously Neil Island): Similar to Port Blair, the islands will be covered for their environmental status report for overall sustainability.

CSIR-NEERI understands that tourism is one of the major focus areas of the islands economy. Tourism industry will be looked in detail during the course of study. ESR study will also focus on long term strategies along with immediate action steps.

For the above mentioned phase-wise work CSIR-NEERI will submit a proposal to the Andaman & Nicobar Pollution Control Committee (ANPCC).

CSIR-NEERI is thankful to Secretary, Ms. Nitika Pawar, for guiding us through the visit, Administration of ANPCC and Department of Science and Technology (DST) for all the necessary arrangements and making us understand the nitty-gritty of the regional aspects related to environment.

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BASELINE DATA

1		Name of the SPCB / PCC	Andaman & Nicobar Islands Pollution Control Committee
2		Date of Establishment	16.01.1992
3		No. of Regional Offices / District Offices	Nil
4		No. of Staff	
4.1		Technical and Scientific	
	(i)	Engineers	1
	(ii)	Scientists	0
	(iii)	Project Staff	0
	(iv)	Administrative staff	0
4.2		Other Streams (Supporting)	
	(i)	Legal	1
	(ii)	Training Cell	0
	(iii)	I.T.	1
	(iv)	Public Relation	0
4.3		Office and Laboratory Network	
	(i)	Central	1
	(ii)	Zonal	0
	(iii)	Regional	0
	(iv)	Sub-Regional	0
4.4		Transport	
	(i)	General Vehicles	1
	(ii)	Vehicle for sampling / monitoring	0
	(iii)	Mobile Laboratories	0
5		Category Wise No. of Industries	
	(i)	17 category	0
	(ii)	Red	13
	(iii)	Orange	252
	(iv)	Green	199
	(v)	White	0
	(vi)	GPI	1
6		No. of Common Facilities	
	(i)	STP	0
	(ii)	CETP	0
	(iii)	TSDF	0
	(iv)	CBMWTF	0
	(v)	MSW Dumpsites	1
7		Water/Air Quality Monitoring Stations/Locations	
	(i)	Air	3
		NAMP/SAMP	0/3
		CAAQMS	0
	(ii)	Water	0
		NWMP / SWMP	0
		RTWQMS	0
8		Associated Facilities (Infrastructure) Yes / No	
	(i)	Library	No
	(ii)	Training Hall	No
	(iii)	Conference Hall	No
9		Budget	
	(i)	Annual 2017-18	Rs. 44,50,000/-
		2018-19	Rs. 59,50,000/-
	(ii)	Source of Funds	
	(a)	Own	Nil
	(b)	State	Rs. 59,50,000/-
	(c)	Central	Nil
	(d)	Other sources	Nil
	(iii)	Reserve Funds available	
	(a)	FDs	Nil
	(b)	Funds provided as loans	Nil
	(c)	Others, if any	Rs. 1,00,00,000/-
	(iv)	Expenditure (Plan)	
	(a)	FY 2017-18	Nil
	(b)	FY 2018-19	Nil
	(v)	Expenditure (Non-Plan) : Establishment + Salary	
	(a)	FY 2017-18	Rs. 44,50,000/-
	(b)	FY 2018-19	Rs. 59,50,000/-

1) 19/6  
Anupam DeB...  
19/06/19

H...  
Tapas K. S...  
19.6.19

19/6/19

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## Performance Audit of SPCBs and PCCs

State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

	Performance Audit of SPCBs and PCCs	Entries	Score		
I	<b>ENVIRONMENTAL MONITORING</b>		8		
A	<b>Air Quality Monitoring</b>		3		
1	Percentage of Districts covered with Air Quality Monitoring Stations.	33	2		
2	Percentage of Stations having PM <sub>2.5</sub> monitoring facility.	0	0		
3	Does SPCB/PCC have its own network of Air Quality Monitoring Stations?	No	0		
4	Has SPCB/PCC shared Air Quality Data with CPCB? (for 2 years upto 31 March 2019)	Yes	1		
5	Percentage decrease in Average PM <sub>2.5</sub> concentration value in state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0		
6	Percentage Decrease in Average PM <sub>10</sub> concentration value for state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0		
7	Whether SPCB/PCC has reviewed the Air Quality Data to identify polluted areas in addition to non attainment cities and critically polluted areas (CPAs) identified by CPCB?	No	0		
8	Percentage of these identified polluted areas for which action plans have been prepared.	0	0		
B	<b>Water Quality Monitoring</b>		0		
9	Has SPCB/PCC identified river segments as per suitability for designated best use?	No	0		
10	Number of Water Quality Monitoring stations being operated / 1000 km length of major/medium rivers in the state?	0	0		
11	Does SPCB/PCC have its own Water Quality Monitoring Programme?	No	0		
12	Percentage increase in locations complying with Designated Best Use in 2018-19 over 2017-18 (For decrease Zero points to be awarded).	0	0		
13	Has SPCB/PCC shared Water Quality Data with CPCB? (for 2 years upto 31 March 2019)	No	0		
14	Whether SPCB/PCC has reviewed the Water Quality Data to identify polluted stretches in addition to polluted river stretches identified by CPCB?	No	0		
15	Percentage of these identified polluted stretches for which action plans have been prepared.	0	0		
C	<b>Laboratory</b>		5		
16	Is SPCB/PCC Laboratory recognized by MoEFCC under E(P) Act 1986?	No	0		
17	Does SPCB/PCC have valid NABL Accreditation for Core Parameters of Water Quality for its Laboratories?	No	0		
18	Does SPCB/PCC have valid NABL Accreditation for General Parameters of Water Quality for its Laboratories?	No	0		
19	Does SPCB/PCC have valid NABL Accreditation for Trace Metals in Water for its Laboratories?	No	0		
20	Does SPCB/PCC have valid NABL Accreditation for NAAQS Parameters in Ambient Air for its Laboratories?	No	0		
21	Percentage of Regional / District Offices of SPCBs/PCCs having Laboratories.	0	0		
22	Had SPCB/PCC carried out any Specific Monitoring programmes (Water / Air / Noise) during major festivals / social events?	Yes	5		

Dawal  
19/6Devi  
19/6Anupam Deb  
19.06.19H. K. Tapas K. Saha  
19.6.19A. Chatterjee  
19/6

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score
II	Regulatory		35
A	Industries / Common Facilities		18
23	Whether Inventory is available for Categories of Industries?		
a	Red Category / 17 Categories	Yes	1
b	Orange Category	Yes	1
c	Green Category	Yes	1
d	White Category	No	0
e	Grossly Polluting Industries (GPIs)	Yes	1
24	Whether SPCB/PCC has categorised industries as per CPCB directions / guidelines?	Yes	1
25	Whether SPCB/PCC have linked / updated India e-Track up to 31-03-2019?	No	0
26	Whether SPCB/PCC has developed its own standards / guidelines?	No	0
27	Have inlet standards been specified for CETP?	No	0
28	Percentage of non-attainment cities (CPCB identified) for which Action Plan has been approved (OA No. 681 of 2018 of Hon'ble NGT Order dt. 08-10-2018).	0	0
29	Percentage of polluted river stretches (CPCB identified) for which Action Plan has been approved (OA No. 673 of 2018 of Hon'ble NGT Order dt. 20-09-2018).	0	0
30	Percentage of utilization of treated sewage for which Action Plan has been approved (OA No. 148 of 2016 of Hon'ble NGT Order dt. 27-11-2018).	0	0
31	Whether required information w.r.t Hazardous Waste Management in NGT matter (OA No. 804 of 2017 of Hon'ble NGT Order dt. 30-07-2018) has been submitted.	No	0
32	Whether the Consents issued by SPCB/PCC contain essential details about Production Capacity, Quantity and Quality of Effluent, Quality of Emission, Fuel Type and Quantity and Standards?	No	0
33	Whether SPCB/PCC maintains Consent register (computer based or otherwise) as required under Water Act and Air Act?	Yes	1
34	Percentage of industries having valid CTO.	96	3
35	Percentage of CTOs which have been issued within stipulated period in 2018-19.	52	0
36	Is checklist for issuing CTO/CTE available in public domain?	Yes	2
37	Has Online System for Consent Mechanism been adopted in the state?	Yes	2
38	Has SOP/protocol been developed for inspection of industries / common facilities?	No	0
39	Is the OCEMS data generated by the industry utilized for identification of industry for inspection?	No	0
40	Whether timeline has been defined for action on non-complying industries?	Yes	5
41	Percentage of actions taken against non-complying industries / common facilities during last two years.	0	0
42	Percentage compliance found in SPCB/PCC inspections during last two years.		
a	(a) Industries	0	0
b	(b) common treatment facilities such as STP, CETP, TSD and BMW.	0	0

Dawal  
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Amit  
19/6  
Anupam DebSankar  
19/06/19

Hitesh  
19/6/19  
Tapas K. Singh  
19.6.19

Ashutosh  
19/6/19

State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score		
B	Sewage Management		0		
43	Percentage of installed capacity of treatment (STP) against sewage generation.	0	0		
44	Percentage utilization of installed sewage treatment capacity (STP).	0	0		
45	Percentage of complying treatment against operating capacity (STP).	0	0		
46	Percentage of inspection conducted by SPCB/PCC of STPs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0		
C	BATTERY WASTE		0		
47	Percentage of half yearly returns received by SPCB/PCC from all the stake holders during the period October-March and April-September of last year.	0	0		
D	HAZARDOUS WASTE		0		
48	Whether SPCB/PCC has conducted inventory of Hazardous waste generation, collection and disposal (SLF & incinerated) during last three years.	No	0		
49	Percentage of HW generators having valid authorization granted by SPCB/PCC.	0	0		
50	Percentage of authorisation which have been issued within stipulated period in 2018-19.	0	0		
51	Percentage of common HW secured landfills are maintaining ESCROW Account in tripartite agreement as per the MoEF&CC.	0	0		
52	Percentage of occupiers randomly verified by SPCB/PCC w.r.t. annual returns (Form 4) filled by them.	0	0		
53	Percentage of inspection of CHWTSDFs to monitor the compliance of various provisions and conditions of authorisation during last year?	0	0		
54	Is there any process/protocol developed for indentifying contaminated sites?	No	0		
55	Whether identification of contaminated sites / illegal dumps has been completed?	No	0		
56	Percentage of identified contaminated sites for which action plans prepared.	0	0		
E	BIO-MEDICAL WASTE		4		
57	Whether SPCB/PCC has conducted inventory on no. of health care facilities (HCFs) and bio-medical waste generation, treatment & disposal during last three years?	Yes	2		
58	Whether SPCB/PCC submitted the Annual Report for the year 2017-18 within the deadline i.e. 31.07.2018?	Yes	2		
59	Percentage of application disposed by SPCB/PCC for authorisation especially for non-bedded Health Care Facilities (HCFs) such as Clinics, etc. within stipulated days?	0	0		
60	Percentage of inspection conducted by SPCB/PCC of CBWTFs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0		
61	Percentage of third party audits of the CBWTFs conducted by SPCB/PCC.	0	0		

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Anupam Debbarma  
19/06/19

H. Bhatnagar  
19/6/19

Tapas K. Ghosh  
19.6.19

A. Chatterjee  
19/6/19

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score		
F	<b>SOLID WASTE</b>		6		
62	Whether SPCB/PCC has compiled inventory data carried out by ULBs on MSW generation, collection, treatment and disposal during last year?	Yes	2		
63	Percentage of inspection conducted by SPCB/PCC of MSW Disposal and processing facilities to monitor the compliance of various provisions and conditions of authorisation during last year?	67	4		
64	Whether SPCB/PCC submitted the Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018?	No	0		
G	<b>E-WASTE</b>		2		
65	Whether SPCB/PCC has conducted or completed inventory of E-Waste in the State/UT during last year?	Yes	2		
66	Whether SPCB/PCC has submitted the Annual Reports for the year 2017-18 within the deadline i.e. 30.06.2018	No	0		
67	Percentage of valid authorisation from SPCB/PCC of manufacturers, dismantlers, recyclers and refurbisher including EEE code wise.	0	0		
H	<b>PLASTIC WASTE</b>		4		
68	Whether SPCB/PCC has conducted inventory on plastic waste generation, collection, recycled/ treatment & disposal during last year?	Yes	2		
69	Whether any additional measures have been taken to stop usage of plastic in the State?	Yes	2		
70	Whether SPCB/PCC has submitted Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018	No	0		
I	<b>Legal</b>		1		
71	Percentage of legal cases filed in courts against non-compliance of directions issued under Water, Air and EP Acts.	0	0		
72	Whether SPCB/PCC has system for empanelling Advocates?	Yes	1		
73	Whether SPCB/PCC has any IT based system for monitoring of legal cases?	No	0		
74	Percentage of court cases been decided in favour of the SPCB/PCC	0	0		
75	Whether prosecutions have been launched against non-complying Local bodies?	No	0		
III	<b>Data Management &amp; Public Outreach</b>		12		
76	Does SPCB/PCC has public grievance registration and redressal system?	Yes	2		
77	Percentage of public complaints addressed in stipulated time by SPCB/PCC.	100	5		
78	Does the SPCB/PCC have an online complaint management system?	No	0		
79	Are the Directions issued by SPCB/PCC displayed on their website?	Yes	1		
80	Are the Environmental Quality Data displayed on their website?	No	0		
81	Are the industrial CEMS Data (17 Categories, common facilities and GPI in Ganga River Basin) System connected to SPCB/PCC Data Server?	No	0		
82	Are the technical reports prepared by SPCB/PCC displayed on their website?	No	0		
83	Is the Annual Report prepared by SPCB/PCC displayed on their website?	No	0		
84	Has State Environmental Status Report been prepared?	No	0		

Dawal  
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19/6Anupam Deb  
19/06/19Tapas Ks. S.  
19.6.19A. Chatterjee  
19/6/19

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score		
85	Are the Public Hearing Proceedings by SPCB/PCC displayed on their website?	No	0		
86	Whether SPCB/PCC has organised stakeholder meeting/Awareness for new environmental Rules/Standards amended from time to time in your state?	Yes	2		
87	Whether SPCB/PCC has provided citizen's charter?	Yes	2		
88	Whether there are any success stories displayed on public domain on technologies (BAT) or practices (BEP) by industries / municipalities?	No	0		
89	Whether SPCB/PCC has been compiling environmental statement submitted by industries every year?	No	0		
<b>IV Advisory for Decision Making</b>			<b>2</b>		
90	Whether State/UT has Environmental Policy?	No	0		
91	Whether SPCB/PCC has advised State Govt. on Policy Issues on Environment?	No	0		
92	Whether State has industrial siting policy/criteria?	No	0		
93	Are there any State Level Monitoring Committee on Environmental issues?	Yes	2		
94	Whether SPCB/PCC has prescribed / published any guideline for green belt development in industrial premises?	No	0		
<b>V Research &amp; Development and Training</b>			<b>2</b>		
95	Does SPCB/PCC conduct orientation programme for newly recruited staffs?	No	0		
96	Whether SPCB/PCC organizes mass awareness/education programme?	Yes	2		
97	Whether SPCB/PCC has conducted any study on impact of pollution on human health/ecosystems?	No	0		
98	Whether SPCB/PCC has its own R&D activities?	No	0		
99	Whether SPCB/PCC has tied up with any State or Central institutes conducting R&D in the field of environmental pollution?	No	0		
<b>VI Specific Observation by Expert Team</b>			<b>3</b>		
100	Special measures taken by SPCB/PCC in functional areas but not covered above (Mximum 5 Marks to be awarded by the Expert Team).	3	3		

*H Pawar*  
19/6

*H. S. ...*  
19/6

*H. B. ...*  
19/6/19  
*Amifam DEB...*  
19.06.19

*A. Chatterjee*  
19/6/19

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**Performance Audit of SPCBs/PCCs**  
Andaman & Nicobar Islands Pollution Control Committee

S. No.	Category	Category Weightage	Weighted Score
I	Environmental Quality Monitoring	25	2.78
II	Enforcement and Regulatory Functions	35	7.16
III	Data Management and Public out-reach	20	8.28
IV	Advisory for Decision making	10	1.54
V	Research & Development and Training	9.5	1.90
VI	Specific Observation by Expert Team	0.5	0.30
<b>Total</b>		<b>100</b>	<b>21.96</b>

*N. Pawar*  
19/6

*L. Gupta*  
19/6

*Anupam DebSarkar*  
19/06/19

*H. Mahapatra*  
19/6/19

*Tapas K. Ghosh*  
19.6.19

*A. Chatterjee*  
19/6/19

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## Report of the Expert Team

The Expert Team thoroughly audited the performance of Andaman and Nicobar Islands Pollution Control Committee (A&NPCC) during June 18-19, 2019. The major weakness of the PCC is availability of requisite man power, especially scientific and technical to carry out required environmental monitoring and assessment. It is observed that air and water quality monitoring are not being carried out in regular interval and thereby annual trend (increase or decrease) of the pollutants could not be assessed. The PCC issues the consent to operate (CTO) to the respective industries but relevant information as stipulated by CPCB are not included in the format. Though online CTO management is in place, industries are not in a position to utilize the advantage of the system due to poor connectivity. This area undoubtedly needs proper attention. Complaint related to environmental pollution issues are being lodged by the public through the "Portal for Citizen Grievance Filling & Redressal" maintained the office of Hon'ble Lieutenant Governor and these complaints are ultimately forwarded to this PCC for redressal. The PCC does not have any vehicle for conducting environmental monitoring. As regard the public awareness and outreach programme, the PCC is carrying out programmes satisfactorily even with limited resources. Laboratory needs to be developed by providing necessary infrastructure (instrument and human resources) at the earliest for the sake of compliance monitoring of different industries. Last but not the least the overall infrastructure of the PCC needs to be improved for the betterment of services.

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A. B. J.  
19/6

H. B. J.  
19/6/19

Tapas K. S.  
19.6.19

A. Chatterjee  
19/6/19

Krupam D. S.  
19/06/19

TIME BOUND

No.1-2(RD)/CC/2020/542

सचिव ( ) के कार्यालय अनुभाग

अण्डमान तथा निकोबार प्रशासन

Official Section of Secretary ( )

ANDAMAN AND NICOBAR ADMINISTRATION

प्राप्ति संख्या.....दिनांक.....

सचिवालय /SECRETARIAT

R.D.No. 2.11.19 Date 15/11/19

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**ANNEXURE K2**

Port Blair dated the 14<sup>th</sup> November, 2019.

500/10/19/SK  
PS

PS/Dir (IPe/fy/S&T)

15/11

1. The Command In Chief, A&N Command / DGP /PCCF, A & N Islands.
2. All Principal Secretaries/ Commissioner-cum-Secretaries/ Secretaries, A & N Admn.
3. All Deputy Commissioners, A & N Islands.
4. The Hon'ble MP, A & N Islands, Port Blair
5. The Commandant, Coast Guard, A & N Islands, Port Blair
6. All Heads of Departments, A & N Administration.
7. All Heads of Central Govt. Departments, A & N Islands
8. All Heads of Autonomous Bodies, A & N Islands.

Sub: - Award of Lt. Governor's Commendation Certificate on Republic Day 2020- regarding.

Madam / Sir,

I am directed to state that, the Administration has proposed to award Commendation Certificate to be given away by the Hon'ble Lt. Governor on the occasion of **Republic Day, 2020** to those who have distinguished themselves in the illustrative list of fields which could be covered under this award are as follows:

- Art (such as Popular arts, Music, Painting, Architecture, Sculpture photography etc.)
- Social work.
- Public affairs (such as law and public life etc.)
- Science, Engineering, Technology and other learned professions
- Literature and Education including Journalism.
- Trade and Industry (such as Banking, Tourism and Handicrafts etc.)
- Civil Service.
- Sports, Athletics and Adventure sports.
- Protection of Human Right.
- Protection of Environment.
- Any other area considered fit by the Lt. Governor.

Both officials and non-officials are eligible to be nominated for the award.

It is, therefore, requested that recommendation (s) / nominations, if any, in accordance to the Guideline No. 1-2(RD)/CC/2020/512 dt. 15.10.2019 may be furnished in the enclosed Performa by **11<sup>th</sup> December, 2019** for placing before the Screening Committee for screening. While making selection (s), acute care may be taken to recommend the names of only those who have rendered exceptionally good service meriting recognition. It may also be ensured that no one facing Vigilance/Departmental proceedings is recommended.

A vigilance clearance certificate in respect of the person (s) nominated for the award may be furnished along with the recommendation of Head of the Department (without vigilance clearance certificate, nominations will not be accepted for consideration) and the officer/official being nominated is not an Inquiry Officer/Presenting Officer for more than 03 Months and is not in violation of any order of the Disciplinary Authority in conducting inquiry as I.O/P.O.

It is also requested, to kindly adhere to the last date i.e. 11<sup>th</sup> December, 2019 for sending nominations as the cases will be submitted before the Screening Committee immediately thereafter.

Yours faithfully,

*[Signature]*

Assistant Secretary (CC)

**Encl: As above.**

Copy to:

1. PS to Secretary to Lt. Governor, Raj Niwas, Port Blair

अंडमान तथा निकोबार प्रशासन  
ANDAMAN AND NICOBAR ADMINISTRATION  
सचिवालय / SECRETARIAT

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F. No. 1-2(RD)/CC/2020/542

Port Blair, dated the 14<sup>th</sup> November, 2019.

**APPLICATION INVITED FOR COMMENDATION BY THE HON'BLE LT. GOVERNOR**

Application are invited from bonafide citizens/organizations of A & N Islands for award of Lt. Governor's Commendation Certificate on the occasion of Republic Day 2020, to persons who have distinguished in the field of Arts, Commerce, Education, Sports, Games & Culture and Social Welfare etc. or have rendered meritorious service of a high order.

Application in the prescribed proforma should reach the Confidential Cell, Secretariat, A & N Administration latest by 11<sup>th</sup> December, 2019 with a Soft Copy of citation along with their Vigilance Clearance Certificate. Sponsoring / Nominating of nominees should be done by the Chief Secretary/ PCCF / DGP/ Pr. Secretary/ Commr.-cum-Secretary/ Secretaries and Deputy Commissioners of A & N Administration. Other HoDs can recommend through respective Administrative Secretaries only.

**Guidelines for eligibility of Commendation Certificate**

The illustrative list of fields which could be covered under this award are as follows:

- Art (such as Popular arts, Music, Painting, Architecture, Sculpture photography etc.)
- Social work.
- Public affairs (such as law and public life etc.)
- Science, Engineering, Technology and other learned professions
- Literature and Education including Journalism.
- Trade and Industry (such as Banking, Tourism and Handicrafts etc.)
- Civil Service.
- Sports, Athletics and Adventure Sports.
- Protection of Human Right.
- Protection of Environment.
- Any other area considered fit by the Lt. Governor.

Those who have excelled in any one of the above mentioned fields and contributed significantly will be considered for award of Commendation Certificate.

If team is being nominated, role of each member of the team has to be clearly defined and only the one who have shown exemplary work in the team should be sponsored.

Both, official and non-officials are eligible for the award.

Association, institution or organization which are exclusively concerned with a particular religion or cast or creed or ethic group and whose services are exclusively confined to the activities thereof and whose activities in anyway run counter to the noble objectives of national integration and understanding fellowship and sense of solidarity should not be considered.

**PROFORMA**

1. Full Name (Roman & Devnagri Script):
2. Father's/ Husband's name:
3. Date of Birth:
4. Profession / occupation / designation:
5. Residential address (along with e-mail ID, Aadhaar No., Telephone / Mobile number :
6. Field of activity & achievement:
7. Name of Nominating authority & Telephone/ Mobile number.
8. Vigilance Clearance Certificate & Pay level (for Govt. Servants):  
(without vigilance clearance certificate, nominations will not be accepted for consideration)
9. Citation (in 150 words only) along with soft copy:  
\* All fields are compulsory / mandatory

R-22  
ANNEXURE R-22  
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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018(Main)

(With Reports dated 09.08.2019 & 09.09.2019)

Compliance of Municipal Solid Waste Management Rules, 2016

Date of hearing: 12.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): None

For Respondent (s): Mr. Rajkumar, Advocate for CPCB

**ORDER**

1. In pursuance of order of this Tribunal dated 24.04.2019 in O.A.-No. 606/2019 dealing with the subject of compliance of Municipal Solid Waste Management Rules, 2016 and other important issues relating to environment, CPCB has filed following reports:
  - i. Report dated 09.09.2019 enclosing Annual Environment Plan for the country giving compliance of environment norms and gaps.
  - ii. Report dated 09.09.2019 annexing Preliminary Framework for Imposing Environmental Damage Compensation.
  - iii. Report dated 09.09.2019 on the subject of Methodology of Assessment of Environment Carrying Capacity.

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- iv. Gap Analysis report filed on 06.09.2019 on the subject of compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters, non-attainment cities.
  - v. Report dated 24.07.2019 on Framework on national environmental training program.
  - vi. Status report dated 09.08.2019 on Information, Education & Communication (IEC) activities.
2. We have also received reports from the State Level Committees and the Apex Committee, on the subject of Solid Waste Management, apart from reports from some of the States.
  3. We have heard learned Counsel for the CPCB for future course of action and further directions required on the above subjects. He submitted that the above reports are incomplete for want of information from the States/UTs. It was elaborated during the course of hearing that information is required to be submitted in terms of following thematic areas viz.
    - Compliance to Solid Waste Rules including Legacy Waste.
    - Compliance to Bio-medical Waste Rules.
    - Compliance to Construction & Demolition Waste.
    - Compliance to Hazardous Waste Rules.
    - Compliance to E-waste Rules.
    - 351 Polluter Stretches in the country.
    - 122 Non-attainment cities.

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- 100 industrial clusters.
  - Status of STPs and re-use of treated water.
  - Status of CETPs/ETPs including performance.
  - Ground water extraction/contamination and re-charge.
  - Air pollution including noise pollution.
  - Illegal sand mining.
  - Rejuvenation of water bodies.
4. The information with regard to above thematic areas needs to be submitted to CPCB by the Chief Secretaries of all the States and Union Territories in terms of following:
- Current status
  - Desirable level of compliance in terms of statutes.
  - Gap between current status and desired levels.
  - Proposal of attending the gap with time lines.
  - Name and designation of designated officer for ensuring compliance to provisions under statute.
5. CPCB is permitted to file revised updated reports on the subject after collecting information from concerned States/UTs by 15.11.2019.
6. In terms of earlier orders of this Tribunal, a Central Monitoring Committee has been constituted to deliberate on vital environmental issues. Opinion of the said Committee is expected by 31.10.2019. As per earlier orders, the Chief Secretaries of all the States/UTs are scheduled to appear before this Tribunal from 16.09.2019 onwards. Since such opinion may need to be considered before appearance of the Chief

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Secretaries, it becomes necessary to reschedule appearance of the Chief Secretaries. They need not appear on the earlier scheduled dates. Fresh dates will be as per schedule to this order. However, they may also file compliance reports in terms of earlier orders particularly whether any model cities and villages have been made fully compliant with environmental norms and other major achievements made as directed by this Tribunal, within one month from today by e-mail at [judicial-ngt@gmail.com](mailto:judicial-ngt@gmail.com).

7. As already directed, the continuation of the Committees in terms of order dated 16.01.2019 in O.A. 606/2018 is to abide by the directions of the concerned Chief Secretaries.

A copy of this order be sent to the Chief Secretaries of all the States/UTs.

List for further consideration on 05.12.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 12, 2019  
Original Application No. 606/2018  
DV

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**SCHEDULE**

<b>Sl. No.</b>	<b>States</b>	<b>Date of appearance</b>	<b>Time</b>
1.	<b>Group - A</b> Punjab, Haryana, Chandigarh, Delhi and Uttar Pradesh	10.01.2020	02:00 p.m.
2.	<b>Group - B</b> Bihar, Orissa, Jharkhand, West Bengal and Andaman & Nicobar	17.01.2020	
3.	<b>Group - C</b> Gujarat, Goa, Daman and Diu, Dadar and Nagar Haveli	24.01.2020	
4.	<b>Group - D</b> Madhya Pradesh, Rajasthan and Chhattisgarh	31.01.2020	
5.	<b>Group - E</b> Tamil Nadu, Puducherry, Kerala and Lakshadweep	07.02.2020	
6.	<b>Group - F</b> Telangana, Andhra Pradesh and Karnataka	14.02.2020	
7.	<b>Group - G</b> Himachal Pradesh, J&K, Ladakh, Uttarakhand and Sikkim	21.02.2020	
8.	<b>Group - H</b> Arunachal Pradesh, Nagaland, Manipur, Assam, Mizoram, Tripura and Meghalaya	28.02.2020	

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

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ANNEXURE R-23

अंडमानतथानिको बारपशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषणनियंत्रण समिति  
**POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair  
Ph. No.250370 Email:dstandamans@gmail.com

Dated: 06-11-2019

ORDER NO. 119

**WHEREAS**, The Hon'ble National Green Tribunal vide order dated 26.08.2019 in O.A No. 804 of 2017 in the matter of Rajiv Narayan & Anr. Versus Union of India & Ors. has directed all States/UTs to comply with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, a copy of which is enclosed herewith for necessary action.

**WHEREAS**, all States/UTs are to take necessary steps in terms of the recommendations of the Committee as detailed in the aforesaid order within the timelines specified failing which the State/UT shall be liable to pay environmental compensation of Rs. 10 lakh per month w.e.f 01.01.2021.

**WHEREAS**, the first compliance reports in this regard, is to be submitted to Central Pollution Control Board latest by 26.02.2020 and thereafter regular biannual reports are to be submitted to CPCB on behalf of the Administration.

**NOW THEREFORE**, the Andaman & Nicobar Pollution Control Committee directs all concerned departments to take all necessary measures for timely compliance of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as well as submit the report thereof latest by 31<sup>st</sup> December 2019 to ANPCC.

  
Secretary (Sci. & Tech.) 6.11.19  
(F.No.7-46/PCC/NGT/O.A(804/2017)/2019/ )

OFFICE ORDER BOOK

To:-

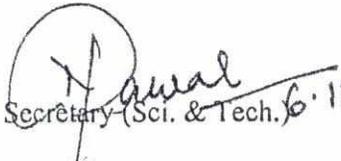
1. The Principal Chief Conservator of Forest, A&N Administration for information.
2. The Secretary (Shipping), A&N Administration for information.
3. The Secretary (Labour), A&N Administration for information.
4. The Secretary (RD&P), A&N Administration for information.
5. The DC, South Andaman, A&N Administration for information.
6. The Secretary (UD), A&N Administration for information.
7. The Chief Executive Officer, Zilla Parishad, SA, A&N Administration for information.
8. The DC, North & Middle Andaman, A&N Administration for information.
9. The DC, Nicobar, A&N Administration for information.
10. The Secretary (PBMC), A&N Administration for information.
11. The Police Superintendent, Police Motor Transport, A&N Administration for information.
12. The Secretary (Industries), A&N Administration for information.

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13. The Chief Engineer, APWD, A&N Administration for information.
14. The Chief Port Administrative, PMB, A&N Administration for information.
15. The Superintendent Engineer, Electricity, A&N Administration.
16. The Director (Shipping), A&N Administration.
17. The Director (RD), A&N Administration.
18. The Director (Transport), A&N Administration.
19. The Director (Health), A&N Administration.
20. The Manager, IOC, Port Blair.

Copy to:- Sr. PS to CS for kind information of Chief Secretary, A&N Administration.

  
Secretary (Sci. & Tech.) 6.11.1

“(TRUE COPY)”